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पेटेंट कार्यालय का एक प्रकाशन
PUBLICATION OF THE PATENT OFFICE

INTRODUCTION

In view of the recent amendment made in the Patents Act, 1970 by the Patents (Amendment) Act, 2005 effective from 01st January 2005, the Official Journal of The Patent Office is required to be published under the Statute. This Journal is being published on weekly basis on every Friday covering the various proceedings on Patents as required according to the provision of Section 145 of the Patents Act 1970. All the enquiries on this Official Journal and other information as required by the public should be addressed to the Controller General of Patents, Designs & Trade Marks. Suggestions and comments are requested from all quarters so that the content can be enriched.

(Chaitanya Prasad)
CONTROLLER GENERAL OF PATENTS, DESIGNS & TRADE MARKS

09th August, 2013

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**THE PATENT OFFICE
KOLKATA, 09/08/2013**

Address of the Patent Offices/Jurisdictions

The following are addresses of all the Patent Offices located at different places having their Territorial Jurisdiction on a Zonal basis as shown below:-

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<p>2 The Patent Office, Government of India, Boudhik Sampada Bhavan, Near Antop Hill Post Office, S.M. Road, Antop Hill, Mumbai - 400 037</p> <p>Phone: (91)(22) 24137701 Fax: (91)(22) 24130387 E-mail: mumbai-patent@nic.in</p> <p>❖ The States of Gujarat, Maharashtra, Madhya Pradesh, Goa and Chhattisgarh and the Union Territories of Daman and Diu & Dadra and Nagar Haveli</p>	<p>5 The Patent Office (Head Office), Government of India, Boudhik Sampada Bhavan, CP-2, Sector -V, Salt Lake City, Kolkata- 700 091</p> <p>Phone: (91)(33) 2367 1943/44/45/46/87 Fax: (91)(33) 2367 1988 E-Mail: kolkata-patent@nic.in</p> <p>❖ Rest of India</p>
<p>3 The Patent Office, Government of India, Boudhik Sampada Bhavan, Plot No. 32., Sector-14, Dwarka, New Delhi - 110075</p> <p>Phone: (91)(11) 2808 1921 - 25 Fax: (91)(11) 2808 1920 & 2808 1940 E.mail: delhi-patent@nic.in</p> <p>❖ The States of Haryana, Himachal Pradesh, Jammu and Kashmir, Punjab, Rajasthan, Uttar Pradesh, Uttaranchal, Delhi and the Union Territory of Chandigarh.</p>	

Website: www.ipindia.nic.in

www.patentoffice.nic.in

All applications, notices, statements or other documents or any fees required by the Patents Act, 1970 and The Patents (Amendment) Act, 2005 or by the Patents (Amendment) Rules, 2006 will be received only at the appropriate offices of the Patent Office.

Fees: The Fees may either be paid in cash or may be sent by Bank Draft or Cheques payable to the Controller of Patents drawn on a scheduled Bank at the place where the appropriate office is situated.

पेटेंट कार्यालय
कोलकाता, दिनांक 09/08/2013
कार्यालयों के क्षेत्राधिकार के पते

विभिन्न जगहों पर स्थित पेटेंट कार्यालय के पते आंचलिक आधार पर दर्शित उनके प्रादेशिक अधिकार क्षेत्र के साथ नीचे दिए गए हैं :-

1	कार्यालय: महानियंत्रक, एकस्व, अभिकल्प तथा व्यापार चिह्न, एनटॉप हिल डाकघर के समीप, एस. एम. रोड, एनटॉप हिल, मुम्बई -400 037, भारत. फोन: (91)(22) 24123311 फैक्स: (91)(22) 24123322 ई.मेल: cgpdtm@nic.in	4	पेटेंट कार्यालय चेन्नई, इंटेलेक्चुअल प्रोपर्टी राइट्स बिल्डिंग इंडस्ट्रियल इस्टेट एसआईडीसीओ आरएमडी गोडाउन एरिया एडजसेन्ट टु ईगल फ्लास्क जी.एस.टी. रोड, गायन्डी, चेन्नई - 600 032. फोन: (91)(44) 2250 2081-84 फैक्स: (91)(44) 2250-2066 ई.मेल: chennai-patent@nic.in ❖ आन्ध्र प्रदेश, कर्नाटक, केरल, तमिलनाडु तथा पुडुचेरी राज्य क्षेत्र एवं संघ शासित क्षेत्र, लक्षद्वीप
2	पेटेंट कार्यालय, भारत सरकार बौद्धिक संपदा भवन, एनटॉप हिल डाकघर के समीप, एस. एम. रोड, एनटॉप हिल, मुम्बई - 400 037, फोन: (91)(22) 2413 7701, फैक्स: (91)(22) 2413 0387 ई.मेल: mumbai-patent@nic.in ❖ गुजरात, महाराष्ट्र, मध्य प्रदेश, गोआ तथा छत्तीसगढ़ राज्य क्षेत्र एवं संघ शासित क्षेत्र, दमन तथा दीव, दादर और नगर हवेली.	5	पेटेंट कार्यालय कोलकाता (प्रधान कार्यालय), बौद्धिक संपदा भवन, सीपी-2, सेक्टर-V, साल्ट लेक सिटी, कोलकाता- 700 091, भारत. फोन: (91)(33) 2367 1943/44/45/46/87 फैक्स/Fax: (91)(33) 2367 1988 ई.मेल: kolkata-patent@nic.in ❖ भारत का अवशेष क्षेत्र
3	पेटेंट कार्यालय दिल्ली, बौद्धिक संपदा भवन, प्लॉट सं. 32, सेक्टर - 14, द्वारका, नई दिल्ली - 110 075. फोन: (91)(11) 2808 1921-25 फैक्स: (91)(11) 2808 1920, 2808 1940 ई.मेल: delhi-patent@nic.in ❖ हरियाणा, हिमाचल प्रदेश, जम्मू तथा कश्मीर, पंजाब, राजस्थान, उत्तर प्रदेश, दिल्ली तथा उत्तरांचल राज्य क्षेत्रों, एवं संघ शासित क्षेत्र चंडीगढ़		

वेबसाइट: <http://www.ipindia.nic.in>

www.patentoffice.nic.in

पेटेंट अधिनियम, 1970 तथा पेटेंट (संशोधन) अधिनियम, 2005 अथवा पेटेंट (संशोधन) नियम, 2006 द्वारा वांछित सभी आवेदन, सूचनाएँ, विवरण या अन्य दस्तावेज या कोई शुल्क पेटेंट कार्यालय के केवल उपयुक्त कार्यालय में स्वीकृत होंगे ।

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SPECIAL NOTICE

18 Months publication as required under Section 11A of the Patents Act, 1970 as amended by the Patents (Amendment) Act, 2005.

Notice is hereby given that any person at any time before the grant of Patent may give representation by way of opposition to the Controller of Patents at appropriate office on the ground and in a manner specified under section 25(1) of the Patents (Amendment) Act, 2005 read with Rule 55 of the Patents (Amendment) Rules, 2006.

Notice is also given that if any interested person requests for copies of the complete specification, drawing and abstract of any application already published, the photocopy of the same can be supplied by the Patent Office as per the jurisdiction on payment of prescribed fees of Rs.4/- per page. If any further details are required to be obtained, the same can be provided by the respective Patent Offices on request.

(Chaitanya Prasad)
CONTROLLER GENERAL OF PATENTS, DESIGNS & TRADE MARKS

SPECIAL NOTICE

Under the new provision of the Patents Act, 1970 as amended by the Patents (Amendment) Act, 2005 and Rules there under, Publication of the matter relating to Patents in the Official Gazette of India Part III, Section 2 has been discontinued and instead The Official Journal of the Patent Office is being published containing all the activities of The Patent Office such as publication of all the patent applications after 18th months , grant of patents & all other information in respect of the proceedings as required under the provisions of the Patents (Amendment) Act, 2005 and Rules thereunder on weekly basis on every **Friday**.

The Journal is uploaded in the website every Friday. So Paper form and CD-ROM form of the Journal are discontinued from 01/01/2009.

SPECIAL NOTICE

Every effort is being taken to publish all the patent applications under section 11(A) of the Patents Act. However, if duplication of publication of any application is found, then earlier date of publication will be taken for the purpose of provisional protection for applicant and Patent Office will grant Patent not before six months from the date of second publication, provided that there is there is no third party representation.

CORRIGENDUM (DELHI)

The patent application number 2544/DEL/2008 was filed as Provisional specification on 10-11-2008. However, due to the error in the electronic processing of the application, the said application was inadvertently published under u/s 11(A) on 14-05-2010 under journal number 20/2010. Now the said error has been rectified and therefore this application as mentioned shall be treated as deemed not have been published and shall not be open for public inspection as the application has been treated as Abandoned under section 9(1).

WITHDRAWAL OF APPLICATION UNDER SECTION 11B(4) OF THE ACT(RULE 26)

APPLICATION NUMBER 2514/KOLNP.2005, FILED BY NATIONAL RESEARCH COUNCIL OF CANADA, A CANADIAN ORGANISATION, 1200 MONTREAL ROAD BLDG ,M-58,ROOM EG-12 ,OTTAWA,ONTARIO K1A 0R6 CANADA, HAS BEEN WITHDRAWN WITH EFFECT FROM 26.3.2013.

Early Publication:

The following patent applications have been published under section 11A (2) of The Patents (Amendment) Act 2005 and rule 24A of The Patents (Amendment) Rules, 2006. Any person may file representation by way of opposition to the Controller of Patents at the appropriate office against the grant of the patent in the prescribed manner under section 25(1) of the Patents (Amendment) Act 2005 read with the rule 55 of The Patents (Amendment) Rules, 2006:

(12) PATENT APPLICATION PUBLICATION

(21) Application No.2049/DEL/2012 A

(19) INDIA

(22) Date of filing of Application :30/06/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A SYSTEM FOR ASSEMBLING COMPONENTS OF AN INNER CLUTCH ASSEMBLY

(51) International classification

:F16D

(31) Priority Document No

:NA

(32) Priority Date

:NA

(33) Name of priority country

:NA

(86) International Application No

:NA

Filing Date

:NA

(87) International Publication No

: NA

(61) Patent of Addition to Application Number

:NA

Filing Date

:NA

(62) Divisional to Application Number

:NA

Filing Date

:NA

(71)Name of Applicant :

1)Makino Auto Industries (P) Ltd.

Address of Applicant :D-146-148 Sector 63 Noida 201 301

U.P. India

(72)Name of Inventor :

1)BHANDARI Ashok

2)BHANDARI Rajat

3)BHANDARI Rishubh

4)SHARMA Sunil

5)SHARMA Himanshu

6)BISHT Jyoti

(57) Abstract :

A method of assembling components of an inner clutch assembly is disclosed. The method comprising steps of positioning a drive clutch plate around a hub clutch such that inner circumference of the drive clutch plate engages with outer circumference of the hub clutch, the hub clutch having a plurality of recess on a top surface. The method further comprises steps of mounting a driven clutch plate on the drive clutch plate such that a plurality of teeth of the driven clutch plate connects to or disconnects from a plurality of teeth of the hub clutch by axial movement of hub clutch on its inner periphery. The method further comprises steps of covering the hub clutch with a clutch disc such that the driven clutch plate and the drive clutch plate are secured. The clutch disc comprises of a plurality of elongated anchors configured to be received by the plurality of recesses on the top surface of the hub clutch. The method further comprises steps of attaching a plurality of compression mechanism to a top surface of the plurality of anchors with each compression mechanism configured to coil around one anchor and securing the plurality of compression mechanism with a locking mechanism.

No. of Pages : 21 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(21) Application No.2050/DEL/2012 A

(19) INDIA

(22) Date of filing of Application :30/06/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A SYSTEM FOR ASSEMBLING COMPONENTS OF AN INNER CLUTCH ASSEMBLY AND APPARATUSES FOR PERFORMING PERFORMANCE TESTS ON THE ASSEMBLED COMPONENTS OF THE INNER CLUTCH ASSEMBLY

(51) International classification	:f16d	(71)Name of Applicant :
(31) Priority Document No	:NA	1)Makino Auto Industries (P) Ltd.
(32) Priority Date	:NA	Address of Applicant :D-146-148 Sector 63 Noida 201 301
(33) Name of priority country	:NA	U.P. India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)BHANDARI Ashok
(87) International Publication No	: NA	2)BHANDARI Rajat
(61) Patent of Addition to Application Number	:NA	3)BHANDARI Rishubh
Filing Date	:NA	4)SHARMA Sunil
(62) Divisional to Application Number	:NA	5)SHARMA Himanshu
Filing Date	:NA	6)BISHT Jyoti

(57) Abstract :

A method of assembling components of an inner clutch assembly is disclosed. The method comprising steps of positioning a drive clutch plate around a hub clutch such that inner circumference of the drive clutch plate engages with outer circumference of the hub clutch, the hub clutch having a plurality of recess on a top surface. The method further comprises steps of mounting a driven clutch plate on the drive clutch plate such that a plurality of teeth of the driven clutch plate connects to or disconnects from a plurality of teeth of the hub clutch by axial movement of hub clutch on its inner periphery. The method further comprises steps of covering the hub clutch with a clutch disc such that the driven clutch plate and the drive clutch plate are secured. The clutch disc comprises of a plurality of elongated anchors configured to be received by the plurality of recesses on the top surface of the hub clutch. The method further comprises steps of attaching a plurality of compression mechanism to a top surface of the plurality of anchors with each compression mechanism configured to coil around one anchor and securing the plurality of compression mechanism with a locking mechanism.

No. of Pages : 37 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION

(21) Application No.6101/DELNP/2013 A

(19) INDIA

(22) Date of filing of Application :08/07/2013

(43) Publication Date : 09/08/2013

(54) Title of the invention : CONDUCTIVE SUEDE GLASS SPECIAL FOR SOLAR CELLS AND PREPARATION METHOD AND APPLICATION THEREOF

(51) International classification :H01L31/0224,H01L31/18,C03C17/34
(31) Priority Document No :201110141276.8
(32) Priority Date :28/05/2011
(33) Name of priority country :China
(86) International Application No :PCT/CN2012/070984
Filing Date :09/02/2012
(87) International Publication No :WO 2012/163101
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)HUIZHOU E FLY SOLAR CO. LTD.
Address of Applicant :Room 304 2 16 Huifeng Dong Er Road
HZZK National Hi tech Industrial Development Zone Huizhou
Guangdong 516006 China
(72)**Name of Inventor :**
1)WANG Yang

(57) Abstract :

Disclosed are conductive suede glass special for solar cells and a preparation method and application thereof. In the conductive suede glass special for the solar cells a transparent conductive film is plated on a glass substrate and an upper surface of the transparent conductive film is suede with a nanoscale/micronscale U shaped suede scale. The preparation method comprises: plating the transparent conductive film by adopting magnetron sputtering; then absorbing nano/micron spheres onto the surface of the transparent conductive film as a mask by using an immersion plating method; then increasing the thickness of the transparent conductive film in gaps among the nano/micron spheres by adopting the magnetron sputtering; and finally removing the nano/micron spheres by using an ultrasonic vibration method to implement the large area low cost preparation of the conductive glass with the nanoscale/micronscale U shaped suede. The conductive glass obtained by the method has high reusability proper U shaped suede scale distribution evenness high production efficiency and low production cost and is suitable for popularization and application.

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.1828/DEL/2013 A

(19) INDIA

(22) Date of filing of Application :20/06/2013

(43) Publication Date : 09/08/2013

(54) Title of the invention : A DEVICE FOR CONVERTING MOTION INTO ELECTRICAL ENERGY USING CAPACITOR

(51) International classification	:H01J	(71)Name of Applicant :
(31) Priority Document No	:NA	1)DR. GOYAL SAVITA
(32) Priority Date	:NA	Address of Applicant :82 OLD DALANWALA DEHRADUN
(33) Name of priority country	:NA	248001 UTTARAKHAND INDIA Uttarakhand India
(86) International Application No	:NA	2)GOYAL NEERAJ
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)GOYAL SAVITA
(61) Patent of Addition to Application Number	:NA	2)GOYAL NEERAJ
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

1.It is a simple device for converting motion to electrical energy 2. The same device can be used with a wide variety of power sources e.g. wind, tide, wave etc. 3. Simple device will be cheaper and can be made very reliable. 4. The device can be mass produced After reading the specification, it will be appreciated that certain features are, for clarity, described herein in the context of separate embodiments, may also be provided in combination in a single embodiment. Conversely, various features that are, for brevity, described in the context of a single embodiment, may also be provided separately or in any combination. Further, references to values stated in ranges include each and every value within that range.

No. of Pages : 11 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.2900/DEL/2012 A

(19) INDIA

(22) Date of filing of Application :18/09/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : AN ANTIBACTERIAL FORMULATION

(51) International classification	:A61K	(71)Name of Applicant :
(31) Priority Document No	:NA	1)Dr. Virendra Singh
(32) Priority Date	:NA	Address of Applicant :Assistant Professor and Head Dept. of
(33) Name of priority country	:NA	Life Sciences Himachal Institute of Life Sciences Paonta Sahib
(86) International Application No	:NA	(Himachal Pradesh) Himachal Pradesh India
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)Dr. Virender Singh
(61) Patent of Addition to Application Number	:NA	2)Dr. Tejpal Dhewa
Filing Date	:NA	3)Dr. P.K. Chauhan
(62) Divisional to Application Number	:NA	4)Manish Kumar
Filing Date	:NA	

(57) Abstract :

The present invention relates to an antibacterial formulation comprising water extract of leaves of *Murraya Koenigii* for killing of *Staphylococcus aureus* bacteria. The formulation may optionally comprise of other pharmaceutically acceptable additives. The formulation is very effective even against Vancomycin Resistant *Staphylococcus aureus* (VRSA) bacteria.

No. of Pages : 13 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3042/DEL/2012 A

(19) INDIA

(22) Date of filing of Application :28/09/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A spermicidal herbal composition for prevention and control of infections and vaginal disorders.

(51) International classification	:A61K	(71)Name of Applicant :
(31) Priority Document No	:NA	1)Gourav Chauhan
(32) Priority Date	:NA	Address of Applicant :Dept. of Pharmaceutics ISF College of
(33) Name of priority country	:NA	Pharmacy Ghal Kalan Moga Punjab- 142001 India India
(86) International Application No	:NA	2)Dr. Amit Kumar Goyal
Filing Date	:NA	3)Goutam Rath
(87) International Publication No	: NA	(72)Name of Inventor :
(61) Patent of Addition to Application Number	:NA	1)Gourav Chauhan
Filing Date	:NA	2)Dr. Amit Kumar Goyal
(62) Divisional to Application Number	:NA	3)Goutam Rath
Filing Date	:NA	

(57) Abstract :

A spermicidal herbal composition for prevention and control of infections and vaginal disorders. Present invention relates to a topical herbal composition for prevention and control of infections and disorders related with vagina. The composition also has spermicidal properties. The composition has antimicrobial effect for prevention of various bacterial, viral and fungal diseases related to vagina. The composition also is capable of treating vaginal dryness/atrophy, disturbance of flora and vaginal injury. Further, the composition also serves a controller lubricant for sexual intercourse that acts a spermicide and adjuvant protection against unwanted pregnancies. The topical composition can be used by woman of any age group. The composition of the present invention comprises a mucoadhesive polymer, honey and optionally other pharmaceutically acceptable excipients.

No. of Pages : 22 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.1370/DEL/2013 A

(19) INDIA

(22) Date of filing of Application :08/05/2013

(43) Publication Date : 09/08/2013

(54) Title of the invention : IMPROVED CRICKET BATS

(51) International classification	:A63B 59/00	(71)Name of Applicant : 1)MARK KHAN
(31) Priority Document No	:61/660908	Address of Applicant :1 CAREY COURT MONTCLAIR, NEW JERSEY 07042 U.S.A.
(32) Priority Date	:18/06/2012	(72)Name of Inventor :
(33) Name of priority country	:U.S.A.	1)MARK KHAN
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A cricket bat in which the striking surface is off-set a distance of 1-2 cm from the front-line of the handle is disclosed. The bat may conform to the relevant Laws of Cricket, having a flat striking surface; a blade made of wood, 10.8 cm or less in width, and when combined with a handle, made mostly of cane, 96.5 cm or less in length. The handle is 52% or less of the bats total length. In other versions, the bat may not conform to the Laws of Cricket, may be modular in construction and made of aluminum, glass or carbon fiber, a suitable plastic, or some combination of such materials. The blade and the handle may be joined by screw-attached brackets making the components interchangeable, allowing for customization of bat size, weight, length, color and decoration.

No. of Pages : 35 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.1968/DEL/2013 A

(19) INDIA

(22) Date of filing of Application :02/07/2013

(43) Publication Date : 09/08/2013

(54) Title of the invention : ...METHOD FOR PRODUCING HIGH AMOUNT OF ENERGY.....

(51) International classification	:H01J	(71)Name of Applicant :
(31) Priority Document No	:NA	1)CHUDIWALA, LALIT
(32) Priority Date	:NA	Address of Applicant :FLAT NO. V-1, HANS
(33) Name of priority country	:NA	APPARTMENT, BEHIND KARKARDOOMA COURT, DELHI-
(86) International Application No	:NA	110032 Delhi India
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)CHUDIWALA, LALIT
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A method which produces high amount of energy in the form of Hydrogen atoms using magnetic field. A Neodymium ball is made to rotate inside a mercury filled copper ring through which eddy currents are produced. These currents create electromagnetic braking which in turn produces heat and current. The copper ring is covered with a copper coil through which current is passed which results in the formation of magnetic force and heat. Methane gas is induced in the copper ring. Magnetic force helps to create specific heat and pressure and this specific heat and pressure, in the presence of mercury (catalyst) helps in the conversion of methane into ethane takes place

No. of Pages : 15 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.2413/MUM/2013 A

(19) INDIA

(22) Date of filing of Application :19/07/2013

(43) Publication Date : 09/08/2013

(54) Title of the invention : TRACTOR MOUNTED EFFICIENT MINI SUGARCANE HARVESTING SYSTEM.

(51) International classification	:A01D45/10	(71)Name of Applicant :
(31) Priority Document No	:NA	1)SHRIJEE HEAVY PROJECTS WORKS LTD
(32) Priority Date	:NA	Address of Applicant :A-504/505, DYNASTY BUSINESS
(33) Name of priority country	:NA	PARK, NEAR KOHINOOR CONTINENTAL, J.B. NAGAR,
(86) International Application No	:NA	ANDHERI-KURLA ROAD, ANDHERI (EAST), MUMBAI -
Filing Date	:NA	400059, MAHARASHTRA, INDIA
(87) International Publication No	: NA	(72)Name of Inventor :
(61) Patent of Addition to Application Number	:NA	1)MR. SAURABH AGARWAL
Filing Date	:NA	2)MR. V. RAVICHANDRAN
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

This disclosure relates to an efficient Mini sugarcane harvesting system wherein tractor provides traction as well as runs the two hydraulic pumps which are mounted on PTO Shaft and engine pulley. The entire system is mounted on tractor using a suitably designed steel structure.

No. of Pages : 13 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION

(21) Application No.2402/MUM/2010 A

(19) INDIA

(22) Date of filing of Application :30/08/2010

(43) Publication Date : 09/08/2013

(54) Title of the invention : A THREE/FIVE WHEEL CYCLE RICKSHAW WITH EIGHT PAIR OF PEDALS, A SINGLE DRIVING SHAFT AND OPTIONAL INTERMEDIATE SHAFT (S)

(51) International classification	:B62K5/00, B62K5/04	(71) Name of Applicant : 1)SHINDE AJIT BALKRISHNA
(31) Priority Document No	:NA	Address of Applicant :AT & POST : KUCHI, TALUKA :
(32) Priority Date	:NA	KAVATHEMAHANKAL, DIST: SANGLI - 416405,
(33) Name of priority country	:NA	MAHARASHTRA, (INDIA)
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)SHINDE AJIT BALKRISHNA
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention provides a three/five wheel cycle rickshaw with eight pair of pedals, single driving shaft and optional intermediate shafts wherein a front wheel followed by middle pair of wheels followed by rear pair of wheels. A single driving shaft joins middle pair of wheels on which the peddling energy of all drivers is synchronized transmitting the driving energy to the middle pair of wheels mounted on both of its ends. The secondary frame comprising of various support and cross arms connected with primary frame, holds both pair of wheels and seven secondary driving assemblies and supports respective seating arrangements and handgrips for seven secondary peddlers. There may be an intermediate power transmission shaft(s) provided in between the driving assemblies and the single driving shaft. The rear pair of wheels auxiliary in nature provides additional support to the structure as a whole. The whole structure resembles a cycle rickshaw.

No. of Pages : 49 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(21) Application No.1407/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :09/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : FOOD CARRYING VEHICLE WITH HEAT RECOVERY SYSTEM

(51) International classification	:B60P3/20
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)Name of Applicant :

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Address of Applicant :H.NO.15-21-237/24, BALAJINAGAR, KUKATPALLY, HYDERABAD-500 072 Andhra Pradesh India

(72)Name of Inventor :

1)MR.KANKANALA. SRINADHA RAO

(57) Abstract :

The global warming is the present pressing issue in the world. The scientific communities are working towards reducing the global warming caused by pollution. There are three types of pollution in the atmosphere which are caused by industrialization and by the automobiles; they are air pollution, noise pollution and thermal pollution. The present invention mainly focuses in reduction of thermal pollution. Concentrating on automobile sector and as the two wheelers are the means of transport for common citizen in India. The two wheelers and four wheelers are used in this invention and the silencer is used to convert the non-conventional thermal energy into useful energy to keep the food fresh and in ready to use condition. Initially the coolant is in liquid form and as the engine gets heated and starts to emit heat from the silencer mouth end, the heat is trapped in the front coil through radiation at the mouth of the silencer then the coolant gets converted into steam. The steam flow upward into copper tube on the inner vessel. The bottom of the coil is filled with liquid and gets pressurized to it flows in to hot chamber, the heat from steam is dissipated into the coil and in turn to the hot case inner vessel. The coolant in steam from gets vaporized and is released into coolant chamber where it further gets condensed and transformed into liquid form and it again send it back to bottom end of the silencers, the liquid keep filling due to weight and force it pushes the water to top hot zone. This is a cyclic process. By utilizing the thermal energy released from the exhaust of the automobile we reduce thermal pollution released into the atmosphere and preservation of food is done.

No. of Pages : 29 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.1265/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :30/03/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : SEA WATER HYDRO-ELECTRIC POWER GENERATION

(51) International classification	:F03B	(71)Name of Applicant :
(31) Priority Document No	:NA	1)NATARAJAN RANGA GANAPATHY
(32) Priority Date	:NA	Address of Applicant :S/O N. NATARAJAN, 2/28, SCHOOL
(33) Name of priority country	:NA	1ST STREET, PALAVAKKAM, CHENNAI - 600 041 Tamil
(86) International Application No	:NA	Nadu India
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)NATARAJAN RANGA GANAPATHY
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A system for generating electricity by converting sea into hydro electricity generating reservoir with unique concrete construction with apparatus to allow flow of water with kinetic motion consisting of turbine for generating electrical energy and propellers to take water back to the sea at only fraction of energy generated under the system.

No. of Pages : 9 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.655/KOL/2013 A

(19) INDIA

(22) Date of filing of Application :03/06/2013

(43) Publication Date : 09/08/2013

(54) Title of the invention : NOVEL THIAZOLIDINE-DIONE ANALOGS AS AN ANTIMICROBIAL AGENTS

(51) International classification	:C07B61/00	(71)Name of Applicant :
(31) Priority Document No	:NA	1)MR. RADHE SHYAM BAHARE
(32) Priority Date	:NA	Address of Applicant :DEPARTMENT OF
(33) Name of priority country	:NA	PHARMACEUTICAL SCIENCES, BIRLA INSTITUTE OF
(86) International Application No	:NA	TECHNOLOGY, MESRA, RANCHI -835215, JHARKHAND
Filing Date	:NA	India
(87) International Publication No	: NA	(72)Name of Inventor :
(61) Patent of Addition to Application Number	:NA	1)MR. RADHE SHYAM BAHARE
Filing Date	:NA	2)DR. SWASTIKA GANGULY
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Thiazolidinedione derivatives of the general formula I Wherein R1 represents H, alkyl, alkoxy, nitro, halo, amino, hydroxyl, thio. R2 represents H, alkyl, alkoxy, nitro, halo, amino, hydroxyl, thio. R3 represents H, alkyl, alkoxy, nitro, halo, amino, hydroxyl, thio. R4 represents H, alkyl, alkoxy, nitro, halo, amino, hydroxyl, thio. R5 represents H, alkyl, alkoxy, nitro, halo, amino, hydroxyl, thio. R6 represents H, alkyl, alkoxy, nitro, halo, amino, hydroxyl. R7 represents H, alkyl, alkoxy, nitro, halo, amino, hydroxyl. R8 represents H, alkyl, alkoxy, nitro, halo, amino, hydroxyl. R9 represents H, alkyl, alkoxy, nitro, halo, amino, hydroxyl. R10 represents H, alkyl, alkoxy, nitro, halo, amino, hydroxyl. are novel compounds, their isomers, their enantiomers and their pharmaceutical acceptable salts or solvates and their pharmaceutical compositions containing such compounds and the use of such compounds and compositions in medicines and process for preparing the same.

No. of Pages : 17 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.669/KOL/2013 A

(19) INDIA

(22) Date of filing of Application :05/06/2013

(43) Publication Date : 09/08/2013

(54) Title of the invention : WORK FUNCTION ENGINEERED BINARY METAL ALLOY GATE STRAINED SILICON SOI/SON MOSFET DEVICE

(51) International classification :B22F1/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

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2)MANNA, BIBHAS

3)SARKHEL, SAHELI

4)SARKAR, SOUVIK

(72)Name of Inventor :

1)SARKAR, SUBIR KUMAR

2)MANNA, BIBHAS

3)SARKHEL, SAHELI

4)SARKAR, SOUVIK

(57) Abstract :

A work function engineered binary metal alloy gate strained silicon SOI/SON MOSFET device comprises a substrate (SUB), a binary alloy (AxB1-x) gate (G) on the top of a front gate oxide layer (tf), source (S) and drain (D) both being highly doped "n+" regions, substrate (SUB) being a "p" region, a channel (C) made of p-type silicon and a buried layer (BOX) atop the substrate. The buried layer (BOX) is made either of silicon dioxide or air placed over the substrate (SUB). The binary metal alloy (AxB1-x) composition of the gate material has continuous adjustment of work function achieved by linearly varying mole fraction from source side (100% A) to drain side (100% B). The gate (G) electrode is a pure tantalum and pure platinum binary alloy composition. Channel (C) with a length of 100 nm has a continuous channel surface potential and an electric field of 90KV/cm (without strain) and 80KV/cm (with strain). The device has a threshold voltage of 0.22V (SOI), 0.235V (SON) without strain and 0.12V (SOI), 0.11V (SON) with strain.

No. of Pages : 26 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(21) Application No.810/KOL/2013 A

(19) INDIA

(22) Date of filing of Application :05/07/2013

(43) Publication Date : 09/08/2013

(54) Title of the invention : STEAM INJECTION IN EXHAUST MANIFOLD AND TURBO COMPOUND OF INTERNAL COMBUSTION ENGINE

(51) International classification	:F01K17/06	(71)Name of Applicant :
(31) Priority Document No	:NA	1)SUROJIT BAGH
(32) Priority Date	:NA	Address of Applicant :STAFF BANK COLONY, PISKA
(33) Name of priority country	:NA	MORE, RATU ROAD, RANCHI, JHARKHAND-834005
(86) International Application No	:NA	Jharkhand India
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)SUROJIT BAGH
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A steam generating boiler filled with water is mounted at the exhaust manifold of the I.C engine. Wet steam produced in the boiler is then transferred through primary tube to a heat exchanger placed in the exhaust manifold and convert wet steam into dry steam. After the heat exchanger dry steam is injected and mixed with exhaust gas. Mixture of dry steam and exhaust gas is then passed through turbine to recover waste energy and convert into rotational energy. Turbine shaft is connected to a gear reduction box. Rotational energy of turbine is passed to gear reduction box, then the energy is transferred back to the I.C engine through a shaft. Some of the wet steam is also injected into the intake manifold through secondary tube controlled by a valve.

No. of Pages : 12 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.657/KOL/2013 A

(19) INDIA

(22) Date of filing of Application :03/06/2013

(43) Publication Date : 09/08/2013

(54) Title of the invention : URETHRAL STENT DELIVERY DEVICE

(51) International classification	:A61F2/04	(71)Name of Applicant :
(31) Priority Document No	:NA	1)MAHAJAN; NITIN
(32) Priority Date	:NA	Address of Applicant :1-D, MANHAR MAHAL, 4 BAKUL
(33) Name of priority country	:NA	BAGAN ROW, BEHIND LANSDOWNE MKT, KOLKATA-700
(86) International Application No	:NA	025, INDIA West Bengal India
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)MAHAJAN; NITIN
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention is a urethral stent delivery device for the deployment of the urethral stent within the urethra of human beings. It is a delivery device which can accommodate stents of different sizes. The flexible stent delivery device of the present invention comprises of an inner tube, translucent outer catheter and a middle tube. The inner tube is provided with an olive tip at the distal end, a pusher is provided at the distal end of the middle tube, the inner tube and outer tube are provided with handle. A stent retrieval latch is provided for the retrieval and repositioning the stent during deployment, if required. It can accommodate both covered and uncovered stents.

No. of Pages : 11 No. of Claims : 4

Publication After 18 Months:

The following Patent Applications have been published under Section 11A (3) of The Patents (Amendment) Act, 2005. Any Person may file representation by way of opposition to the Controller of Patents at the appropriate office against the grant of the patent in the prescribed manner under section 25(1) of the Patents (Amendment) Act, 2005 read with the rule 55 of The Patents (Amendment) Rules, 2006:

(12) PATENT APPLICATION PUBLICATION

(21) Application No.1308/DELNP/2006 A

(19) INDIA

(22) Date of filing of Application :09/03/2006

(43) Publication Date : 09/08/2013

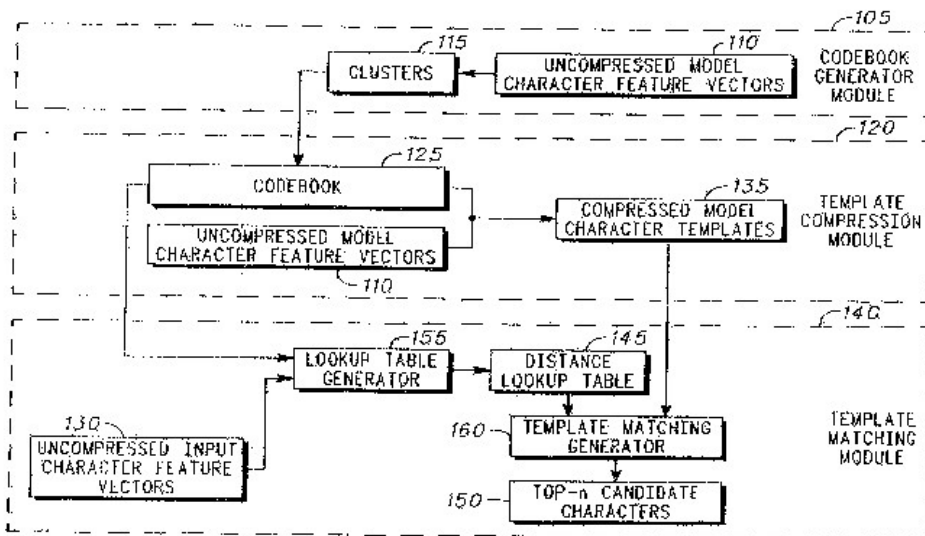
(54) Title of the invention : METHOD AND SYSTEM FOR COMPRESSING HANDWRITTEN CHARACTER TEMPLATES

(51) International classification :G06K 9/62
 (31) Priority Document No :03125573.6
 (32) Priority Date :29/09/2003
 (33) Name of priority country :China
 (86) International Application No :PCT/US2004/030554
 Filing Date :17/09/2004
 (87) International Publication No :WO 2005/034026
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

(71)Name of Applicant :
1)MOTOROLA MOBILITY, INC.
 Address of Applicant :600 NORTH US HIGHWAY 45,
 LIBERTYVILLE, IL 60048, U.S.A.
 (72)Name of Inventor :
1)ZHEN LI-XIN
2)GUO FENG-JUN
3)HUANG JIAN-CHENG

(57) Abstract :

A method and system for compressing handwritten character templates. The system includes a codebook generator module (105) for generating a codebook (125), The codebook (125) includes vectors defining the centers of clusters (115) of uncompressed model character feature vectors (110) provided from model character templates. A template compression module (120) is connected to the codebook generator module (105) for comparing the uncompressed model character feature vectors (110) with the codebook (125) to provide compressed templates of model characters (135). Optionally, a template matching module (140) is connected to the template compression module (120) for providing candidate characters (150) by comparing the distances between uncompressed input character feature vectors (130) and the model character templates. Fig. 1 accompanies the abstract upon publication.



No. of Pages : 16 No. of Claims : 14

(54) Title of the invention : METHOD AND APPARATUS FOR PROVIDING A TEXT MESSAGE

(51) International classification :H04B 1/38
 (31) Priority Document No :03124963.9
 (32) Priority Date :23/09/2003
 (33) Name of priority country :U.S.A.
 (86) International Application No :PCT/US2004/030553
 Filing Date :17/09/2004
 (87) International Publication No :WO 2005/031995
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

(71)Name of Applicant :
1)MOTOROLA MOBILITY, INC.
 Address of Applicant :600 NORTH US HIGHWAY 45,
 LIBERTYVILLE, IL 60048, U.S.A.
 (72)Name of Inventor :
1)ZHANG YAXIN
2)HE XIN
3)REN XIAO-LIN
4)SUN FANG

(57) Abstract :

A method and apparatus for providing a text message includes receiving an utterance (Step 210) at an input of an electronic device (100). Speech recognition is then performed on the utterance (Step 230) guided by user-defined message templates stored in a memory (155) associated with the electronic device (100). Speech recognition is defined by matching the utterance with one of the templates to create a matching template. A text message is then provided from the matching template (Step 235).

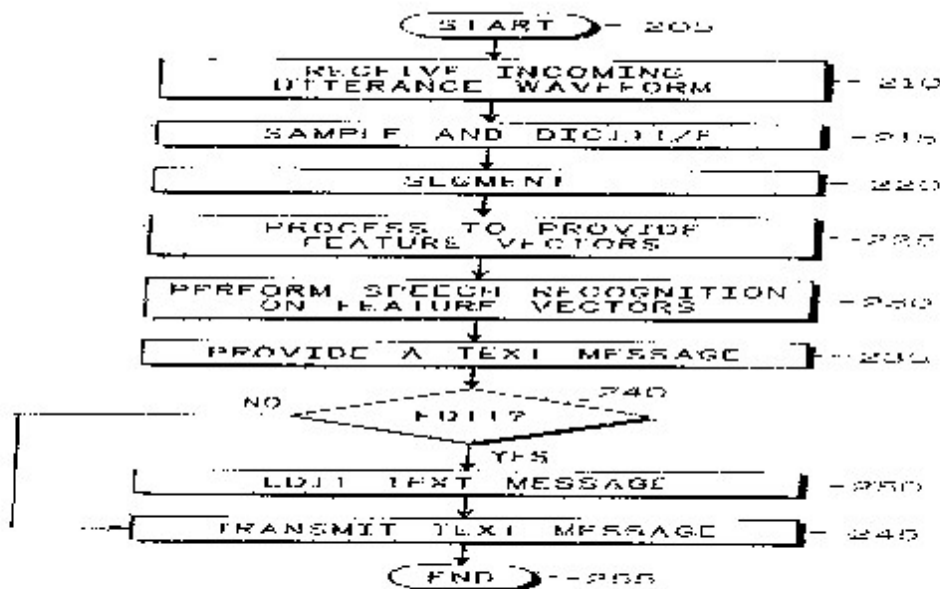


FIG. 3

Quaker

Of Anand And Anand Advocates
Attorney for the Applicant

(12) PATENT APPLICATION PUBLICATION

(21) Application No.1306/DELNP/2006 A

(19) INDIA

(22) Date of filing of Application :09/03/2006

(43) Publication Date : 09/08/2013

(54) Title of the invention : 7-CARBOXYMETHYLOXY-3',4',5-TRIMETHOXY FLAVONE MONOHYDRATE, THE PREPARATION METHOD AND USES THEREOF.

(51) International classification :A61K 31/352
(31) Priority Document No :10-2003-0061938
(32) Priority Date :04/09/2003
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2004/002247
Filing Date :04/09/2004
(87) International Publication No :WO 2005/023244
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
1)DONG-A PHARMACEUTICAL CO., LTD.
Address of Applicant :252, YONGDU-DONG,
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(72)Name of Inventor :
1)YOO MOOHI
2)KIM DONG SUNG
3)KIM DONG SUNG
4)KIM YONG DUCK
5)KIM WONBAE

(57) Abstract :

The present invention relates to 7-carboxymethoxy-3,4,5-trimethoxy flavone.monohydrate which is a non hygroscopic product suitable for the preparation of metered dose of 7-carboxymethoxy-345-trimethoxy flavone having protective activity for gastrointestinal tract including the colon, and a preparation method and uses thereof. 7-carboxymethoxy-345-trimethoxy flavone.monohydrate of the present invention has advantages such as mucus protecting activity for gastrointestinal tract including the colon, convenience for handling and storage under ordinary humidity owing to its non-hygroscopicity, and ability to contain an active compound consistently for the formulation production of a medicine. In addition, the preparation method of 7-carboxymethoxy-345-trimethoxy flavone.monohydrate of the present invention reduces long steps of total synthesis and requires mild conditions for the production of a compound because autoclave condition is not necessary for methylation in this case, and makes mass-production possible without any purification process such as recrystallization or column chromatography.

No. of Pages : 62 No. of Claims : 15

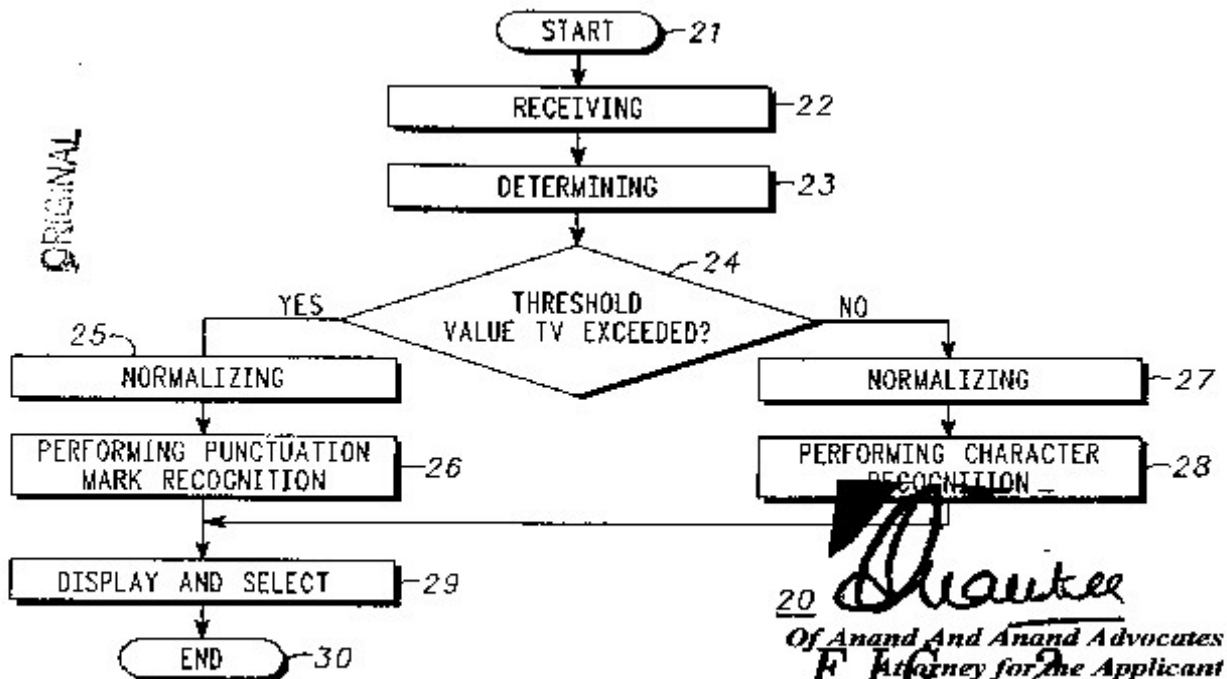
(54) Title of the invention : RECOGNITION OF SCRIBED INDICIA ON A USER INTERFACE

(51) International classification :G06F
 (31) Priority Document No :03132705.2
 (32) Priority Date :29/09/2003
 (33) Name of priority country :U.S.A.
 (86) International Application No :PCT/US2004/030552
 Filing Date :17/09/2004
 (87) International Publication No :WO 2005/033856 A2
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

(71)Name of Applicant :
1)MOTOROLA MOBILITY, INC.
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 (72)Name of Inventor :
1)ZHEN LI-XIN
2)GUO FENG-JUN
3)HE RONG-KUI
4)RAO HONG

(57) Abstract :

A method (20) for performing recognition of a scribed indicia on a touch screen (5) of an electronic device (1), the method (20) comprising receiving (22) a scribed indicia scribed on the touch screen (5), the touch screen (5) at least comprising a character scribing area (31) and a punctuation scribing area (32). A step 23 for determining a proportion of the scribed indicia scribed in the character punctuation scribing area (32) relative to the character scribing area (31) is then conducted and the punctuation mark recognition (26) is performed. Recognition (26) is performed on the scribed indicia when the proportion exceeds a threshold value, the performing punctuation mark recognition determining from a set of punctuation marks at least one candidate punctuation mark resembling the scribed indicia.



(12) PATENT APPLICATION PUBLICATION

(21) Application No.1227/DELNP/2006 A

(19) INDIA

(22) Date of filing of Application :08/03/2006

(43) Publication Date : 09/08/2013

(54) Title of the invention : PROCESS AND CATALYST FOR THE HYDROCONVERSION OF A HEAVY HYDROCARBON FEEDSTOCK

(51) International classification :B01J 37/02
(31) Priority Document No :60/503,733
(32) Priority Date :17/09/2003
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2004/030011
Filing Date :15/09/2004
(87) International Publication No :WO 2005/028106
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

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HR The Hague, Netherlands.

(72)Name of Inventor :

1)ACKERMAN RUSSELL CRAIG

2)GINESTRA JOSIANE MARIE-ROSE

3)MICHEL CHRISTIAN GABRIEL

(57) Abstract :

A method of hydroprocessing a heavy hydrocarbon feedstock using a hydroprocessing catalyst having specific properties making it effective in the hydroconversion of at least a portion of the heavy hydrocarbon feedstock to lighter hydrocarbons. The hydroprocessing catalyst comprises a Group VIB metal component (e.g., Cr, Mo, and W), a Group VIII metal component (e.g., Ni and Co) and, optionally, a potassium metal component that are supported on a support material comprising alumina. The alumina has novel physical properties that, in combination with the catalytic components, provide for the hydroprocessing catalyst. The hydroprocessing catalyst is particularly effective in the conversion of the heavy hydrocarbon feedstock. The alumina is characterized as having a high pore volume and a high surface area with a large proportion of the pore volume being present in the pores within a narrow pore diameter distribution about a narrowly defined range of median pore diameters. The support material preferably does not contain more than a small concentration of silica. The alumina component is preferably made by a specific method that provides for an alumina having the specific physical properties required for the hydroprocessing catalyst.

No. of Pages : 43 No. of Claims : 31

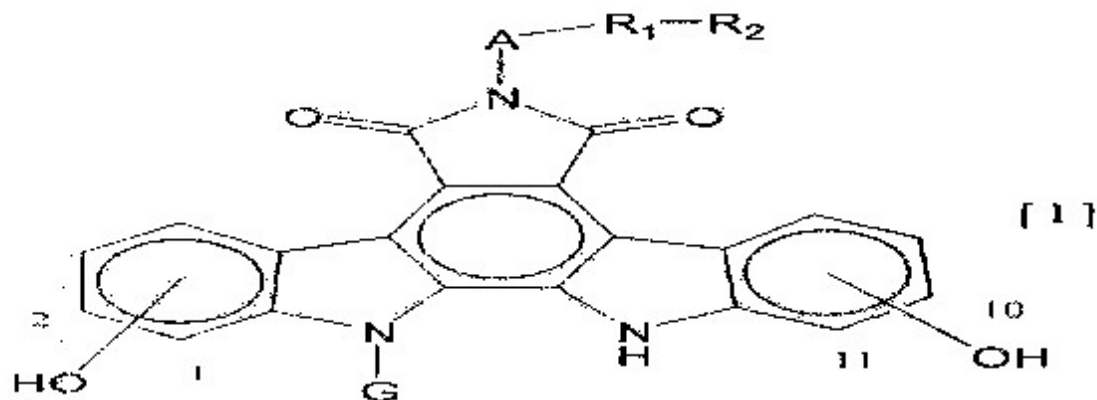
(54) Title of the invention : NOVEL INDOLOPYRROLOCARBAZOLE DERIVATIVE WITH ANTI-TUMOR ACTIVITY

(51) International classification :C07H 19/044
 (31) Priority Document No :2003-322550
 (32) Priority Date :16/09/2003
 (33) Name of priority country :Japan
 (86) International Application No :PCT/JP2004/014661
 Filing Date :14/09/2004
 (87) International Publication No :WO 2005/026185
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

(71)Name of Applicant :
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 (72)Name of Inventor :
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2)SUNAMI, SATOSHI
3)HIROSE, MASAACKI
4)OHKUBO, MITSURU
5)ARAKAWA, HIROHARU

(57) Abstract :

The present invention relates to a novel indolopyrrolocarbazole derivative which is represented by the formula [1]: wherein: A represents O, NH, or CH₂; R₁ represents a single bond, a lower alkyl group, a lower alkenyl group, a lower alkynyl group, etc.; R₂ represents a phenyl group, a naphthyl group, or a five- or six-membered aromatic or aliphatic heterocyclic ring having at least one atom selected from N, S, or O, wherein the phenyl group, naphthyl group, aromatic or aliphatic heterocyclic ring may be substituted; and G represents a hexose group or a pentose group, or a pharmaceutically acceptable salt thereof.



No. of Pages : 66 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.1477/DELNP/2006 A

(19) INDIA

(22) Date of filing of Application :20/03/2006

(43) Publication Date : 09/08/2013

(54) Title of the invention : PRINTER SERVICE DENIAL

(51) International classification :B41J 2/175
(31) Priority Document No :PQ5829
(32) Priority Date :24/02/2000
(33) Name of priority country :Australia
(86) International Application No :PCT/AU00/01450
Filing Date :01/01/1900
(87) International Publication No :WO 01/63490
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :IN/PCT/2002/00747/DEL
Filed on :31/07/2002

(71)Name of Applicant :
1)SILVERBROOK RESEARCH PTY. LTD .
Address of Applicant :393, DARLING STREET, BALMAIN,
NSW 2041, AUSTRALIA
(72)Name of Inventor :
1)SILVERBROOK, KIA
2)LAPSTUN PAUL

(57) Abstract :

In a system in which a user obtains documents, a method of controlling what is supplied to the user, the method including providing one or more user accounts for the user and providing the or each user account with a separate first threshold, periodically determining the balance in the user account or accounts; and if the balance in the respective user account is below the first threshold, instituting modification of documents supplied or restrictions on what documents are supplied or both.

No. of Pages : 16 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.342/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : ARC QUENCHING ASSEMBLY FOR CIRCUIT BREAKERS

(51) International classification	:H01H 9/34	(71)Name of Applicant : 1)LARSEN & TOUBRO LIMITED Address of Applicant :L&T HOUSE, BALLARD ESTATE, MUMBAI-400 001, MAHARASHTRA, INDIA
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	(72)Name of Inventor :
(86) International Application No	:NA	1)MOHANAPRIYA SUBRAMANIAM
Filing Date	:NA	2)VENKATACHALAM SUBRAMANIAN
(87) International Publication No	:N/A	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

An assembly for arc quenching for a circuit breaker that senses a fault in earlier stage and quenches the arc at lower current in lesser time is provided. The assembly comprising an arc chute; and a magnet, the magnet being in the form of an enclosure, the enclosure has an enclosure portion and a slanting extended portion. The enclosure portion accommodates the fixed contact, and this enclosed portion provides a repulsion force on the contacts; and the slanting extended portion of the enclosure which is provided along an arc running path of the fixed contact increases magnetic intensity on the arc and the magnet drives the arc towards the arc chute.

No. of Pages : 11 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.335/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A METHOD OF MAKING ALIGNED ROPE LIKE NANOCARBON STRUCTURES WITH PLATELET LIKE CARBON UNITS FROM CASHEW NUT SHELL PYROLYSIS VAPOURS

(51) International classification :C01B 31/02

(31) Priority Document No :NA

(32) Priority Date :NA

(33) Name of priority country :NA

(86) International Application No :NA

Filing Date :NA

(87) International Publication No :N/A

(61) Patent of Addition to Application Number :NA

Filing Date :NA

(62) Divisional to Application Number :899/MUM/2008

Filed on :22/04/2008

(71)Name of Applicant :

1)INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY

Address of Applicant :POWAI MUMBAI 400076,

MAHARASHTRA, INDIA

(72)Name of Inventor :

1)GANESH ANURADDA

2)DAS PIYALI

(57) Abstract :

A method of making aligned rope like nanocarbon structures with platelet like carbon units from cashew nut shell pyrolysis vapours. The method comprises cracking the pyrolysis vapours at 750°C to 900°C and at atmospheric pressure over a supported bimetallic catalyst comprising Co-Ni supported on silica and purifying the nanocarbon structures formed with an acid.

No. of Pages : 24 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.168/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :18/01/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : BLUE DYE STUFF MIXTURES CONTAINING BISAZO AND BISAZO OR FORMAZANE REACTIVE DYESTUFFS WITH POLYFUNCTIONAL REACTIVE GROUPS

(51) International classification	:C11D	(71)Name of Applicant :
(31) Priority Document No	1/02	1)COLOURTEX INDUSTRIES LIMITED
(32) Priority Date	:NA	Address of Applicant :SURVEY NO 91, PAIKEE BHESTAN,
(33) Name of priority country	:NA	NAVASARI-SURAT ROAD, SURAT - 395023, GUJARAT
(86) International Application No	:NA	(INDIA)
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	:N/A	1)DESAI; PANKAJ
(61) Patent of Addition to Application Number	:NA	2)SCHUMACHER; CHRISTIAN
Filing Date	:NA	3)VASHI; ASHIT
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

one bisazo dyestuff of the formula (2) The present invention relates to binary and ternary fibre reactive dyestuff mixtures comprising one bisazo dyestuff of formula (1), and one formazane dyestuff of the formula (3). The present invention also provides new blue dyestuffs containing polyfunctional reactive groups.

No. of Pages : 75 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.220/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :23/01/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A METHODOLOGY TO DETERMINE TENSILE STRENGTH OF THE SOIL FROM ITS PENETRATION RESISTANCE

(51) International classification	:E02D 29/02	(71)Name of Applicant : 1)INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY
(31) Priority Document No	:NA	Address of Applicant :INDIAN INSTITUTE OF
(32) Priority Date	:NA	TECHNOLOGY BOMBAY, POWAI MUMBAI 400076,
(33) Name of priority country	:NA	MAHARASHTRA, INDIA
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)D N SINGH
(87) International Publication No	:N/A	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention discloses a method to determine tensile strength of the soil from its penetration resistance. A soil sample is prepared by mixing water with soil, more specifically White clay, Bentonite, Marine clay. The soil sample is poured in a perspex mold having a perforated base for drainage of water. A test set up (Master loader- 3000, HUMBOLDT) is used in the present invention to determine tensile strength of the soils. The mold with soil sample is placed in a loading frame of the setup. A plunger is attached to the plunging system, which is made to penetrate in the soil mass by which load penetraion characteristics (LPC) is recorded. Using LPC, penetration resistance of the soil mass is determined using which the tensile strength of the soil is determined.

No. of Pages : 20 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.171/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :18/01/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : ANTI-RHD MONOCLONAL ANTIBODIES

(51) International classification	:C07K16/34 A61K39/395
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:2730/Mum/2008
Filed on	:31/12/2008

(71)Name of Applicant :

1)Bharat Serums and Vaccines Ltd.

Address of Applicant :16th and 17th Floor Hoechst House
Nariman Point Mumbai 400021 India.. Maharashtra India

(72)Name of Inventor :

1)Dr. Daftary Gautam Vinod

2)Dr. Kaundinya John

3)Dr. Cinek Tomas

(57) Abstract :

Anti-RhD monoclonal antibodies and methods for the production thereof.

No. of Pages : 76 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION

(21) Application No.345/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : UNDERVOLTAGE RELEASE DEVICE FOR CIRCUIT BREAKERS

(51) International classification	:H01H 83/12	(71) Name of Applicant : 1)LARSEN & TOUBRO LIMITED Address of Applicant :L&T HOUSE, BALLARD ESTATE, MUMBAI-400001, MAHARASHTRA, INDIA
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)MUTHUSELVAM MUNIYANDI
Filing Date	:NA	2)VENKATACHALAM SUBRAMANIAN
(87) International Publication No	:N/A	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

An under-voltage release device for a circuit breaker is provided to trip circuit breaker and interrupt power for under-voltage conditions. Under-voltage release device comprises a pivot, the pivot mounted on a housing of the under-voltage release device, the pivot being capable of rotating a circuit breaker pivot; and a solenoid, the solenoid comprising a core and a coil of wire wound around the core, the core comprises a shield, a fixed part, the fixed part being fixed to the shield and a moving part, the moving part adapted to the fixed part via a compression spring, the compression spring enabling the moving part to move relative to the fixed part depending upon voltage condition of the circuit breaker, and the moving part moves the pivot, rotating the circuit breaker pivot and tripping the circuit breaker. Reference

No. of Pages : 14 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.349/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :07/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A COMPOSITION COMPRISING XNBR AND EPDM ELASTOMER METHODS AND APPLICATIONS THEREOF

(51) International classification	:C08L 13/00,	(71) Name of Applicant : 1)TATA MOTORS LIMITED
(31) Priority Document No	:NA	Address of Applicant :Bombay House 24 Homi Mody Street
(32) Priority Date	:NA	Hutatma Chowk Mumbai 400 001 Maharashtra India
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)ANANDAN SIVAKUMAR
Filing Date	:NA	2)RAGHAVENDRA GOPAL
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present disclosure relates to a composition comprising Carboxylated Nitrile Butadiene Rubber (XNBR) and Ethylene Propylene Diene Monomer (EPDM) in a ratio of about 70:30, optionally along with industrially acceptable excipients and homogenizer and coupling agent. A method of obtaining a composition comprising Carboxylated Nitrile Butadiene Rubber (XNBR) and Ethylene Propylene Diene Monomer (EPDM) has been disclosed. Further, said composition can be exploited for fuel hose outer cover applications.

No. of Pages : 35 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.227/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :23/01/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : MAGNETIC SHOCK ABSORBER.

(51) International classification	:F16F 9/38	(71)Name of Applicant : 1)PANKAJ SINGH
(31) Priority Document No	:NA	Address of Applicant :H. NO.-02, JAWAHAR NAGAR,
(32) Priority Date	:NA	INFRONT OF NEW FORT SHIV MANDIR, AWADHPURI,
(33) Name of priority country	:NA	BHOPAL (M.P.)PIN-462021 Madhya Pradesh India
(86) International Application No	:NA	2)KIRTI CHAWARE
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	:N/A	1)PANKAJ SINGH
(61) Patent of Addition to Application Number	:NA	2)KIRTI CHAWARE
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention relates to a magnetic force shock-absorbing device. The device comprises a cylindrical casing, cylindrical shaped magnet, ring shaped magnet and a piston. The device has the advantageous effects of magnetic force shock absorption method over the cylinder type shock absorber in the prior art with the problem of leakage and pollution is solved basically; and the amplitude is effectively diminished, frequency is lowered, and the effective shock absorption effect can be reached. The apparatus is used for damping relative motions of two masses, in particular with resilient wheel suspension systems in motor vehicles.

No. of Pages : 12 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.326/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :03/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : SYSTEM AND METHOD TO CONCURRENTLY EXECUTE MULTIPLE JAVA PROGRAMS BY UTILIZING DMA CAPABLE CO-PROCESSOR.

(51) International classification	:G06F 9/30	(71)Name of Applicant : 1)MITRA, SUMANRANJAN SWADESRANJAN
(31) Priority Document No	:NA	Address of Applicant :301-302, SAI PATHIK, SAI BABA
(32) Priority Date	:NA	COMPLEX, GOREGAON EAST, MUMBAI - 400063
(33) Name of priority country	:NA	Maharashtra India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)MITRA, SUMANRANJAN SWADESRANJAN
(87) International Publication No	:N/A	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention achieves efficient execution of programs belonging to an object oriented platform independent language technology (Java) in a multitasking environment by utilizing a processor, a co-processor (natively executing machine independent instructions), memory accessible by both said processor and said coprocessor by depending upon a composite data-structure resident in said memory. Said composite data-structure has a format proprietary to hardware logic of coprocessor and is a simplified representation of a platform independent program. The format of the composite data-structure allows hardware logic to perform various aspects of program execution like method, invocation, static/non-static attribute access, garbage collection, selecting next program/program-thread to execute, etc by employing indexing without depending on processor. The invention aims to replace JIT compilers and interpreters.

No. of Pages : 81 No. of Claims : 54

(12) PATENT APPLICATION PUBLICATION

(21) Application No.327/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :03/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : TRIPPING SYSTEM USING A COLLAPSIBLE MECHANISM AND A METHOD THEREOF

(51) International classification	:A01N 43/08	(71)Name of Applicant : 1)LARSEN & TOUBRO LIMITED
(31) Priority Document No	:NA	Address of Applicant :L & T House Ballard Estate Mumbai
(32) Priority Date	:NA	400 001 State of Maharashtra India
(33) Name of priority country	:NA	(72)Name of Inventor :
(86) International Application No	:NA	1)DONGRE Nilesh;
Filing Date	:NA	2)OCHANI Deepak
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates generally to a system and method of tripping for circuit breaker and more particularly, to a tripping system using a collapsible mechanism to generate an impact force required to de-latch main mechanism of circuit breaker during abnormal condition and a method thereof. It comprises a housing for incorporating said tripping system; a cover engaged with said housing; a trip actuator placed on said housing configured to rotate about the axis; a compression spring having one end placed on said trip actuator, other end of said trip actuator engaged with a cover; a trip plate placed on said housing and configured to rotate about its axis; said trip plate providing overlap support to said trip actuator; a torsion spring used as a return spring for said trip plate to bring it back to original position. Fig. 1

No. of Pages : 16 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.246/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :24/01/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A NON-CONVENTIONAL ENERGY POWERED, DIGITAL, INTELLIGENT, PORTABLE, SCALABLE, SECURE, REAL TIME, MOBILE, 'BOOKLESS' APPARATUS AND PROCESS, INTEGRATED TO CREATE, MANAGE, DISTRIBUTE & DEPLOY MULTIMEDIA BASED EDUTAINMENT CONTENT TO IMPART ADAPTED EDUCATION, CYCLIC ASSESSMENT, SCRUTINIZE PROGRESS, E-GOVERN GENERAL ADMINISTRATION TO BOOST UP THE SYNCHRONIZED INSITU INTERACTION AMID ITS DIVERSE STAKEHOLDERS AND GEOGRAPHICALLY DISTANT BRANCHES OF VARIOUS INSTITUTIONS VIA A SECURED COMMUNICATION CHANNEL

(51) International classification	:G09B 5/00, G09B 19/00, H04L12/56	(71)Name of Applicant : 1)VALUABLE INNOVATIONS PRIVATE LIMITED Address of Applicant :VALUABLE TECHNO PARK, 53/1, ROAD NO. 7, MIDC, ANDHERI EAST, MUMBAI 400 093. Maharashtra India
(31) Priority Document No	:NA	(72)Name of Inventor :
(32) Priority Date	:NA	1)SANJAY GAIKWAD
(33) Name of priority country	:NA	2)AMEYA HETE
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	:N/A	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to a system comprising of non-conventional energy powered e.g. solar, economical, compact, feather weight display, mobile device embedded with proprietary hardware and algorithm by which a unique communication interface is created with multiple participant possibilities at different places of same or other educational institutions for knowledge based interaction and among other things allows access to software applications, data storage and retrieval, data display and recording, messaging, and the like over an Internet-based or intranet-based networked environment

No. of Pages : 55 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.351/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :07/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : VIRTUAL JOYSTICK AND METHODS

(51) International classification	:G05G 9/04	(71) Name of Applicant : 1)NAVALE RAHUL RAJSHEKHAR
(31) Priority Document No	:NA	Address of Applicant :PUSHPALATA, H.I.G. PLOT NO.-2,
(32) Priority Date	:NA	NEAR RANGRAJ NAGAR, SOLAPUR - 413 006
(33) Name of priority country	:NA	(MAHARASHTRA)(INDIA)
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)NAVALE RAHUL RAJSHEKHAR
(87) International Publication No	:N/A	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Various gestures and methods to perform (input) them are disclosed. Gestures initiates/begins from specific Start Points located at/around the center or on/over the boundary of any physical or virtual object present within Gesture Sensing Region, including Gesture Sensing Region itself. Gestures may be either Uni-Directional or Multi-Directional. Usability of gestures can be extended further using different approach/techniques such as Multiple touch points, Hold of touch point and Progress of touch point or combinations thereof. On implementation, gestures provide an efficient User Interface (UI) across a wide range of devices/machines.

No. of Pages : 41 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(21) Application No.352/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :07/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A METHOD AND SYSTEM FOR PERFORMING APPRAISALS

(51) International classification	:G06Q 10/00	(71) Name of Applicant : 1)Cybage Software Private Limited
(31) Priority Document No	:NA	Address of Applicant :Cybage Towers Survey
(32) Priority Date	:NA	no.13A/1+2+3/1 Vadgaon Sheri Pune- 411014 Maharashtra
(33) Name of priority country	:NA	India
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)Cybage Software Private Limited
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The embodiments herein relate to employee management system and more particularly to employee management in appraisal system. The embodiments herein disclose an appraisal system using a modified form of Activity Hierarchy Process (AHP). The appraisal system covers all the facets of appraisal to measure individualTMs Capabilities is disclosed. Every employee in an organization will be included in the appraisal system and the capabilities of the employees are measured to determine a value based on the rank given to the employees.

No. of Pages : 38 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(21) Application No.333/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A METHOD OF MAKING ALIGNED ROPE LIKE NANOCARBON STRUCTURES WITH PLATELET LIKE CARBON UNITS FROM CASHEW NUT SHELL PYROLYSIS VAPOURS

(51) International classification	:C01B 31/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	:N/A
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:899/MUM/2008
Filed on	:22/04/2008

(71)**Name of Applicant :**
1)INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY
 Address of Applicant :POWAI, MUMBAI 400 076
MAHARASHTRA, INDIA
(72)**Name of Inventor :**
1)GANESH ANURADDA
2)DAS PIYALI

(57) Abstract :

A method of making aligned rope like nanocarbon structures with platelet like carbon units from cashew nut shell pyrolysis vapours. The method comprises cracking the pyrolysis vapours at 750°C to 900°C and at atmospheric pressure over a supported bimetallic catalyst comprising Co-Mo supported on MgO and purifying the nanocarbon structures formed with an acid.

No. of Pages : 24 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.1634/MUM/2011 A

(19) INDIA

(22) Date of filing of Application :02/06/2011

(43) Publication Date : 09/08/2013

(54) Title of the invention : ILLUSTRATION BLOCK OF DRAWABLE TYPE

(51) International classification	:B42D 1/08	(71)Name of Applicant :
(31) Priority Document No	:100201879	1)POP THREE DIMENSIONAL PICTURE CO., LTD.
(32) Priority Date	:27/01/2011	Address of Applicant :12F.,NO.81,SEC.1,HSIN TAI WU RD.,
(33) Name of priority country	:Taiwan	HSICHIH DIST.,NEW TAIPEI CITY 221, TAIWAN, R.O.C
(86) International Application No	:NA	Taiwan
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	:N/A	1)RICHARD LIN
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

An illustration book of drawable type includes a cover unit and in which there is an accommodation room, the cover unit having a drawable side with a slot communicating with the accommodation room, wherein a subject illustration is disposed on at least one surface of the cover unit; and a plurality of inner pages drawably received in the accommodation room of the cover unit, wherein a portion of each of the inner pages protrudes from the slot, and an auxiliary illustration is disposed on a surface of each of the inner pages facing in the same direction with the subject illustration. When the inner page is drawn out for exposing the auxiliary illustration thereon, the auxiliary illustration can be displayed simultaneously with the subject illustration disposed on the cover unit for the convenience of explanation and reading.

No. of Pages : 21 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.274/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :30/01/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : FPGA SYSTEM FOR USB BRIDGE IMPLEMENTATION .

(51) International classification	:G06F 9/00	(71)Name of Applicant : 1)THE TATA POWER COMPANY LTD
(31) Priority Document No	:NA	Address of Applicant :STRATEGIC ELECTRONICS
(32) Priority Date	:NA	DIVISION, 42 OFF SAKI VIHAR ROAD, ANDHERI (EAST),
(33) Name of priority country	:NA	MUMBAI 400 072, MAHARASHTRA, INDIA
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)DIKSHIT RAGHUKUL
(87) International Publication No	:N/A	2)JAIN AKANKSHA
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A Field Programmable Gate Array (FPGA) based USB bridge implementation for communication of data between a USB Host and a USB mass storage device overcomes drawbacks known in the art including lack of security due to software based encryption implementation and driver and OS dependency. The USB bridge comprises a Host PHY operating in a Device mode and a Device PHY operating in a Host mode, connected to the USB Host and the USB mass storage device respectively via a bidirectional USB link. The FPGA is connected to each of the Host PHY and the Device PHY via a bidirectional ULPI link respectively. Data from the USB Host is written into the FPGA of the USB bridge through the Host PHY. This data in parallel form is then stored internally and subsequently communicated to the USB mass storage device through the Device PHY over the Device ULPI Interface.

No. of Pages : 36 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.353/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :07/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : EXAMINATION MANAGEMENT

(51) International classification	:G06K 7/00	(71) Name of Applicant : 1)TATA CONSULTANCY SERVICES LIMITED Address of Applicant :Nirmal Building 9th Floor Nariman Point Mumbai Maharashtra India
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)RAMASWAMY Venguswamy
Filing Date	:NA	2)SHAH Viral Prakash
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present subject matter discloses a method and system (100) for conducting examination for at least one candidate. In one implementation, the method includes enrolling the at least one candidate. The method further includes managing at least one examination resource based at least on enrolling of the at least one candidate. A plurality of question papers is generated to evaluate the at least one candidate based at least on an assessment type. Furthermore, the method includes evaluating the at least one candidate based at least on the assessment type. The assessment type can be at least one of an online assessment and an offline assessment.

No. of Pages : 40 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION

(21) Application No.206/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :20/01/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : NOVEL METHOD FOR STABILIZATION OF BIOLOGICAL MOLECULES

(51) International classification

:C12N1/04,
C12N9/96

(31) Priority Document No

:NA

(32) Priority Date

:NA

(33) Name of priority country

:NA

(86) International Application No

:NA

Filing Date

:NA

(87) International Publication No

: NA

(61) Patent of Addition to Application Number

:NA

Filing Date

:NA

(62) Divisional to Application Number

:NA

Filing Date

:NA

(71)Name of Applicant :

1)Serum Institute of India Ltd.

Address of Applicant :212/2 Off Soli Poonawalla Road
Hadapsar Pune 411 028 Maharashtra India.

(72)Name of Inventor :

1)KAPRE Subhash Vinayak

2)PISAL Sambhaji Shankar

3)AVALASKAR Nikhil Dattatray

(57) Abstract :

The invention provides thermostable polysaccharide based lyophilized vaccines,particularly polysaccharide-protein conjugate vaccines and methods for preparation thereof.

No. of Pages : 23 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION

(21) Application No.248/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :25/01/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : SYSTEM FOR VEHICLE AIR-CONDITIONER PERFORMANCE CHECKING AND METHOD OF TESTING THE PERFORMANCE THEREOF

(51) International classification	:B60H 1/00, G01M 99/00	(71) Name of Applicant : 1)MAHINDRA & MAHINDRA LIMITED Address of Applicant :R & D CENTER, AUTO SECTOR, 89, M.I.D.C. SATPUR, NASHIK-422007, MAHARASHTRA, INDIA
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)TUSHAR SUDHAKAR KULKARNI
(33) Name of priority country	:NA	2)YOGESH RAJARAM PATIL
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	:N/A	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention provides a system for vehicle air-conditioner performance checking. The system comprises a processing/control unit . a scanner for recording the vehicle serial number, a plurality of temperature sensing probes to be positioned inside the vehicle for sensing the temperature inside the vehicle, a switch assembly for operating the plurality of temperature sensing probes, a witch assembly for operating the plurality of temperature sensing probes, and a printing means for printing output data received from the processing/control unit . The scanner, the plurality of temperature sensing probes, the switch assembly, the switch assembly and a printing means are connected to the processing/control unit through anyone of wired and wireless connecting means.

No. of Pages : 12 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.324/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :03/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : EXHAUST ASSEMBLY FOR CIRCULAR RADIATORS.

(51) International classification	:H01Q 9/27	(71)Name of Applicant : 1)CROMPTON GREAVES LIMITED
(31) Priority Document No	:NA	Address of Applicant :CROMPTON GREAVES LTD., CG HOUSE, 6TH FLOOR, DR.ANNIE BESANT ROAD, WORLI, MUMBAI-400 030, MAHARASHTRA, INDIA
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)PARAMANE SACHIN
(87) International Publication No	:N/A	2)JOSHI KISHOR
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

An exhaust assembly for circular radiators having radial fins, said exhaust assembly comprises an external fan co-axially located at the operative top of said circular radiator for aiding heat dissipation at the inner diameter of said radial fins of said circular radiators.

No. of Pages : 15 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.325/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :03/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : AN IMPROVED FAN ASSEMBLY AND SELF COOLED OR FORCED COOLED MOTOR WITH SAID IMPROVED FAN ASSEMBLY

(51) International classification	:F04D 25/08	(71) Name of Applicant : 1)CROMPTON GREAVES LIMITED
(31) Priority Document No	:NA	Address of Applicant :CROMPTON GREAVES LTD., CG
(32) Priority Date	:NA	HOUSE, 6TH FLOOR, DR.ANNIE BESANT ROAD, WORLI,
(33) Name of priority country	:NA	MUMBAI-400 030, MAHARASHTRA, INDIA
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)BARVE BHARAT ANANT
(87) International Publication No	:N/A	2)METTEM NAVADEEP
(61) Patent of Addition to Application Number	:NA	3)PIYADA MUMTAZUL HASSAN
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

An improved fan assembly adapted for a motor, said fan assembly comprises: a belt and pulley arrangement between a motor shaft at drive or non-drive end of said motor and a fan mounted on said shaft through a rolling bearing, said belt and pulley being driven by said motor shaft and driving said fan, said belt and pulley being of pre-defined dimensions and configuration in accordance with desired fan speed in correlation with rotation of motor shaft. There is also provided a self cooled motor or forced cooled motor with said improved fan assembly.

No. of Pages : 12 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.330/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :04/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : ARC SPLITTER PLATE FOR AN ARC CHUTE ASSEMBLY AND A METHOD OF MAKING THE SAME

(51) International classification	:B02C 15/00	(71)Name of Applicant : 1)LARSEN & TOUBRO LIMITED
(31) Priority Document No	:NA	Address of Applicant :L & T House Ballard Estate Mumbai
(32) Priority Date	:NA	400 001 State of Maharashtra India
(33) Name of priority country	:NA	(72)Name of Inventor :
(86) International Application No	:NA	1)KURVEY Praveen
Filing Date	:NA	2)PRABHU Arulanantha
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention provides an arc splitter plate for an arc chute assembly to limit the duration and intensity of the current in circuit breakers, said arc splitter plate comprising: a single metal piece folded to provide a pair of arms joined by a curved portion; a slot cut out in the said metal piece; a thin layer of ablative based electrical insulation means interposed between said pair of arms. A method for making an arc splitter plate of an arc chute assembly for limiting the duration and intensity of the current in circuit breakers, comprising the steps of: folding a single metal piece to provide a pair of arms joined by a curved portion; cutting out a slot from the said metal piece; placing a thin layer of ablative based electrical insulation means between said pair of arms. Fig. 9

No. of Pages : 18 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.1611/MUM/2011 A

(19) INDIA

(22) Date of filing of Application :31/05/2011

(43) Publication Date : 09/08/2013

(54) Title of the invention : QUERY PROCESSING IN A TRADING ENVIRONMENT

(51) International classification	:G06F 17/30	(71) Name of Applicant : 1)TATA CONSULTANCY SERVICES LIMITED
(31) Priority Document No	:NA	Address of Applicant :NIRMAL BUILDING,9TH FLOOR,
(32) Priority Date	:NA	NARIMAN POINT,MUMBAI 400021,
(33) Name of priority country	:NA	MAHARASHTRA,INDIA
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)LAL , DHIRAJ
(87) International Publication No	:N/A	2)DALVI , VINOD
(61) Patent of Addition to Application Number	:NA	3)KUMAR , PRAVIN
Filing Date	:NA	4)KUMAR , AKHILESH
(62) Divisional to Application Number	:NA	5)JOSHI , RAVINDRA
Filing Date	:NA	6)NAIR , DEEPTHI

(57) Abstract :

The present subject matter discloses a system and a method for query processing within a trading environment. In one embodiment, the method for query processing within a trading environment includes identifying at least one value of a trade query, related to at least one account, based in part on an associated tag and ascertaining whether the value is stored in a cache data (126). If the value is ascertained to be stored in the cache data (126), the method further includes determining whether the value stored in the cache data (126) is consistent with a corresponding value stored in a data repository (132), based on the ascertaining; and reading the value from the cache data (126) to provide a response to the trade query.

No. of Pages : 27 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(21) Application No.148/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :16/01/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : DATA QUALITY ANALYSIS

(51) International classification	:G06F17/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)TATA CONSULTANCY SERVICES LIMITED
Address of Applicant :Nirmal Building 9th Floor Nariman
Point Mumbai Maharashtra India
(72)**Name of Inventor :**
1)BHIDE Anand Shankar
2)TALLURI Gopinath

(57) Abstract :

The present subject matter relates to systems and methods for determining quality of data. In one implementation, the method comprises identifying at least one column of the data repository based on an importance index associated with the at least one column, wherein the importance index is indicative of the criticality of the data stored in the at least one column; and retrieving at least one data quality analysis rule associated with the at least one column. The method further comprises assigning a rule weightage parameter to each of the at least one data quality analysis rule and a column weightage parameter to each of the identified columns and analyzing the data stored in the identified columns based on the at least one data quality analysis rule. Based in part on the analysis a data quality score, indicative of the quality of data stored in the data repository is computed.

No. of Pages : 22 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(21) Application No.322/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :03/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : GLUCOSE MEDIATED FACILE SYNTHESIS OF WELL DISPERSED GOLD NANOSHELLS

(51) International classification	:C09C	(71)Name of Applicant :
(31) Priority Document No	3/08	1)INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY
(32) Priority Date	:NA	Address of Applicant :POWAI, MUMBAI-400076,
(33) Name of priority country	:NA	MAHARASHTRA, INDIA
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)PROF. SOUMYO MUKHERJI
(87) International Publication No	:N/A	2)JITENDRA SATIJA
(61) Patent of Addition to Application Number	:NA	3)JOSEPH THARION
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

This invention relates to a method of synthesizing a nanoshell comprising a core and a shell surrounding said core comprising steps of (a) providing functionalized core particle (b) heating the functionalized core with a plurality of metal ions in solution in the presence of a reducing agent such that the metal ions reduce onto the functionalized core to form the nanoshell characterized in that the reducing agent is glucose.

No. of Pages : 24 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION

(21) Application No.331/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :04/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A ROTATORY CAM MECHANISM

(51) International classification	:B23Q 35/10	(71)Name of Applicant : 1)LARSEN & TOUBRO LIMITED
(31) Priority Document No	:NA	Address of Applicant :L & T House Ballard Estate Mumbai
(32) Priority Date	:NA	400 001 State of Maharashtra India
(33) Name of priority country	:NA	(72)Name of Inventor :
(86) International Application No	:NA	1)CORREA Dixon Malcolm
Filing Date	:NA	2)HURKAT Piyush Shyamsundar
(87) International Publication No	: NA	3)KAMBLE Sachin
(61) Patent of Addition to Application Number	:NA	4)PATIL Rohit
Filing Date	:NA	5)THAKUR Pankaj D
(62) Divisional to Application Number	:NA	6)POTHANA Santhosh
Filing Date	:NA	

(57) Abstract :

A rotary cam mechanism for low voltage switch gear products comprising: a duality of modular mechanism connected back to back by a single integrated actuating shaft; a plurality of spring loaded spring arms attached to said integrated actuating shaft; a plurality of horizontal rotors for coupling said mechanism to a contact shaft; a single cam driving said horizontal rotors thus driving said contact shaft; said cam arranged to accommodate an idle rotation of said integrated actuating shaft during which said horizontal rotor is stationary; said integrated actuating shaft further coupled to a multi-toothed cam that lies on a plane perpendicular to the axis of the vertical rotor; said multi toothed cam element positively coupled to either of the horizontal rotors and a plurality of spring loaded pins a housing for accommodating said rotary cam mechanism.

No. of Pages : 28 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.344/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : KINEMATIC FOR AUXILIARY MODULAR DEVICES AND AUXILIARY MODULAR DEVICES, SUCH AS OVERVOLTAGE, UNDER-VOLTAGE AND SHUNT TRIP, USING SUCH KINEMATIC

(51) International classification	:H01H 83/20, H01H 9/00	(71) Name of Applicant : 1)LARSEN & TOUBRO LIMITED Address of Applicant :L&T HOUSE, BALLARD ESTATE, MUMBAI-400001, MAHARASHTRA, INDIA
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)CONTARDI AUGUSTO
(33) Name of priority country	:NA	2)CONTARDI ANDREA
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	:N/A	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention describes a transmission-movement kinematic mechanism for auxiliary devices. The mechanism having a transmission-movement kinematic mechanism and a trip-indicator kinematic mechanism having an indicator flag. The operating connection between the mechanism and the trip-indicator kinematic mechanism are made by a lever which can further engage with another lever for allowing the indicator flag to be moved in a visible position for determining any fault.

No. of Pages : 19 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.334/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A METHOD OF MAKING ALIGNED ROPE LIKE NANOCARBON STRUCTURES WITH PLATELET LIKE CARBON UNITS FROM CASHEW NUT SHELL PYROLYSIS VAPOURS

(51) International classification :C01B 31/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No :N/A
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :899/MUM/2008
Filed on :22/04/2008

(71)**Name of Applicant :**
1)INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY
Address of Applicant :POWAI MUMBAI 400076,
MAHARASHTRA, INDIA
(72)**Name of Inventor :**
1)GANESH ANURADDA
2)DAS PIYALI

(57) Abstract :

A method of making aligned rope like nanocarbon structures with platelet like carbon units from cashew nut shell pyrolysis vapours. The method comprises cracking the pyrolysis vapours at 750°C to 900°C and at atmospheric pressure over a supported bimetallic catalyst comprising Co-Mo supported on silica and purifying the nanocarbon structures formed with an acid.

No. of Pages : 24 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.229/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :24/01/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : ' MULTILAYER COATED BEADS USED IN PERSONAL CARE AND HOME CARE COMPOSITION.

(51) International classification	:D01H	(71)Name of Applicant :
(31) Priority Document No	5/86	1)MR. RAJKUMAR BUDHRAJA
(32) Priority Date	:NA	Address of Applicant :2B/34 WINDMERE BLDG., NEW
(33) Name of priority country	:NA	LINK ROAD, NEAR OSHIWARA POLICE STATION,
(86) International Application No	:NA	ANDHERI-WEST, MUMBAI-400 053 Maharashtra India
Filing Date	:NA	2)MR. UMANG BUDHRAJA
(87) International Publication No	:N/A	(72)Name of Inventor :
(61) Patent of Addition to Application Number	:NA	1)MR. RAJKUMAR BUDHRAJA
Filing Date	:NA	2)MR. UMANG BUDHRAJA
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates personal care and home care composition, and comprising of multilayer coated beads suspended in an appropriate personal care and home care carrier. The beads are coated with one or more functional materials, wherein the functional material can be selected from vitamins, minerals, amino acids, extract and substances such as enzymes and metabolites, humectants, antimicrobial, antiacne, antiageing, antiwrinkle suitable colors ,dyes & pigments, perfumes and/or mixture thereof. The carrier is such as hand, face, body wash creams, lotions, gels, liquid soaps, hard soap and such other personal care products. The bead can be of any size, shape, or color, according to the desired characteristic of the product.

No. of Pages : 10 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.336/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A METHOD OF MAKING ALIGNED ROPE LIKE NANOCARBON STRUCTURES WITH PLATELET LIKE CARBON UNITS FROM CASHEW NUT SHELL PYROLYSIS VAPOURS

(51) International classification	:C01B 31/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	:N/A
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:899/MUM/2008
Filed on	:22/04/2008

(71)**Name of Applicant :**
1)INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY
Address of Applicant :POWAI MUMBAI 400076,
MAHARASHTRA, INDIA
(72)**Name of Inventor :**
1)GANESH ANURADDA
2)DAS PIYALI

(57) Abstract :

A method of making aligned rope like nanocarbon structures with platelet like carbon units from cashew nut shell pyrolysis vapours. The method comprises cracking the pyrolysis vapours at 750°C to 900°C and at atmospheric pressure over a supported bimetallic catalyst comprising Co-Ni supported on MgO and purifying the nanocarbon structures formed with an acid.

No. of Pages : 24 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.337/MUM/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A METHOD OF MAKING ALIGNED ROPE LIKE NANOCARBON STRUCTURES WITH PLATELET LIKE CARBON UNITS FROM CASHEW NUT SHELL PYROLYSIS VAPOURS

(51) International classification	:C01B 31/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	:N/A
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:899/MUM/2008
Filed on	:22/04/2008

(71)**Name of Applicant :**
1)INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY
Address of Applicant :POWAI MUMBAI 400076,
MAHARASHTRA, INDIA
(72)**Name of Inventor :**
1)GANESH ANURADDA
2)DAS PIYALI

(57) Abstract :

A method of making aligned rope like nanocarbon structures with platelet like carbon units from cashew nut shell pyrolysis vapours. The method comprises cracking the pyrolysis vapours at 750°C to 900°C and at atmospheric pressure over a supported bimetallic catalyst comprising Fe-Ni supported on silica and purifying the nanocarbon structures formed with an acid.

No. of Pages : 24 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3711/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : MANUFACTURING APPARATUS FOR DEPOSITING A MATERIAL AND AN ELECTRODE FOR USE THEREIN

(51) International classification :C23C16/44
(31) Priority Document No :61/250,361
(32) Priority Date :09/10/2009
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2010/051970
Filing Date :08/10/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
1)HEMLOCK SEMICONDUCTOR CORPORATION
Address of Applicant :12334 Geddes Road Hemlock MI
48626 United States of America.
(72)Name of Inventor :
1)HILLABRAND David
2)MCCOY Keith

(57) Abstract :

A manufacturing apparatus for deposition of a material on a carrier body and an electrode for use with the manufacturing apparatus are provided. The manufacturing apparatus includes a housing that defines a chamber. The housing also defines an inlet for introducing a gas into the chamber and an outlet for exhausting the gas from the chamber. At least one electrode is disposed through the housing with the electrode at least partially disposed within the chamber. The electrode has an exterior surface. The exterior surface has a contact region that is adapted to contact a socket. A contact region coating is disposed on the contact region of the electrode for maintaining electrical conductivity between the electrode and the socket. The contact region coating has an electrical conductivity of at least 7×10^6 Siemens/meter at room temperature and a greater wear resistance than nickel as measured in mm³/Nm.

No. of Pages : 45 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3712/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : CONFECTIONARY PRODUCTS CONTAINING ERYTHRITOL

(51) International classification :A23G3/38
(31) Priority Document No :61/247,646
(32) Priority Date :01/10/2009
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/EP2010/005904
Filing Date :28/09/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
1)Cargill Incorporated
Address of Applicant :15407 McGinty Road West Wayzata
Minnesota -55391 U.S.A.
(72)Name of Inventor :
1)NANA Ravindra
2)VERCAUTEREN Ronny Leontina Marcel
3)WATSON Mary A.

(57) Abstract :

The present invention relates to a confectionery product more specifically a hard candy containing an edible acid inulin-based polymers or inulin-based polymers carrageenan and at least 85% w/w erythritol wherein the ratio of inulin-based polymers to erythritol is 1/99 to 15/85 and a process for preparing these.

No. of Pages : 10 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3713/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : VARIANT LOVD POLYPEPTIDES AND THEIR USES

(51) International classification :C07K14/00
(31) Priority Document No :61/247,253
(32) Priority Date :30/09/2009
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2010/050249
Filing Date :24/09/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

1)CODEXIS INC.

Address of Applicant :200 Penobscot Drive Redwood City
California 94063 USA

(72)Name of Inventor :

1)GILSON Lynne

2)COLLIER Steven James

3)SUKUMARAN Joly

4)YEO Wan Lin

5)ALVISO Oscar

6)TEO Ee Ling

7)WILSON Robert John

8)XU Junye

(57) Abstract :

The present disclosure provides acyltransferases useful for synthesizing therapeutically important statin compound.

No. of Pages : 73 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3714/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : POLYURETHANE ELASTIC YARN AND PRODUCTION METHOD THEREOF

(51) International classification :D01F6/94
(31) Priority Document No :2009-245251
(32) Priority Date :26/10/2009
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2010/006316
Filing Date :26/10/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
1)INVISTA Technologies S. r.l.
Address of Applicant :Zweigniederlassung St. Gallen
Pestalozzistrasse 2 9000 St. Gallen Switzerland
(72)Name of Inventor :
1)TAKAYAMA Hiroshi
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(57) Abstract :

[Problem] To provide a polyurethane elastic yarn which has the high strength and ductility sought in polyurethane elastic yarn and also has excellent durability and heat resistance as well as little fatigue at low temperature; and a production method thereof [Means of Resolution] A polyurethane elastic yarn made from polyurethane which has polymer dial and diisocyanate as starting substances wherein said polyurethane comprises a polyurethane A containing a polybutadiene structure in which the proportion of 1 2-bonded butadiene structure to 1 4-bonded butadiene structure in the molecule is in the range from 91:9 to 20:80.

No. of Pages : 34 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3715/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : MOISTURE-ABSORBING RESIN COMPOSITION AND MOLDED PRODUCT THEREOF

(51) International classification :C08L23/08
(31) Priority Document No :2009-245823
(32) Priority Date :26/10/2009
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2010/068394
Filing Date :19/10/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)SASAKI Kouhei

(57) Abstract :

The present invention provides a moisture-absorbing resin composition comprising resin (A) in an amount of 100 parts by mass and zeolite in an amount of 40 to 300 parts by mass wherein resin (A) contains at least one polymer selected from among ethylene-methyl acrylate copolymer ethylene-ethyl acrylate copolymer ethylene-butyl acrylate copolymer copolymer of ethylene-ethyl acrylate and acrylonitrile-styrene and copolymer of ethylene-ethyl acrylate maleic anhydride and acrylonitrilestyrene and a molded product produced through molding of the moistureabsorbing resin composition. The moisture-absorbing resin composition exhibits high moisture absorbency high moisture absorption rate and adhesion and the molded product is produced from the composition

No. of Pages : 32 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3716/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : WIRELESS COMMUNICATION DEVICE BASE STATION AND METHODS THEREOF FOR ANTENNA PORT MODE AND TRANSMISSION MODE TRANSITIONS

(51) International classification :H04W88/02
(31) Priority Document No :12/572,563
(32) Priority Date :02/10/2009
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/JP2010/067610
Filing Date :30/09/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :

A wireless communication device may autonomously transition from a multiple antenna port mode to a single antenna port mode. The wireless communication device may implicitly notify a base station about the autonomous transition from the multiple antenna port mode to the single antenna port mode. The base station may reallocate resources that were previously allocated to the wireless communication device but that are no longer being used by the wireless communication device. In some cases the base station may configure the wireless communication deviceTMs antenna port mode via radio resource control signaling.

No. of Pages : 88 No. of Claims : 20

(54) Title of the invention : MOULDED BODY HAVING CLADDING MATERIAL AND CARRIER MATERIAL AND METHOD FOR THE PRODUCTION THEREOF

(51) International classification :C08J5/00
 (31) Priority Document No :10 2009 043 463.1
 (32) Priority Date :30/09/2009
 (33) Name of priority country :Germany
 (86) International Application No :PCT/EP2010/005621
 Filing Date :14/09/2010
 (87) International Publication No : NA
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

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3)NIEMZ Frank-G/4nther
4)RIEDE Sabine

(57) Abstract :

The invention relates to a moulded body having a polymeric coating and a method for the production thereof. In the method: a) a cladding material is prepared from a polymer solution by dissolving polymers in a solvent by a direct dissolving process, b) a carrier material is guided at a defined speed through a feed channel and through an outlet opening into a coating chamber, wherein the feed channel traverses a container holding the cladding material, c) the cladding material is guided through a predefined gap and at a defined pressure into the coating chamber, where contact is effected between the cladding material and the carrier material and a preliminary layer of cladding material forms on the carrier material as a result of forced wetting in a variable pressure equilibrium and flow equilibrium within the coating chamber, d) the carrier material having the layer are together guided through a further outlet opening, e) the cladding material in the container, in the coating chamber and upstream of the outlet opening is temperature-controlled, f) the carrier material coated with the cladding material passes through a relaxation zone in order to orient the polymers and for visco-elastic relaxation in order to achieve the final low-stress polymer solution layer, g) by setting the withdrawal of the carrier material from the coating chamber via the outlet opening into the relaxation zone, the cladding material, the carrier material or both can be additionally distorted, h) and the solvent can be removed from the polymer solution layer. The moulded bodies are preferably fibres, in particular bristles, from which brushes or paint brushes can be made.

No. of Pages : 58 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3718/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : HERMETIC COMPRESSOR

(51) International classification :F04B39/00
(31) Priority Document No :2009-246173
(32) Priority Date :27/10/2009
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2010/006337
Filing Date :27/10/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :

In a hermetic-type compressor, a piston has a sliding face which slides on an inner wall of the cylindrical hole and is reciprocatably inserted in the cylindrical hole. A connecting rod connects an eccentric shaft part and the piston. The cylindrical hole has a tapered part, whose inside diameter dimension gradually increases from a top dead center of the piston toward a bottom dead center, and an end part on the shaft side. A reciprocation direction of the piston is substantially a horizontal direction. A recessed part, which is recessed to the inside in a radial direction of the piston and holds lubricating oil, is provided in the sliding face of the piston. A part on the lower side in the vertical direction of the piston which comes into contact with the end part on the shaft side of the cylindrical hole when the piston is positioned in the bottom dead center is a part of the sliding face.

No. of Pages : 56 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(21) Application No.2374/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :15/03/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : ATTRIBUTING CAUSALITY TO PROGRAM EXECUTION CAPACITY MODIFICATIONS AND DYNAMICALLY MODIFYING PROGRAM EXECUTION CAPACITY

(51) International classification :G06F15/173
(31) Priority Document No :12/569,723
(32) Priority Date :29/09/2009
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2010/050351
Filing Date :27/09/2010
(87) International Publication No :WO 2011/041253 A1
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)PARE, GEOFFREY, SCOTT

6)HEITMANN, JOHN, W.

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8)CHEN, LIANG

9)MUSGRAVE, ZACHARY, S.

(57) Abstract :

Techniques are described for managing program execution capacity, such as for a group of computing nodes that are provided for executing one or more programs for a user. In some situations, dynamic program execution capacity modifications for a computing node group that is in use may be performed periodically or otherwise in a recurrent manner, such as to aggregate multiple modifications that are requested or otherwise determined to be made during a period of time. The techniques may in some situations be used in conjunction with a fee-based program execution service that executes multiple programs on behalf of multiple users of the service.

No. of Pages : 125 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3719/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : CELLULOSE-CONTAINING MASS

(51) International classification :C08L1/02
(31) Priority Document No :01532/09
(32) Priority Date :01/10/2009
(33) Name of priority country :Switzerland
(86) International Application No :PCT/EP2010/064189
Filing Date :24/09/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)PHILIPPE SAINT GER AG

(72)Name of Inventor :

1)GOGICHEV Vadim

(57) Abstract :

The invention concerns a method for producing a cellulose-containing mass comprising an organic material the method comprising the steps a) preparation of an input comprising arganic material and a liquid content and b) exposing said input to a wet-mixing procedure at a temperature in the range of 40 to 90°C preferably 50 to 80°C and most preferred around 60°C or exposing said input to an active zone of an electromagnetic field According to a further embodiment of the present invention cellulose of different types is added to the input Moreover a method for producing a composite material that is based on said cellulose-containing mass is disclosed as well as a product produced of said composite material.

No. of Pages : 28 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3720/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : BRACKET USEFUL WITH SLOPED SUSPENDED CEILING SYSTEMS

(51) International classification :E04B39/00
(31) Priority Document No :61/247,744
(32) Priority Date :01/10/2009
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2010/051027
Filing Date :01/10/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :

The invention provides a bracket and method of its use for adapting standard wall angle trim for use in sloped ceiling construction. The disclosed bracket arrangement can be used for the top edge or bottom edge of a sloped ceiling and be adjusted to match the angle of any practical ceiling slope. In disclosed embodiments the bracket has the form of a rectangular flat steel sheet. The sheet has a hinge or bend line running lengthwise in its mid-area. The bend line is made by cutting the sheet intermittently along its length and thereby dividing the sheet into two sections. The cuts may be made for example by punching elongated slots along the bend line in a blank being formed into the bracket. Also punched into the bracket blank are a plurality of holes distributed lengthwise on marginal areas of the two sections of the blank.

No. of Pages : 14 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3721/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : POROUS MOLDED ARTICLE AND METHOD FOR MANUFACTURING THE SAME

(51) International classification	:C08J9/28	(71)Name of Applicant :
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(33) Name of priority country	:Japan	Tokyo 101-8101 Japan
(86) International Application No	:PCT/JP2010/070742	(72)Name of Inventor :
Filing Date	:19/11/2010	1)Akihiro Omori
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

There is provided a porous formed article which can remove hazardous substances at a high speed has a high adsorption capacity and has high durability to cleaning chemicals and further which is scarcely broken even if being repeatedly used and which contains an organic polymeric resin and an inorganic ion-adsorbing material wherein the organic polymeric resin is a polyether sulfone resin and/or a polysulfone resin and is an organic polymeric resin having a hydroxyl group.

No. of Pages : 109 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3722/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : LAYERED PRODUCT PACKAGING MATERIAL AND FORMED PRODUCT USING THE SAME AND METHOD FOR PRODUCING THE LAYERED PRODUCT

(51) International classification :B32B27/30
(31) Priority Document No :2009-234224
(32) Priority Date :08/10/2009
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2010/005818
Filing Date :28/09/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)OSHITA Tatsuya

(57) Abstract :

The layered product of the present invention has a base, and a gas barrier layer stacked on the base. The gas barrier layer is formed of a composition that includes a hydrolyzed condensate of a compound (L) containing a hydrolyzable characteristic group, and a neutralized product of a polymer (P) containing at least one functional group selected from the group consisting of carboxyl group and carboxylic acid anhydride group. The compound (L) includes a compound (L1) and a compound (V). The compound (L1) and the compound (L2) each contains a silicon atom to which the hydrolyzable characteristic group is bonded. The compound (L1) contains an organic group having amino group. The compound (L2) does not contain an organic group having amino group. At least part of the -COO- group in the at least one functional group contained in the polymer (P) is neutralized with a divalent or higher valent ion (E) of a metal element that has a higher electronegativity than calcium.

No. of Pages : 104 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION

(21) Application No.2700/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :23/03/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : SUBSTITUTED AMIDE COMPOUND

(51) International classification :C07D 207/34
(31) Priority Document No :2009-220316
(32) Priority Date :25/09/2009
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2010/066572
Filing Date :24/09/2010
(87) International Publication No :WO 2011/037192
A1
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :

The present invention provides a substituted amide compound which is useful as an active ingredient of a pharmaceutical composition, in particular, a pharmaceutical composition for treating diseases caused by lysophosphatidic acid (LPA). (wherein A is aryl which may be substituted, etc, B is a 5-membered aromatic hetero ring group which may be substituted, X is a single bond or -(CR_xR_{x2}),-,nis 1,2, 3, or 4, Rx1 and Rx2 are hydrogen, etc., Y1toY5areCR_YorN, RY's are hydrogen, etc., R1 and R2 are hydrogen, etc., mis 1, 2, or 3, R3 is hydrogen, etc., R4 is lower alkyl which may be substituted, etc.)

No. of Pages : 235 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3730/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : DIAGNOSTIC ELEMENT AND A DIAGNOSTIC DEVICE COMPRISING A DIAGNOSTIC ELEMENT

(51) International classification :B01L3/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/IB2009/055969
Filing Date :28/12/2009
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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6)Nikhil Vastarey

(57) Abstract :

The invention relates to a diagnostic element. The diagnostic element comprises an inlet passage a holding port and an outlet passage. The holding port is capable of encapsulating a diagnostic gel. The invention also relates to a diagnostic device that comprises at least one inlet port a preparation port a diagnostic element that comprises an inlet passage a holding port an outlet passage and an outlet port.

No. of Pages : 29 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3731/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : TRANSMISSION OF INFORMATION IN A WIRELESS COMMUNICATION SYSTEM

(51) International classification :H04B7/02
(31) Priority Document No :61/258,934
(32) Priority Date :06/11/2009
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2010/055864
Filing Date :08/11/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)EARNSHAW Mark
5)FONG Mo-Han
6)MCBEATH Sean
7)HARRISON R. Mark

(57) Abstract :

Methods, devices, and systems for the transmission of information in a wireless communication system are disclosed. In one embodiment, a method of transmission in a wireless communication system comprises determining by a wireless device (201) a configuration of a plurality of power amplifiers (207) to achieve a single antenna transmission mode; amplifying a signal by said wireless device (201) using the configuration of the plurality of power amplifiers (207) to form a plurality of amplified signals; simultaneously transmitting at or about the same time by the wireless device (201) to a base station (202) the plurality of amplified signals from a plurality of physical antennas (212), wherein the plurality of physical antennas (212) are coupled to the configuration of the plurality of power amplifiers (207); and wherein the measured transmit power from the totality of the plurality of physical antennas (212) is about the same as the required transmit power using the single antenna transmission mode.

No. of Pages : 56 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3732/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : METHOD APPARATUS AND COMPUTER PROGRAM FOR PROCESSING MULTI-CHANNEL AUDIO SIGNALS

(51) International classification :G10L19/00

(31) Priority Document No :NA

(32) Priority Date :NA

(33) Name of priority country :NA

(86) International Application No :PCT/FI2009/050813

Filing Date :12/10/2009

(87) International Publication No : NA

(61) Patent of Addition to Application Number :NA

Filing Date :NA

(62) Divisional to Application Number :NA

Filing Date :NA

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(57) Abstract :

The invention relates to a method and an apparatus in which samples of at least a part of an audio signal of a first channel and a part of an audio signal of a second channel are used to produce a sparse representation of the audio signals to increase the encoding efficiency. In an example embodiment one or more audio signals are input and relevant auditory cues are determined in a time-frequency plane. The relevant auditory cues are combined to form an auditory neurons map. Said one or more audio signals are transformed into a transform domain and the auditory neurons map is used to form a sparse representation of said one or more audio signal.

No. of Pages : 36 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3733/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : DIE AND METHOD FOR MANUFACTURING DIE AND ANTI-REFLECTION COATING

(51) International classification :C25D11/16
(31) Priority Document No :2009-237777
(32) Priority Date :14/10/2009
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2010/067868
Filing Date :12/10/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :

A mold (10) of the present invention includes an anodized porous alumina layer over its surface. The anodized porous alumina layer has a plurality of first recessed portions (12) and a plurality of second recessed portions (14). The plurality of second recessed portions (14) have a twodimensional size of not less than 190 nm and not more than 50 μm when viewed in a direction normal to the mold surface. The plurality of second recessed portions (14) have a plurality of minute recessed portions (15) over its inner surface. The plurality of minute recessed portions (15) have a twodimensional size of not less than 10 nm and not more than 200 nm. The plurality of first recessed portions (12) have a two-dimensional size of not less than 10 nm and not more than 200 nm. The plurality of first recessed portions (12) are provided between the plurality of second recessed portions (14). The average value of the two-dimensional size of the plurality of second recessed portions (14) is greater than the average value of the two-dimensional size of the plurality of first recessed portions (12). According to the present invention, a moth-eye mold which has improved wettability for a curable resin and a method of fabricating the moth-eye mold are provided.

No. of Pages : 91 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3726/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : PROCESS FOR TREATING LIGNOCELLULOSIC MATERIAL

(51) International classification :C12P19/14
(31) Priority Document No :201010003009.X
(32) Priority Date :06/01/2010
(33) Name of priority country :China
(86) International Application No :PCT/CN2010/077668
Filing Date :12/10/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)Zhihong LI
3)Minghua YU
4)Juan YAO
5)Daiwu LIU

(57) Abstract :

A process for treating lignocellulosic material comprises the steps of: (1) crushing the lignocellulosic material; (2) mixing the resulting particles with water and dispersing the mixture by means of colloid mill to form a suspension; (3) high pressure homogenizing the suspension to obtain a particle with a particle diameter of 10-40 μ m; (4) buffering the suspension by using sodium acetate and acetic acid buffer solution and then adding cellulase -glucosidase and xylanase and performing enzymolysis for 36-72 h.

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3727/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : TESTING METHOD FOR DRUG SENSITIVITY OF MYCOBACTERIUM TUBERCULOSIS APPLICATION OF INDICATOR AND SOLID MEDIUM

(51) International classification :C12Q1/18
(31) Priority Document No :201010188846.4
(32) Priority Date :02/06/2010
(33) Name of priority country :China
(86) International Application No :PCT/CN2011/000917
Filing Date :30/05/2011
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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Address of Applicant :Room 1608 16th Floor and 3rd door of Yuyuan Building No. 366 Fengling 2nd Road Changsha China-410000 China
(72)Name of Inventor :
1)Jun PENG

(57) Abstract :

A testing method for drug sensitivity of Mycobacterium tuberculosis application of the indicator used in the method solid medium and constant temperature heater and culture box used in the method are provided. The testing method for drug sensitivity of Mycobacterium tuberculosis comprises following steps: pretreating the provided specimen and then adding liquid medium to conduct enrichment culturing heating the solid medium to melt to prepare the solid medium in liquid state mixing the specimen after enrichment culturing with the solid medium in liquid state cooling to solid state and preparing the solid drug sensitivity test specimen with drug sensitivity paper culturing it for 5-15 days observing the drug inhibiting ring by using an indicator to verify the drug sensitivity. The method costs less time for test and enables to perform drug sensitivity test of Mycobacterium tuberculosis in a safe and cost-effective manner.

No. of Pages : 27 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3728/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : DIAGNOSTIC GEL COMPOSITION METHOD FOR MAKING A DIAGNOSTIC GEL COMPOSITION

(51) International classification :G01N33/543
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/IB2009/055967
Filing Date :28/12/2009
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Address of Applicant :108/29 29th Main Road 23rd Cross
BTM-II Stage Bangalore 560076 Karnataka India
(72)**Name of Inventor :**
1)Dhananjaya Dendukuri
2)Reeta Katiyar
3)Lakshmi Priyadharisini Sivakumaran

(57) Abstract :

[0078] The invention relates to a diagnostic gel composition for use as a diagnostic element in diagnostic devices. The diagnostic gel composition is derived from a compound having a formula D-Sp-Po wherein D is a diagnostic group; Sp is a hydrophilic spacer group; and Po is a polymerizable group. The diagnostic gel composition of the invention has dimensions ranging from about 250 nanometers to about 1000 micrometers and a YoungTMs modulus ranging from about 10 kilopascals to about 200 kilopascals. The invention also provides method for making the diagnostic gel composition. The method comprises providing a composition comprising a porogen an initiator and a compound having a formula D-Sp-Po; polymerizing the composition to form a polymerized composition; and washing the polymerized composition to form the diagnostic gel composition.

No. of Pages : 27 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3729/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : METHOD FOR MAKING AND USING A DIAGNOSTIC ELEMENT

(51) International classification :B01L3/00

(31) Priority Document No :NA

(32) Priority Date :NA

(33) Name of priority country :NA

(86) International Application No :PCT/IB2009/055968

Filing Date :28/12/2009

(87) International Publication No : NA

(61) Patent of Addition to Application

Number :NA

Filing Date :NA

(62) Divisional to Application Number :NA

Filing Date :NA

(71)Name of Applicant :

1)ACHIRA LABS PVT. LTD

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(72)Name of Inventor :

1)Dhananjaya Dendukuri

2)Srinivasan Kandaswamy

3)Malatesh Kurubar

(57) Abstract :

The invention relates to a method for making a diagnostic element. The method comprises providing a shaped channel comprising at least one holding port and an inlet passage and outlet passage on either side of the holding port; flowing in a diagnostic gel into the inlet passage of the shaped channel; and encapsulating the diagnostic gel in the at least one holding port to form a diagnostic element. The invention also provides a method for using a diagnostic element wherein the method comprises flowing sample through the diagnostic gel to provide an analyte diagnostic gel; analyzing the analyte diagnostic gel.

No. of Pages : 31 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3785/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : SUBSTRATE AND RUBBER COMPOSITION AND METHOD OF MAKING THE COMPOSITION

(51) International classification :C23C22/07
(31) Priority Document No :12/571,083
(32) Priority Date :30/09/2009
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2010/050645
Filing Date :29/09/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)FEDERAL-MOGUL CORPORATION
Address of Applicant :26555 Northwestern Highway
Southfield MI 48033 USA
(72)**Name of Inventor :**
1)DEWALD Richard E.
2)SINGH Suky

(57) Abstract :

This invention provides a product comprised of a substrate with a rubber composition attached to the substrate by at least one a polysilsequiozane composition having phosphate cross-linkages.The at least one polysilsequiozane layer having phosphate cross-linkages is produced from a mixture of a silane coupling agent and a phosphatizing reagent.

No. of Pages : 15 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3786/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : NOVEL CYANINE DYES AND LITHOGRAPHIC PRINTING PLATE PRECURSORS COMPRISING SUCH DYES

(51) International classification	:B41C1/10
(31) Priority Document No	:09174164.5
(32) Priority Date	:27/10/2009
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2010/065512
Filing Date	:15/10/2010
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)Name of Applicant :

1)AGFA GRAPHICS N.V.

Address of Applicant :IP Department 3622 Septestraat 27 B-2640 Mortsel Belgium

(72)Name of Inventor :

1)CALLANT Paul

(57) Abstract :

A lithographic printing plate precursor comprising a cyanine dye characterized in that the cyanine dye comprises two different chromophoric groups a chromophoric group that has its main absorption in the infrared region and another chromophoric group that has its main absorption in the visible light region. The cyanine dye has preferably a structure according to

No. of Pages : 38 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3787/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : POLYETHYLENE TEREPHTHALATE COMPOSITION MANUFACTURING METHOD THEREFOR AND POLYETHYLENE TEREPHTHALATE FILM

(51) International classification :C08L67/02
(31) Priority Document No :2009-246427
(32) Priority Date :27/10/2009
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2010/064781
Filing Date :01/08/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
1)TORAY INDUSTRIES INC.
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(72)Name of Inventor :
1)KOJIMA Hiroji
2)SAKAMOTO Jun
3)DAN Koichi
4)AOYAMA Shigeru

(57) Abstract :

Provided is a polyethylene terephthalate composition comprising a copolymer component having at least 3 functional groups in an amount of 0.01 mol% to 1.00 mol% with respect to ethylene terephthalate units in which the ratio (Mw/Mn) between the weight average molecular weight and number average molecular weight of the polyethylene terephthalate composition is 5.0 to 8.0 the polyethylene terephthalate composition also comprising: an alkali metal compound in an amount of 1.0 mol/ton to 3.0 mol/ton in terms of alkali metal element; a phosphorus compound in an amount of 1.5 mol/ton to 5.0 mol/ton in terms of elemental phosphorus; and an o-chlorophenol insoluble matter in an amount of less than 0.5 wt%. The present invention provides a polyethylene terephthalate composition which has excellent hydrolysis resistance and retention of elongation and is suitable for use in a solar cell film.

No. of Pages : 72 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3788/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : METHOD FOR APPLYING TAPE LAYER TO OUTER PERIPHERY OF SPIRAL WOUND MODULE

(51) International classification :B01D63/10

(31) Priority Document No :61/255,121

(32) Priority Date :27/10/2009

(33) Name of priority country :U.S.A.

(86) International Application No :PCT/US2010/052414

Filing Date :13/10/2010

(87) International Publication No : NA

(61) Patent of Addition to Application

Number :NA

Filing Date :NA

(62) Divisional to Application Number :NA

Filing Date :NA

(71)Name of Applicant :

1)Dow Global Technologies LLC

Address of Applicant :2040 Dow Center Midland Michigan
48674 U.S.A.

(72)Name of Inventor :

1)MCCOLLAM Robert

(57) Abstract :

Means and methods for applying a tape layer from a roll to the outer periphery of a spiral wound module. In preferred embodiments the length of the tape coincides with the length of the module.

No. of Pages : 15 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3789/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : DEVICE TO DRY CATALYST ROASTER CONVEYOR BELT AND METHOD OF USING SAME

(51) International classification :F26B13/10
(31) Priority Document No :61/255,591
(32) Priority Date :28/10/2009
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2010/054091
Filing Date :26/10/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)DOW TECHNOLOGY INVESTMENTS LLC
Address of Applicant :2020 Dow Center Midland Michigan
48674 U.S.A.
(72)**Name of Inventor :**
1)BAI Hua
2)KRUSKA Ralph S.

(57) Abstract :

A system (10) and process for removing an inorganic salt from catalyst roaster belt (26) is disclosed. The system (10) includes an apparatus with a drying vessel (56) having a catalyst roaster belt inlet (51), a catalyst roaster belt outlet (30), a heating medium inlet (72), and a heating medium outlet (74), wherein the catalyst roaster belt inlet (51) and the catalyst roaster belt outlet (30) are spaced apart along a first direction, the heating medium inlet (72) and the heating medium outlet (74) are spaced apart along a second direction, the heating medium inlet (72) is spaced apart from the catalyst roaster belt inlet (51) in the second direction, and the catalyst roaster belt inlet (51) is between the heating medium inlet (72) and the heating medium outlet (74) along the second direction. The system (10) includes an acid bath (12) and a moveable catalyst roaster belt (26) extending from the acid bath (12) through the catalyst roaster belt (26) with an inorganic salt disposed thereon and supplying a heating medium to a first side of the catalyst roaster belt (26) such that heat from the heating medium flows through the catalyst roaster belt(26) to a second side of the catalyst roaster belt (26) to vaporize the inorganic salt.

No. of Pages : 17 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(21) Application No.1592/CHE/2011 A

(19) INDIA

(22) Date of filing of Application :09/05/2011

(43) Publication Date : 09/08/2013

(54) Title of the invention : A PROCESS FOR PREPARATION OF DIMINAZENE DIACETURATE

(51) International classification	:A61K	(71)Name of Applicant :
(31) Priority Document No	:NA	1)SEQUENT SCIENTIFIC LIMITED
(32) Priority Date	:NA	Address of Applicant :STAR-II, OPPOSITE TO INDIAN
(33) Name of priority country	:NA	INSTITUTE OF MANAGEMENT, BILEKAHALLI,
(86) International Application No	:NA	BANNERGHATTA ROAD, BANGALORE - 560 076 Karnataka
Filing Date	:NA	India
(87) International Publication No	: NA	(72)Name of Inventor :
(61) Patent of Addition to Application Number	:NA	1)VERMA, SUDHAKAR
Filing Date	:NA	2)ARULMOLI, THANGAVEL
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention discloses a novel, cost-effective process for preparation of a diazoamino benzene compound. Specifically, it relates to the process for the preparation of diminazene diacetate. The process comprises a) converting p-nitro benzoic acid of formula VII into p-nitro benzamide of formula VI; b) converting p-nitro benzamide of formula VI into p-nitro benzonitrile of formula V ; c) converting p-nitro benzonitrile of formula V into p-nitro benzamidoxime of formula IV ; d) reducing the p-nitro benzamidoxime of formula IV to obtain p-amino benzamidine dihydrochloride of formula III ; e) diazotising p-amino benzamidine dihydrochloride of formula III, followed by coupling of diazonium salt of p-amino benzamidine dihydrochloride with p-amino benzamidine dihydrochloride to obtain diminazene of formula II; f) reacting diminazene of formula II obtained in step e) with acetic acid to form diminazene diacetate of.

No. of Pages : 11 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3780/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : NITROGEN-CONTAINING HYDRIDE ANODES AND GALVANIC ELEMENTS CONTAINING NITROGEN-CONTAINING HYDRIDE ANODES

(51) International classification	:H01M4/58	(71)Name of Applicant :
(31) Priority Document No	:10 2009 046 047.0	1)Chemetall GmbH
(32) Priority Date	:27/10/2009	Address of Applicant :Trakehner Strasse 3 D-60487 Frankfurt
(33) Name of priority country	:Germany	am Main Germany
(86) International Application No	:PCT/EP2010/066176	(72)Name of Inventor :
Filing Date	:26/10/2010	1)WIETELMANN Ulrich
(87) International Publication No	: NA	
(61) Patent of Addition to Application	:NA	
Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The subject matter of the invention are transition-metal-free nitrogen- containing hydride anodes of the general formula $\text{LiO}(\text{NH}_3)_o$ where $o = 1, 2$ or 3 and wherein said transition-metal-free nitrogen-containing hydride anodes in the charged state are mixed with lithium hydride and electrochemical elements for example lithium batteries which contain said transition-metal-free nitrogen-containing hydride anodes as the anode. The invention also describes methods for producing transition-metal-free nitrogen-containing hydride anode materials and electrochemical elements comprising transition-metal-free nitrogen-containing hydride anodes.

No. of Pages : 14 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3781/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : METHOD FOR THE MANUFACTURE OF PHOSPHONOALKYL IMINODIACETIC ACID

(51) International classification :C07F9/38
(31) Priority Document No :09174206.4
(32) Priority Date :27/10/2009
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2010/066210
Filing Date :27/10/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
1)STRAITMARK HOLDING AG
Address of Applicant :Bundesplatz 1 CH-6300 Zug
Switzerland;
(72)Name of Inventor :
1)NOTT% Patrick
2)LEMIN David
3)PIRARD Cdric Nicolas

(57) Abstract :

Abstract: An improved method for the manufacture of phosphonoalkyl iminodiacetic acid $M_2PO_3X-N-(CH_2COOM)_2$ wherein X is a C1-6. linear or branched alkyl group; and M is selected from hydrogen alkali earth-alkali ammonium and protonated amine is disclosed. The iminodiacetic acid starting material is reacted with a substantially stoichiometric amount of phosphorous acid in the presence of a large excess of phosphoric acid to thereby yield a reaction medium insoluble-reaction product (PAIDA) which can be separated from the reaction medium. In a particularly preferred approach the phosphorous acid is prepared in situ starting from liquid P4O6.

No. of Pages : 27 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3782/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : ULTRASOUND TRANSDUCER FOR USING IN A FLUID MEDIUM

(51) International classification :G01F1/66
(31) Priority Document No :102009046146.9
(32) Priority Date :29/10/2009
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2010/063236
Filing Date :09/09/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
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(72)Name of Inventor :
1)MUELLER Roland
2)HUEFTLE Gerhard
3)HORSTBRINK Michael
4)LANG Tobias
5)RADWAN Sami
6)KUENZL Bernd
7)WANJA Roland

(57) Abstract :

The invention relates to an ultrasound transducer (110) for using in a fluid medium (120). The ultrasound transducer (110) comprises at least one transducer core (112) having at least one electric-acoustic transducer element (114). The ultrasound transducer (110) also comprises at least one housing (118) having at least two housing parts (122 124). At least one first housing part (122) at least partially surrounds the transducer core. A rear side of the electric-acoustic transducer element (114) facing away from the fluid medium (120) is accessible. At least one second housing part (124) is connected to the first housing part (122). The ultrasound transducer (110) is essentially sealed by the second housing part (124) on its side facing away from the fluid medium (120).

No. of Pages : 20 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3734/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : DEVICE COMPRISING ELECTRICAL CONTACTS AND ITS PRODUCTION PROCESS

(51) International classification :H01L31/0224

(31) Priority Document No :09172876.6

(32) Priority Date :13/10/2009

(33) Name of priority country :EPO

(86) International Application No :PCT/EP2010/065225

Filing Date :11/10/2010

(87) International Publication No : NA

(61) Patent of Addition to Application

Number :NA

Filing Date :NA

(62) Divisional to Application Number :NA

Filing Date :NA

(71)Name of Applicant :

**1)ECOLE POLYTECHNIQUE FEDERALE DE
LAUSANNE (EPFL)**

Address of Applicant :EPFL-TTO Quartier de ITMInnovation
J 1015 Lausanne Switzerland

(72)Name of Inventor :

1)BALLIF Christophe

(57) Abstract :

The invention relates to a device comprising a conductive surface (12) and electrical contacts (14) by which an electric current is able to be passed. Said electrical contacts (14) comprise conductive seeds (16) deposited on the conductive surface (12) an electrically insulating layer (18) which covers discontinuously said conductive seeds (16) in order to form openings leaving access to said conductive seeds (16) and a plating layer (22) recovering said discontinuous insulating layer (18) and deposited on conductive seeds (16) which are accessible through said openings and form points from which the deposit of said plating layer (22) can start. The rest of the conductive surface (12) which does not comprise any electrical contacts (14) is continuously covered by said electrically insulating layer (18).

No. of Pages : 15 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.400/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :02/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : SAFE DISCONNECTING POWER CAPACITORS

(51) International classification	:H01G 2/00	(71)Name of Applicant : 1)SCHNEIDER ELECTRIC INDUSTRIES SAS Address of Applicant :35, RUE JOSEPH MONIER, F-92500 RUEIL MALMAISON France
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	(72)Name of Inventor :
(86) International Application No	:NA	1)TABASSUM MUSTAFA WAJID
Filing Date	:NA	2)MALATESHA BASAPPA CHAKRASALI
(87) International Publication No	: NA	3)RAJASELVAM RAMALINGAM
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to safe disconnecting single phase power capacitors (101) provided with at least a gas routing path and a gas guiding element and comprises of two capacitor elements (102(a), 102(b)) connected in parallel or in series to form an element assembly. The present invention also provides three phase safe disconnecting power capacitors comprising of three capacitor elements (402) connected in delta. In single phase power capacitors (101) the pipe (112) act as the gas guiding element while in three phase power capacitor the cables (406(a), 406(b), 406(c)) themselves act as the gas guiding elements. When gas accumulates within the capacitor (101,401); the gas is guided towards the lid assembly (104,404) exerting pressure on the lid assembly (104,404); and when this pressure exceeds a pre-determined value, the lid assembly (104, 404) bulges to break the connection between the terminal components (105(a), 105(b), 405(a), 405(b)), 405(c)) with their respective cables (106(a), 106(b), 406(a), 406(b), 406(c) ; thereby disconnecting the element assembly (103, 403) from the external power supply.

No. of Pages : 24 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(21) Application No.426/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : AUTOMATIC ANALYSIS OF SCRAMBLER AND FRAME LENGTH IN BLOCK AND DISTRIBUTED FRAME STRUCTURE

(51) International classification	:H04L	(71)Name of Applicant :
(31) Priority Document No	:NA	1)M/S BHARAT ELECTRONICS LIMITED
(32) Priority Date	:NA	Address of Applicant :NAGAVARA, OUTER RING ROAD,
(33) Name of priority country	:NA	BANGALORE - 560 045 Karnataka India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)MR GAURAV JYOTI PHUKAN
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

This invention relates to a system and method for analysis of an intercepted digital base-band bit stream, in order to determine the scrambler and the frame length in a single processing step. The system and method of the present invention eliminates the requirement of any manual intervention during the analysis process and achieves faster processing, with no requirements for providing manual parameter inputs. This invention finds its use in many industrial applications including communication Intelligence. In case of scrambler and frame length analysis, the invention leaves no room for any ambiguity in the analysis result. The detection performance of signal analysis is independent of the payload pattern. Accuracy is good even in low signal to noise ratio conditions. The method is applicable for frames with both block distributed synchronization patterns. The exhaustive search technique is carried out for all the possible double tap descramblers, including the ones with non-maximal lengths. In the same processing step, periodicity search is carried out on raw data without applying any descrambler; this ensures guaranteed result for data with and without scramblers

No. of Pages : 32 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3740/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : METHOD AND SYSTEM FOR SHARING VIDEO AMONG MOBILE TERMINALS

(51) International classification :H04W80/00
(31) Priority Document No :200910236997.X
(32) Priority Date :30/10/2009
(33) Name of priority country :China
(86) International Application No :PCT/CN2010/073837
Filing Date :11/06/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

1)ZTE Corporation

Address of Applicant :ZTE Plaza Keji Road South Hi-Tech Industrial Park Nanshan District Shenzhen Guangdong Province 518057 P.R. China China

(72)Name of Inventor :

1)XI CHEN

2)GUANWEI TIAN

3)YABIN LI

4)XIAOHUA HE

5)CHENGCAN WANG

(57) Abstract :

The present invention provides method and system for sharing video among mobile terminals. The method comprises: a calling terminal uploads video file to media server; a called terminal establishes a video link with the media server through a mobile network; the media server sends a video stream to the called terminal through the video link; the called terminal receives the video stream from the media server and plays the video file. The method and system provided by the present invention enable simultaneous sharing of the same video among multiple called terminals and enable a called terminal to watch the same shared video multiple times therefore not only time and labour are saved but also user experience is enhanced. By playing shared video through mobile network stream media is played directly and more smoothly and problems of video buffering and video stagnating in video sharing are solved.

No. of Pages : 32 No. of Claims : 10

(54) Title of the invention : BIO FORMULATION OF EGG PARASITIC FUNGI (ENGYODONTIUM ARANEARUM) FOR CONTROL OF POTATO CYST NEMATODES

(51) International classification	:A01N 37/00	(71)Name of Applicant :
(31) Priority Document No	:NA	1)TAMIL NADU AGRICULTURAL UNIVERSITY
(32) Priority Date	:NA	Address of Applicant :PROFESSOR AND HEAD
(33) Name of priority country	:NA	DEPARTMENT OF TRADE AND INTELLECTUAL
(86) International Application No	:NA	PROPERTY, TAMIL NADU AGRICULTURAL UNIVERSITY,
Filing Date	:NA	COIMBOTORE 641 003 Tamil Nadu India
(87) International Publication No	: NA	(72)Name of Inventor :
(61) Patent of Addition to Application Number	:NA	1)DR. M. MUTHULAKSHMI
Filing Date	:NA	2)DR. S. KUMAR
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

To evaluate the biocontrol efficacy of egg parasitic fungi against potato cyst nematodes, 113 soil samples were collected from hilly regions of The Nilgiris and Kodaikanal of Tamil Nadu and egg parasitic fungi, *Engyodontium araneorum* was isolated in the laboratory condition and reported first time in India. The *E. araneorum* (JN036556) was characterized at molecular level by ITS region sequencing for revalidation. This isolate exhibited higher parasitise, ovicidal and larvicidal actions significantly against PCN (potato cyst nematodes) resulting in the significant reduction in PCN population consequently higher plant growth and yield of potato was observed. Further, increased activity of peroxidase, polyphenol oxidase, and phenylalanine ammonia lyase was recorded in potato treated with this egg parasitic fungal isolate inoculated with PCN under pot culture conditions. For its commercial viability, three formulation such as powder, pellet and liquid formulations of *E. araneorum* were developed for large scale application. Field experiments were conducted and the optimum dose of application of *E. araneorum* is 8 kg of pellet/ha, 4 lit of liquid /ha and 10 kg of powder/ha with a initial spore load of 2.8×10^8 cfu/g or ml under pot and field conditions. *E. araneorum* was found compatible with other biocontrol agents namely *Pseudomonas fluorescens*, *Bacillus subtilis* and *Trichoderma viride* and carbofuran in vitro, pot culture and field conditions. Soil application of *E. araneorum* significantly enhanced plant growth and yield of potato increased by 58 to 62 per cent under pot culture condition and 48 to 49 per cent under field conditions. The cyst nematode population decreased by 59 to 60 per cent under pot culture and 42 to 43 per cent under field conditions.

No. of Pages : 28 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.427/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : LOW POWER WIDER BAND FM IF RECEIVER IC

(51) International classification	:G01R	(71)Name of Applicant :
(31) Priority Document No	:NA	1)M/S BHARAT ELECTRONICS LIMITED
(32) Priority Date	:NA	Address of Applicant :NAGAVARA, OUTER RING ROAD,
(33) Name of priority country	:NA	BANGALORE - 560 045 Karnataka India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)MR RAMESH NADAMUNI RAGHAVAN
(87) International Publication No	: NA	2)MR. KARTHIK SAKERAN
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

This invention relates to a low power FM receiver which demodulates the wider range of FM input signal. This device comprises an oscillator 101, a mixer 102, a limiting IF amplifier 103, with a meter drive circuitry 108, a quadrature discriminator 104, an active filter 105 and a squelch trigger with hysteresis 106. The low voltage design of this device provides low power drain, excellent sensitivity and S / N. This device is fabricated on Silicon using the 7GHz bipolar process and assembled in small outline dual in line package.

No. of Pages : 15 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3706/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : PATIENT SUPPORT MOTION CONTROL APPARATUS

(51) International classification :A61B6/04
(31) Priority Document No :61/262264
(32) Priority Date :18/11/2009
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2010/054668
Filing Date :14/10/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
1)KONINKLIJKE PHILIPS ELECTRONICS N.V.
Address of Applicant :GROENEWOUDSEWEG 1
EINDHOVEN EINDHOVEN 5621 BA NETHERLANDS
Netherlands

(72)Name of Inventor :
1)BENTHAM David
2)TAN Alex Wee Kar
3)MERHAR Richard Anthony
4)COHN Nabi Abraham
5)POPILOCK Robert Michael

(57) Abstract :

An imaging system (100) includes a stationary gantry (102) having a front side (106) and an examination region (110). The imaging system further includes a patient support (120) configured to position an object or subject thereon in the examination region (110). The imaging system further includes patient support motion controls (122) affixed to the stationary gantry (102) and including a multi-position single control member (202) that controls horizontal vertical and diagonal motion of the patient support (120) in and out of the examination region (110).

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3710/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : PROCESS FOR THE CONVERSION OF PROPANE AND BUTANE TO AROMATIC HYDROCARBONS

(51) International classification :C07C15/00
(31) Priority Document No :61/257,089
(32) Priority Date :02/11/2009
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2010/054598
Filing Date :29/10/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

**1)SHELL INTERNATIONALE RESEARCH
MAATSCHAPPIJ B.V.**

Address of Applicant :Carel van Bylandtlaan 30 NL-2596 The Hague (NL) Netherlands

(72)Name of Inventor :

**1)IYER Mahesh Venkataraman
2)LAURITZEN Ann Marie
3)MADGAVKAR Ajay Madhav**

(57) Abstract :

A process for the conversion of propane and/or butane into aromatics which comprises first reacting a propane and/or butane feed in the presence of an aromatization catalyst under reaction conditions which maximize the conversion of propane and/or butane into first stage aromatic reaction products separating ethane produced in the first stage reaction from the first stage aromatic reaction products reacting ethane in the presence of an aromatization catalyst under reaction conditions which maximize the conversion of ethane into second stage aromatic reaction products and optionally separating ethane from the second stage aromatic reaction products.

No. of Pages : 32 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.393/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :02/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A SYSTEM AND METHOD FOR GENERATING SMART REPLY IN A MOBILE DEVICE

(51) International classification	:H04M 3/00	(71) Name of Applicant : 1)SAMSUNG ELECTRONICS COMPANY Address of Applicant :SAMSUNG ELECTRONICS COMPANY, 416 MAETAN-DONG, YEONGTONG-GU, SUWON-SI, GYEONGGI-DO 442-742 Republic of Korea
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)REVOTI PRASAD BORA
(87) International Publication No	: NA	2)NISHANT BUGALIA
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A method and system for generating a smart reply in a mobile phone is provided. The system includes a user profile module for monitoring a user profile information, a user profile database for storing the user profile information, a plurality of environment sensors for determining an environment of the user, an environment and user profile based inference (EUPI) engine for obtaining an inference and an inference to text generation module for generating one of a text message or a multimedia message based on the inference. A method includes analyzing at least one of a user profile information of a user and an environment of the user, obtaining an inference for generating one of a text message or a multimedia message based on the inference and transmitting one of the text message or the multimedia message to the caller.

No. of Pages : 26 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3723/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A METHOD FOR DETECTING HUMAN PAPILLOMA VIRUS BASED ON SOLEXA SEQUENCING METHOD

(51) International classification :C12Q1/70
(31) Priority Document No :201010213722.7
(32) Priority Date :30/06/2010
(33) Name of priority country :China
(86) International Application No :PCT/CN2010/001833
Filing Date :15/11/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
1)BGI SHENZHEN CO. LIMITED
Address of Applicant :Main Building 11F-3 Beishan
Industrial Zone Beishan Road 146 Yantian District Shenzhen
Guangdong 518083 China
(72)Name of Inventor :
1)YI Xin
2)XU Jiajia
3)NIE Xifang
4)ZHAO Meiru

(57) Abstract :

The present invention relates to a method for detecting Human Papilloma Virus (HPV) in particular to a method for detecting HPV based on Solexa sequencing method.

No. of Pages : 35 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3724/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :25/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : PROCESS FOR THE REGENERATION OF HYDROCARBON CONVERSION CATALYSTS

(51) International classification :C07C15/00
(31) Priority Document No :61/258,712
(32) Priority Date :06/11/2009
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2010/055364
Filing Date :04/11/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

**1)SHELL INTERNATIONALE RESEARCH
MAATSCHAPPIJ B.V.**

Address of Applicant :Carel van Bylandtlaan 30 NL-2596 The Hague (NL) Netherlands

(72)Name of Inventor :

1)IYER Mahesh Venkataraman

2)LAURITZEN Ann Marie

3)MADGAVKAR Ajay Madhav

(57) Abstract :

The present invention provides a process for hydrocarbon conversion especially for producing aromatic hydrocarbons which comprises: (a) alternately contacting a hydrocarbon feed especially a lower alkane feed with a hydrocarbon conversion catalyst especially an aromatization catalyst under hydrocarbon conversion especially aromatization reaction conditions in a reactor for a short period of time preferably 30 minutes or less to produce reaction products and then contacting the catalyst with hydrogen-containing gas at elevated temperature for a short period of time preferably 10 minutes or less (b) repeating the cycle of step (a) at least one time (c) regenerating the catalyst by contacting it with an oxygen-containing gas at elevated temperature and (d) repeating steps (a) through (c) at least one time

No. of Pages : 29 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.415/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :03/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : WALL MOUNTABLE HANDWRITING IMPROVEMENT AID

(51) International classification	:G06K	(71)Name of Applicant :
(31) Priority Document No	:NA	1)SANGARAJU BHASKARARAJU
(32) Priority Date	:NA	Address of Applicant :No.19-7-978 Gopalaraju Colony Near
(33) Name of priority country	:NA	Palani Theatre R.C.Road Tirupati Chittoor Dist. Andhra
(86) International Application No	:NA	Pradesh INDIA
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)SANGARAJU BHASKARARAJU
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A handwriting aid comprising: a board surface which have lines permanently inscribed with appropriate standard indicating the directions as to how each characters have to be written wherein said board surface comprises a framework including vertically spaced top and bottom frame members said frame members cooperating to form a rectangular frame said characters is one of an alphabets a numerals a play figures a letters a numbers a shapes and a objects in multiple languages and multiple styles.

No. of Pages : 10 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.445/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :07/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : REVERSE LOCKING CUM BRAKING SYSTEM

(51) International classification	:G11B	(71)Name of Applicant :
(31) Priority Document No	:NA	1)M. PREM KUMAR
(32) Priority Date	:NA	Address of Applicant :S/O, R. MARIAPPAN, 8, KURINCHI
(33) Name of priority country	:NA	STREET, SELVA VIGNESH NAGAR, MADURAI ROAD,
(86) International Application No	:NA	THACHANLLUR, TIRUNELVELI - 627 358 Tamil Nadu India
Filing Date	:NA	2)K. SANKARA KUMAR
(87) International Publication No	: NA	3)M. PRINCE JEBARAJ
(61) Patent of Addition to Application Number	:NA	(72)Name of Inventor :
Filing Date	:NA	1)M. PREM KUMAR
(62) Divisional to Application Number	:NA	2)K. SANKARA KUMAR
Filing Date	:NA	3)M. PRINCE JEBARAJ

(57) Abstract :

A device is useful for holding the vehicle when rolling backwards incase of without the drivers wish or concious at steeps and slopes using the ratchet wheel shaped disc brake and the electronically operated pawl that will engage with the disc only when the vehicle is in 1st and 2nd gear only, on other gears it will disengage itself from the disc using the actuator.

No. of Pages : 7 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3778/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : IMPROVED LOV-D ACYLTRANSFERASE MEDIATED ACYLATION

(51) International classification :C07K14/00
(31) Priority Document No :61/247,274
(32) Priority Date :30/09/2009
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2010/050253
Filing Date :24/09/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

1)CODEXIS INC.

Address of Applicant :200 Penobscot Drive Redwood City
California 94063 U.S.A.

(72)Name of Inventor :

1)COLLIER Steven James

2)TEO Ee Ling

3)SUKUMARAN Joly

4)WILSON Robert John

5)XU Junye

(57) Abstract :

Methods for the improved acylation of chemical substrates using LovD acyltransferases thioesters having acyl groups and (i) thiol scavengers and/or (ii) precipitating agents are presented. An improved method for the production of simvastatin using (i) activated charcoal as a thiol scavenger and/or (ii) ammonium hydroxide as a precipitating agent is also presented.

No. of Pages : 65 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3779/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : ARRAY OF SCALABLE CERAMIC DIODE CARRIERS WITH LEDS

(51) International classification :F21S2/00
(31) Priority Document No :10 2009 046 049.7
(32) Priority Date :27/10/2009
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2010/066211
Filing Date :27/10/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
1)CERAMTEC GMBH
Address of Applicant :CeramTec-Platz 1-9 73207 Plochingen
Germany
(72)Name of Inventor :
1)DOHN Alexander
2)THIMM Alfred
3)GREGER Stefan
4)BRAUN Kurt
5)VEITL Armin

(57) Abstract :

The invention describes ceramic diode carriers (10) comprising a ceramic carrier body (2) which is connected to heat-dissipating ceramic cooling elements (7) in one piece therewith wherein sintered metallization regions (41) are arranged as printed conductors on the surface (3) of the carrier body (2) and there can be secured on the diode carrier (10) LEDs (12) whose electrical terminals can be electrically connected to the printed conductors. In order to produce illumination bodies free ceramic diode carriers (10) it is proposed that at least two identical ceramic diode carriers (10) be connected to form an array.

No. of Pages : 14 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(21) Application No.461/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :07/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : COMMERCIAL VEHICLE WHEEL MADE OF ALUMINIUM AND STEEL FOR TUBED AND TUBELESS TYRES

(51) International classification	:B60C	(71)Name of Applicant :
(31) Priority Document No	:NA	1)WHEELS INDIA LIMITED
(32) Priority Date	:NA	Address of Applicant :Padi Chennai 600050 Tamilnadu
(33) Name of priority country	:NA	India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)Mr.Ramachandra Rao Badrinarayanan
(87) International Publication No	: NA	2)Dr. Thiyagarajan Sundararajan
(61) Patent of Addition to Application Number	:NA	3)Mr. Balaseshan Rajaram
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

In view of foregoing an embodiment herein provides a wheel assembly for tubed/tubeless tyre commercial vehicles includes a rim base with fixed flange made of alloy of aluminum a locking ring made of steel and a disc made of alloy of aluminum. Further a wear-resistant coating is provided and applied in the contact region on rim base . The hardness of wear-resistance coating is selected to have greater than that of locking ring material.

No. of Pages : 12 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.446/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :07/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : IMPROVED PROCESS FOR THE PREPARATION OF TRIAZOLE ANTIFUNGAL DRUG

(51) International classification

:C07D

(31) Priority Document No

:NA

(32) Priority Date

:NA

(33) Name of priority country

:NA

(86) International Application No

:NA

Filing Date

:NA

(87) International Publication No

: NA

(61) Patent of Addition to Application Number

:NA

Filing Date

:NA

(62) Divisional to Application Number

:NA

Filing Date

:NA

(71)Name of Applicant :

1)MSN LABORATORIES LIMITED

Address of Applicant :FACTORY:SY.NO:317 & 323,
RUDRARAM(VIL), PATANCHERU(MDL), MEDAK(DIST),
ANDHRA PRADESH INDIA - 502 329 Andhra Pradesh India

(72)Name of Inventor :

1)SRINIVASAN THIRUMALAI RAJAN

2)SAJJA ESWARAI AH

3)VISHNUVARDHAN SUNKARA

(57) Abstract :

The present invention relates to an improved process for the preparation of antifungal drug i.e., 4-[4-[4-[4-[(3R,5R)-5-(2,4-difluoro phenyl) tetrahydro-5-(1H-1,2,4-triazol-1-ylmethyl)-3-furanyl]methoxy]phenyl]-1-piperazinyl]phenyl]-2-[(1S,2S)-1-ethyl-2-hydroxypropyl]-2,4-dihydro-3H-1,2,4-triazol-3-one compound of formula-1 represented by the following structure:

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.416/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : AUTOMATIC ELECTRONIC LAB COMPONENTS DISPENSER

(51) International classification	:B65B	(71)Name of Applicant :
(31) Priority Document No	:NA	1)SAVEETHA ENGINEERING COLLEGE
(32) Priority Date	:NA	Address of Applicant :SAVEETHA NAGAR,
(33) Name of priority country	:NA	THANDALAM, CHENNAI - 602 105 Tamil Nadu India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)S. KARUNAKARAN
(87) International Publication No	: NA	2)I. BENJAMIN
(61) Patent of Addition to Application Number	:NA	3)K.S. LAKSHMIKANTHANBHARATHI
Filing Date	:NA	4)R. ASHOK KUMAR
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The project titled AUTOMATIC ELECTRONIC LAB COMPONENTS DISPENSER is an innovative system which is based on the importance of dispensing lab components in school and college labs, where students and lab in-charges find it difficult and time consuming to identify and segregate electronic components for a particular experiment. These difficulties will be overcome by this which will automatically dispense the entire set of electronic components required for a particular experiment selected by the person. The primary objective is to dispense the right electronic components accurately for the experiment selected by the person as quick as possible in labs. This ultimately reduces the crowding and confusions in labs during practical hours. This also reduces the lab in-charge's hectic work of identifying and dispensing components for individuals every time.

No. of Pages : 4 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.431/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A COMPOSITION AND A PROCESS FOR PREPARATION OF NANO BIO-NUTRIENT PROCESSED ORGANIC SPRAY

(51) International classification	:C12N	(71) Name of Applicant :
(31) Priority Document No	:NA	1)ANIL KUMAR M
(32) Priority Date	:NA	Address of Applicant :SRINIVASA NAGAR COLONY,
(33) Name of priority country	:NA	BAGHAMBERPET, HYDERABAD - 500 039 Andhra Pradesh
(86) International Application No	:NA	India
Filing Date	:NA	(72) Name of Inventor :
(87) International Publication No	: NA	1)DR RAMANA RAO M
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A composition and a Process for preparation of Nano Bio-Nutrient Processed Organic Spray A composition and process for enhancing plant growth comprising of amino acids gathered from either animal organs and/or parts of plants, enzymes mainly of plant origin and more preferably of organic origin and preservatives, preferably food grade preservatives.

No. of Pages : 8 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.450/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :07/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : VISUAL SPATIAL AUDIO

(51) International classification	:H04N	(71)Name of Applicant :
(31) Priority Document No	:NA	1)NOKIA CORPORATION
(32) Priority Date	:NA	Address of Applicant :Keilalahdentie 4 FIN-02150 Espoo
(33) Name of priority country	:NA	Finland
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)Sampo Vesa
(87) International Publication No	: NA	2)Erika Piia Pauliina Reponen
(61) Patent of Addition to Application Number	:NA	3)Anssi Sakari Rm¶
Filing Date	:NA	4)Ravi Shenoy
(62) Divisional to Application Number	:NA	5)Mikko Tapio Tammi
Filing Date	:NA	

(57) Abstract :

A method comprising: receiving at least one audio channel signal; receiving at least one user interface input; generating a visualisation of the at least one audio channel signal dependent on the at least one user interface input; and rendering the at least one audio channel signal to generate a rendered audio signal dependent on the at least one user interface input wherein the rendered audio channel signal is substantially synchronised with the visualisation of the at least one audio channel signal.

No. of Pages : 44 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3753/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A COMPOSITION USEFUL IN THE HYDROPROCESSING OF A HYDROCARBON FEEDSTOCK

(51) International classification :B01J23/00
(31) Priority Document No :12/614,513
(32) Priority Date :09/11/2009
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2010/055365
Filing Date :04/11/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

**1)SHELL INTERNATIONALE RESEARCH
MAATSCHAPPIJ B.V.**

Address of Applicant :Carel van Bylandtlaan 30 NL-2596 The
Hague Netherlands (NL) Netherlands

(72)Name of Inventor :

1)GABRIELOV Alexei Grigorievich

2)GANJA Ed

3)MEURIS Theofiel

4)OVCHINNIKOV Maxim Vasilievich

(57) Abstract :

A composition having a substantial or material absence of or no phosphorous and comprising a support material a metal compound and either a hydrocarbon oil or a polar additive or a combination of both a hydrocarbon oil and polar additive. The polar additive has particularly defined properties including having a dipole moment of at least 0.45. The composition is useful in the hydroprocessing of hydrocarbon feedstocks and it is especially useful in the hydrotreating of vacuum gas oils and petroleum resid feedstocks.

No. of Pages : 41 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3754/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : PROCESS FOR THE PRODUCTION OF POLYAMINES

(51) International classification :C12P13/00
(31) Priority Document No :09174796.4
(32) Priority Date :02/11/2009
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2010/066449
Filing Date :29/10/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :67056 Ludwigshafen Germany
(72)**Name of Inventor :**
1)HAUER Bernard
2)ENGELMARK CASSIMJEE David Karim
3)BERGLUND Per

(57) Abstract :

The present invention relates to a process for the production of a polyamine involving the use of enzymes; in particular to a process performed in aqueous environment; to the polyamines produced by said method; as well as the use of said polyamines for manufacturing paper for immobilizing enzymes or for preparing pharmaceutical or cosmetical compositions. The invention also relates to a novel method for in situ regeneration of cofactors NAD(P).

No. of Pages : 36 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION

(21) Application No.419/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : AUTO OXIDISABLE HAIR COLOURING COMPOSITION

(51) International classification	:A61K	(71)Name of Applicant :
(31) Priority Document No	:NA	1)CAVINKARE PVT. LTD.
(32) Priority Date	:NA	Address of Applicant :CAVIN VILLE, NO.12, CENOTAPH
(33) Name of priority country	:NA	ROAD, CHENNAI - 600 018 Tamil Nadu India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)TARA KANNAN
(87) International Publication No	: NA	2)ARCHANA.R.S.
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

An auto-oxidisable hair dye composition/ kit involving selective alkalizers together with the combination of primary intermediates and couplers free of developer/ oxidant and favouring optimum colour delivery on keratinous fibers when said alkalizers are present providing for a pH of above 7.5. The said auto-oxidisable hair dye composition/ kit of the invention is also adapted for use in various cosmetically acceptable forms additionally including other hair benefiting agents.

No. of Pages : 22 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.420/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : METHODS FOR FACILITATING COMMUNICATIONS IN A PRESENCE AND MESSAGING SERVER AND DEVICES THEREOF

(51) International classification	:H04L	(71)Name of Applicant :
(31) Priority Document No	:NA	1)INFOSYS LIMITED
(32) Priority Date	:NA	Address of Applicant :IP CELL, PLOT NO 44,
(33) Name of priority country	:NA	ELECTRONICS CITY, HOSUR ROAD, BANGALORE 560 100
(86) International Application No	:NA	Karnataka India
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)SUDHIR KAKKAR
(61) Patent of Addition to Application Number	:NA	2)SRINATH BADRINATH
Filing Date	:NA	3)VIVEK SELLAPPAN
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A method, non-transitory computer readable medium, and apparatus for facilitating communication of presence information includes establishing a connection with at least one client computing device upon receiving a request for presence information from the client computing device. The request for presence information is inserted into a first queue. A response message is asynchronously obtained from a second queue maintained by a session server. The response message is sent to the client computing device according to the established connection.

No. of Pages : 21 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION

(21) Application No.418/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : AUTOMATIC MERCHANDISING MACHINE

(51) International classification	:G06F	(71)Name of Applicant :
(31) Priority Document No	:NA	1)SAVEETHA ENGINEERING COLLEGE
(32) Priority Date	:NA	Address of Applicant :SAVEETHA NAGAR,
(33) Name of priority country	:NA	THANDALAM, CHENNAI - 602 105 Tamil Nadu India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)S. KARUNAKARAN
(87) International Publication No	: NA	2)R. JAGAN
(61) Patent of Addition to Application Number	:NA	3)G.P. SATHISH
Filing Date	:NA	4)D. DOMESAN
(62) Divisional to Application Number	:NA	5)G. INIYAVAN
Filing Date	:NA	

(57) Abstract :

The present invention relates to Automatic Merchandising Machine (AMM). This machine is capable of overcome the problems faced by the clients in the conventional ration shop. The Automatic Merchandising Machine (AMM) is fully automated machine capable of delivering the basic commodities like rice, wheat, sugar, dhal, oil, kerosene, etc. This invention will afford client services with speed and accuracy on 24/7 basis. The machine has three major parts. They are Authentication, Processing, and Dispensary system. The system comprising of single machine with all commodities stored in the respective hopper. An Authentication part consists of block that verifies the client identity. The keypad and display provides client interaction with AMM to denote type and quantity of material. The Processing unit manipulates the type and quantity of items to be delivered. Dispensary system . distributes the commodities to the client. The client information can be updated by the civil supplies department using a database. The daily database from AMM is transferred to civil supplies department for security purpose. An alarm unit is used to indicate any error or malpractice happens in the AMM.

No. of Pages : 4 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3783/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : ULTRASOUND TRANSDUCER FOR USING IN A FLUID MEDIUM

(51) International classification :G01F1/66
(31) Priority Document No :10 2009 046 148.5
(32) Priority Date :29/10/2009
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2010/063294
Filing Date :10/09/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
1)Robert Bosch GmbH
Address of Applicant :Postfach 30 02 20 70442 Stuttgart
Germany
(72)Name of Inventor :
1)MUELLER Roland
2)HUEFTLE Gerhard
3)HORSTBRINK Michael
4)LANG Torbias
5)RADWAN Sami
6)KUENZL Bernd
7)WANJA Roland

(57) Abstract :

Abstract The invention relates to an ultrasound transducer (110) for using in a fluid medium (116). The ultrasound transducer (110) comprises at least one transducer core (118) with at least one acoustic-electric transducer element (112) especially a piezoelectric transducer element (112). The ultrasound transducer (110) comprises at least one housing (120) at least one housing opening (122) being at least partially sealed from the fluid medium (116) by a sealing film (130) connected to the transducer core (118). The sealing film (130) comprises at least one expansion deformation (134) designed to enable a relative movement between the transducer core (118) and the housing (120).

No. of Pages : 19 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(21) Application No.3784/CHENP/2012 A

(19) INDIA

(22) Date of filing of Application :26/04/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : LATERAL WALL FOR A ROLLER PRESS

(51) International classification :B02C4/28
(31) Priority Document No :20 2009 014 656.1
(32) Priority Date :29/10/2009
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2010/065550
Filing Date :15/10/2010
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
1)KHD Humboldt Wedag GmbH
Address of Applicant :Colonia-Allee 3 51067 Köln Germany
(72)Name of Inventor :
1)HAMBALK Andor
2)FRANGENBERG Meinhard
3)VAN DER ENDE Ren

(57) Abstract :

The invention relates to a lateral wall arrangement (10) for laterally bounding the roller gap of a roller press having rollers supported in a machine frame driven in opposite directions and forming a roller gap comprising a lateral wall (14) an assembly device (11) and a suspension (12) for the lateral wall wherein the lateral wall (14) is supported in a spring-loaded manner by the suspension (12). According to the invention the suspension (12) is a linkage in the simplest case. It is thus achieved in an advantageous manner that the lateral wall (14) is both easy to dismantle and is able to follow deflection motions of the rollers.

No. of Pages : 14 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.421/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : WORKLOAD PATTERNS FOR REALISTIC LOAD RECREATION IN PERFORMANCE TESTING

(51) International classification	:G06F	(71)Name of Applicant :
(31) Priority Document No	:NA	1)INFOSYS LIMITED
(32) Priority Date	:NA	Address of Applicant :IP CELL, PLOT NO 44,
(33) Name of priority country	:NA	ELECTRONICS CITY, HOSUR ROAD, BANGALORE 560 100
(86) International Application No	:NA	Karnataka India
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)VIKAS GUPTA
(61) Patent of Addition to Application Number	:NA	2)AMIT GAWANDE
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Various technologies related to uniform resource locator (URL) sequence patterns are described. Such patterns can be used to determine a distribution of a mix of the URL sequence patterns occurring within given URL sequences. A production environment URL log can be analyzed using the technologies described herein to recreate a production environment load in a test environment. Transaction sequences and strongly coupled relationships can be supported.

No. of Pages : 49 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION

(21) Application No.395/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :02/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : METHOD FOR DISPLAYING MAPPED PORTION OF WEBPAGE ON A DISPLAY OF AN ELECTRONIC DEVICE

(51) International classification	:G09B 21/00	(71) Name of Applicant : 1)SAMSUNG ELECTRONICS COMPANY Address of Applicant :SAMSUNG ELECTRONICS COMPANY, 416 MAETAN-DONG, YEONGTONG-GU, SUWON-SI, GYEONGGI-DO 442-742 Republic of Korea
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)BHARAT BHUSHAN
(87) International Publication No	: NA	2)AMIT KUMAR JAISWAL
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A method for displaying mapped portion of webpage on a display of an electronic device is provided. The method includes selecting one or more portions of a webpage, mapping the one or more portions of the webpage to shortcut keys, receiving a signal indicative of selection of a shortcut key and displaying mapped portion of the webpage associated with the shortcut key. The electronic device includes a plurality of components to implement the method such as a communication interface for receiving one or more inputs, a processor operable to perform selection of the one or more portions of a webpage, mapping the one or more portions of the webpage to shortcut keys and receiving a signal indicative of selection of a shortcut key. The electronic device also includes a display device for displaying mapped portion of the webpage associated with the shortcut key.

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.410/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :03/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : WHEEL STRAIGHTENING MECHANISM

(51) International classification	:B60G	(71)Name of Applicant :
(31) Priority Document No	:NA	1)ASHOK LEYLAND LIMITED
(32) Priority Date	:NA	Address of Applicant :NO. 1, SARDAR PATEL ROAD,
(33) Name of priority country	:NA	GUINDY, CHENNAI 600 032 Tamil Nadu India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)A. SAHAYA GRINSPAN
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The wheel straightening mechanism for a self steer-able axle assembly has a pair of pneumatics actuators secured at the both sides of the self steer axle through a mounting bracket. A pair of straightening levers is attached to the left and right side of the wheel assembly. A pair of push rod ends extending from the pneumatics actuators is secured by a pair of lock nuts and lock washers to prevent the loosening of the push rod ends. A pneumatic control system having a pressure reduction valve supplies compressed air to the actuators for actuation when needed. The pressure reduction valve is mounted to the chassis frame of the vehicle through suitable brackets. The wheels assembly is maintained in straight ahead position by inflating the pneumatic actuators. The axle is changed to self-steer mode by reducing air pressure in the pneumatic actuators. This retrofit type wheel straightening mechanism can be adapted as a steering stabilizer when the vehicle is operated in normal forward motion.

No. of Pages : 28 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(21) Application No.453/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :07/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : System and Method for Tracking Control Unit

(51) International classification	:H04W	(71)Name of Applicant :
(31) Priority Document No	:NA	1)Silvan Innovation Labs
(32) Priority Date	:NA	Address of Applicant :No.7 2nd Floor 10th Main Jeevan
(33) Name of priority country	:NA	Bhima Nagar Main Road Bangalore India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)Ajay Gupta
(87) International Publication No	: NA	2)Ritesh Nagpal
(61) Patent of Addition to Application Number	:NA	3)Amrendra Jha
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

In one embodiment a method of tracking a control unit is provided. The method comprises steps of determining a first parameter the first parameter being battery level of the control unit determining a second parameter the second parameter being signal strength the signal strength representing a strength of a wireless communication signal that the control unit is receiving determining a third parameter the third parameter being location of the control unit and determining an action plan based on at least one of the first second and third parameters.

No. of Pages : 14 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.425/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A PROCESS FOR THE PREPARATION OF 5-CHLORO-N-({(5S)-2-OXO-3-[4-(3-OXO-4-MORPHOLINYL) PHENYL]-1,3-OXAZOLIDIN-5-YL}METHYL)-2-THIOPHENE CARBOXAMIDE

(51) International classification	:C07D	(71)Name of Applicant :
(31) Priority Document No	:NA	1)SYMED LABS LIMITED
(32) Priority Date	:NA	Address of Applicant :8-3-166/6 & 7, II FLOOR, SREE
(33) Name of priority country	:NA	ARCADE, ERRAGADDA, HYDERABAD - 500 018 Andhra
(86) International Application No	:NA	Pradesh India
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)DODDA MOHAN RAO
(61) Patent of Addition to Application Number	:NA	2)BUTHUKURI VENKATREDDY
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention provides an improved process for the preparation of oxazolidine derivative 5-chloro-N-({(5S)-2-oxo-3-[4-(3-oxo-4-morpholinyl)phenyl]-1,3-oxazolidin-5-yl}methyl)-2-thiophene carboxamide.

No. of Pages : 13 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.454/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :07/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : System and Method of Communication

(51) International classification	:G06F	(71)Name of Applicant :
(31) Priority Document No	:NA	1)Silvan Innovation Labs
(32) Priority Date	:NA	Address of Applicant :No.7 2nd Floor 10th Main Jeevan
(33) Name of priority country	:NA	Bhima Nagar Main Road Bangalore India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)Ajay Gupta
(87) International Publication No	: NA	2)Ritesh Nagpal
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

In one embodiment a system of communication is provided. The system comprises at least one control device the control device configured for operating an appliance a host device coupled to each of the control device the host device configured for communicating with the control device for controlling the operation of the appliance and an interfacing device configured for interfacing the control device with the host device. Further the control device is configured for asynchronously communicating data with the host device.

No. of Pages : 13 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.394/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :02/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A SYSTEM AND METHOD FOR SYNCHRONIZING MULTIPLE DIGITAL MEDIA RENDERERS IN A DIGITAL LIVING NETWORK ALLIANCE

(51) International classification	:H04N	(71)Name of Applicant :
(31) Priority Document No	5/00	1)SAMSUNG ELECTRONICS COMPANY
(32) Priority Date	:NA	Address of Applicant :SAMSUNG ELECTRONICS
(33) Name of priority country	:NA	COMPANY, 416 MAETAN-DONG, YEONGTONG-GU,
(86) International Application No	:NA	SUWON-SI, GYEONGGI-DO 442-742 Republic of Korea
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)SATYAJIT ANAND
(61) Patent of Addition to Application Number	:NA	2)RAVI KUMAR
Filing Date	:NA	3)PRAVEEN NAIR
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A method and system for synchronizing multiple digital media renderers in a digital living network alliance is provided. The system includes a digital media controller for controlling multiple digital media renderers. The system also includes a sync module for synchronizing the multiple digital media renderers. The system further includes a digital media server for storing various media streams. The method includes obtaining a value of one or more state variables associated with a source digital media renderer in response to altering one of a control of a plurality of controls. The method also includes identifying a set of digital media renderers belonging to a group by analyzing an event state variable. The method further includes assigning the value of the one or more state variables associated with the source digital media renderer to one or more state variables of the set of digital media renderers belonging to the group.

No. of Pages : 23 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION

(21) Application No.409/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :03/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A NOVEL PROCESS FOR THE PREPARATION OF COMPLEX SALT OF BRONOPOL AMMONIUM SULPHATE

(51) International classification

:C07C

(31) Priority Document No

:NA

(32) Priority Date

:NA

(33) Name of priority country

:NA

(86) International Application No

:NA

Filing Date

:NA

(87) International Publication No

: NA

(61) Patent of Addition to Application Number

:NA

Filing Date

:NA

(62) Divisional to Application Number

:NA

Filing Date

:NA

(71)Name of Applicant :

1)T. STANES & COMPANY LIMITED

Address of Applicant :8/23-24, RACE COURSE ROAD,
POST BOX NO. 3709 COIMBATORE - 641 018 Tamil Nadu
India

(72)Name of Inventor :

1)SANTHANAM RAMARETHINAM

(57) Abstract :

The invention relates to a process of forming 2-bromo-2-nitro-1-3-propanediol (Bronopol) fused with Ammoniacal Nitrate Sulfate Bromide resulting in the formation of complex straight crystals. This process is through reacting 5-nitro-1-3-dioxane with Bromine liquid in the presence of strong metallic hydroxide (KOH, NaOH) in catalytic amounts. Addition of excess quantities of cold concentrated Sulfuric acid and liquor ammonia at the latter stages of the reaction is, to attain the end salts like complex straight crystals containing Bronopol in combination with Ammoniacal Nitrate Sulfate Bromide; in the course of the reaction desired proportion of ketones and mild alcohols like ethanol and methanol are also added to facilitate uninterrupted chemical reaction to occur following the anticipated pathways. This novel salt has proved to be an excellent bactericide.

No. of Pages : 14 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION

(21) Application No.396/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :02/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : PENPAL - AN ELECTRONIC PEN AIDING VISUALLY IMPAIRED IN READING, UNDERSTANDING AND VISUALIZING TEXTUAL CONTENTS

(51) International classification	:G09B 21/00	(71) Name of Applicant : 1)A.V. JOSHI KUMAR Address of Applicant :NO.I-10, FIRST FLOOR, S.I. QUARTERS, MKN ROAD, ALANDUR, CHENNAI - 600 016 Tamil Nadu India
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)A.V. JOSHI KUMAR
(87) International Publication No	: NA	2)K. AYESHA TEHSEEN
(61) Patent of Addition to Application Number	:NA	3)T. MADHAN PRABHU
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Visually impaired people in order to understand printed or hand written media, need the material to be present in Braille. They also require the understanding of the Braille language. The proposed system instead uses order senses of a visually challenged person, such as the ability to listen. So the system converts the textual material into an audio stream. This concept starts with the capturing of the image, recognizing the text in the image using OCR/ICR technology. It then loads the required font templates for printed text into the conversion software. Subsequently for hand written documents sub-stroke matching, segmentation and merging is used. The output of this process generates an electronic form of the printed media, like a text document. This is then cross referenced with a word repository for maximum accuracy. This is next converted into an audio file. This information is then broadcast/multicast/unicast to the receiver which is paired with the source using ZigBee or Wi-Fi protocols. Since this technology is in the form of a pen, it is very convenient to use and is also portable. This instrument is radical and can definitely be an empowering force in a blind person's life and can be helpful in relieving them of depression, of not being able to read whatever they want at will. Thus the proposed system will for sure make a difference to a visually impaired person and result in a quantum leap in the quality of their living.

No. of Pages : 11 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.612/CHE/2011 A

(19) INDIA

(22) Date of filing of Application :02/03/2011

(43) Publication Date : 09/08/2013

(54) Title of the invention : AN IMPROVED PROCESS FOR THE PREPARATION OF VALSARTAN

(51) International classification	:C07D	(71)Name of Applicant :
(31) Priority Document No	:NA	1)SMILAX LABORATORIES LIMITED
(32) Priority Date	:NA	Address of Applicant :PLOT NO.12/A, PHASE-III, I.D.A.,
(33) Name of priority country	:NA	JEEDIMETLA, HYDERABAD-500 055. Andhra Pradesh India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)MR.NARSIMHA MURTHY HARIKEERTHI
(87) International Publication No	: NA	2)MR.SUDHAKAR BABU KARRA
(61) Patent of Addition to Application Number	:NA	3)MR.BASAVESWAR RAO BAVIREDDI
Filing Date	:NA	4)MR.MURALI KRISHNA SURYADEVARA
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to an improved process for the preparation of valsartan Formula I and its pharmaceutically acceptable salts.

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.417/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A NOVEL AUTOMOBILE KEY MODEL

(51) International classification	:E05B	(71)Name of Applicant :
(31) Priority Document No	:NA	1)SAVEETHA ENGINEERING COLLEGE
(32) Priority Date	:NA	Address of Applicant :THANDALAM, CHENNAI - 602 105
(33) Name of priority country	:NA	Tamil Nadu India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)A. RAGHUL CHRISTUS
(87) International Publication No	: NA	2)R. VIJAY
(61) Patent of Addition to Application Number	:NA	3)V. RAJENDRA KUMAR
Filing Date	:NA	4)T. SRIPRIYA
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The project is primarily focused on to prevent automobile theft. Statistical reports reveal that 33% of vehicular theft is due to keys alone. In order to overcome this scenario we have come up with an innovative key model that provides a good security with faking the model being least probable. The designed key consists of two main parts namely the limb and the base. The limb of the key contains the holes through which the IR rays are passed. The base of the key is used magnetically to hold the key to the base. The key detection circuit constantly checks whether the key is inserted or not. When the key is inserted IR (Infrared) module gets triggered and passes through the holes and is received at the other side by IR receiver. If the received pattern matches with the transmitted one then base of the key gets magnetized after which the ignition gets turned ON. If a wrong key is inserted the IR pattern does not match and hence the base of the key fails to get magnetized thereby indicating the key used is wrong, if this is carried out more than two times the alarm circuitry gets triggered and beeps out. Another feature of our project is the controlling of a fuel flow system. The fuel flow to the Engine is controlled by a solenoid valve which gets activated only when the correct key is inserted. The total control of the whole circuit is controlled by PIC16F877A microcontroller. The ports of it are configured so as to control the peripherals connected to it. Thus this project contains all the necessary measures in a reasonable cost afforded by a normal person to enhance his automobile security.

No. of Pages : 5 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.428/CHE/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : IDLE STOP CONTROL SYSTEM FOR A VEHICLE

(51) International classification	:H02J	(71)Name of Applicant :
(31) Priority Document No	:NA	1)M/S TVS MOTOR COMPANY LIMITED
(32) Priority Date	:NA	Address of Applicant :NO. 29, HADDOWS ROAD,
(33) Name of priority country	:NA	CHENNAI - 600 006 Tamil Nadu India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)MR. SIVAKUMAR ARUMUGAM
(87) International Publication No	: NA	2)MR. VIGNESH SOUNDARRAJAN
(61) Patent of Addition to Application Number	:NA	3)MS. SHAONI MAJUMDAR
Filing Date	:NA	4)MS. GAYATHRI GUNASEKARAN
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to an improved mechanism for effectively controlling idle-stop systems in vehicles that utilize an internal combustion engine. This invention also provides an inexpensive method to determine the battery state of charge, which would ensure reliability of the electric start system and aid in deciding if a possible idle-stop condition for an idling vehicle would be feasible or not. The engine control unit 8 receives inputs from sensor 7 and senses the battery voltage for a predetermined duration before starting the engine 9. The engine control unit 8 then compares the measured voltage with a threshold voltage value required to start the engine reliably. The threshold value set for comparing the battery voltage is determined based on the type of battery, the various loads connected and the typical customer usage pattern of the vehicle. If the battery voltage sensed is lower than the threshold value, idle-stop is not performed during that particular driving period. In contrast, whenever the battery is sufficiently charged, the voltage sensed by the electrical control unit 8 would be greater than the threshold voltage value, thus permitting idle-stop for that duration of driving.

No. of Pages : 16 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.123/KOL/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : TOOL CLOSING SYSTEM FOR PLASTIC BLOW MOLDING MACHINES

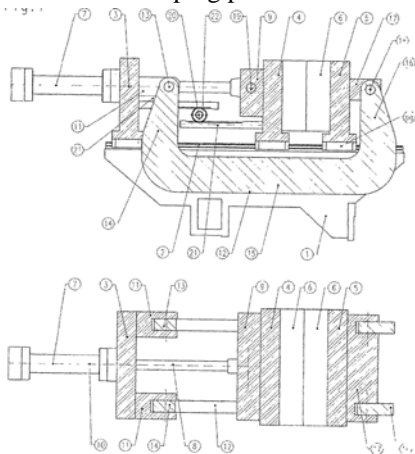
(51) International classification	:B29C49/56
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)BEKUM MASCHINENFABRIKEN GMBH GMBH
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BERLIN,GERMANY

(72)**Name of Inventor :**
1)ULLRICH HENNEMANN
2)DETLEF MÜLLER
3)ANDREAS BOHM

(57) Abstract :

The tool closing system for plastic blow molding machines is characterized by a drive base plate, a front mold clamping plate and a rear mold clamping plate positioned between the front mold clamping plate and the drive base plate, wherein the drive base plate, the front mold clamping plate and the rear mold clamping plate comprise guide elements which are shiftably arranged on guides which are mounted on a carriage, a drive device which is fastened to the drive base plate and comprises an extensible and retractable drive rod which is articulated to the rear mold clamping plate for force transmission without any bending moment, and two substantially C-shaped or approximately U-shaped frame elements which are arranged at a distance side by side in parallel with the guides and have each a substantially horizontally extending central web and two substantially vertically extending webs, wherein a respective one of the two substantially vertical webs is articulated to the drive base plate and the other substantially vertical web is articulated to the front mold clamping plate.



No. of Pages : 16 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.124/KOL/2012 A

(19) INDIA

(22) Date of filing of Application :06/02/2012

(43) Publication Date : 09/08/2013

(54) Title of the invention : A POWER CONTROLLER AND A METHOD FOR SUPPLYING POWER

(51) International classification	:G01D4/00	(71)Name of Applicant :
(31) Priority Document No	:NA	1)SIEMENS AKTIENGESELLSCHAFT
(32) Priority Date	:NA	Address of Applicant :WITTELSBACHERPLATZ 2 80333
(33) Name of priority country	:NA	MÜNCHEN,GERMANY
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)PRACHI KARANKIKAR
(87) International Publication No	: NA	2)SUNDAR RAGHAVAN MURALIDHARAN
(61) Patent of Addition to Application Number	:NA	3)DEEPIKA VYAS
Filing Date	:NA	4)SHAILENDRA WAGHULDE
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A power controller (10) for supplying power to a load (30) and a method of supplying power is disclosed in accordance with the teachings of the present invention. The power controller (10) comprises a first (40), a second (50) and a third switch (60), each comprising respective input (42, 52, 62), output (44, 54, 64) and control terminals (46, 56, 66). The first and the second switches (40, 50) receive a first and a second power inputs (70, 80) and decouple the second and the first power inputs (80, 70) respectively. A control unit (90) controls the opening and closing of the respective switches (40, 50, 60), in response to an operational condition. The output terminal (64) of the third switch (60) supplies the power to the load (30). The input terminal (62) of the third switch (60) and the output terminals (44, 54) of the first and the second switches (40, 50) form a node (100), where to the control unit (90) is connected for its activation for generating a first (110), a second (120), and a third control signal (130) for controlling the respective control terminals (46, 56, 66).

No. of Pages : 34 No. of Claims : 21

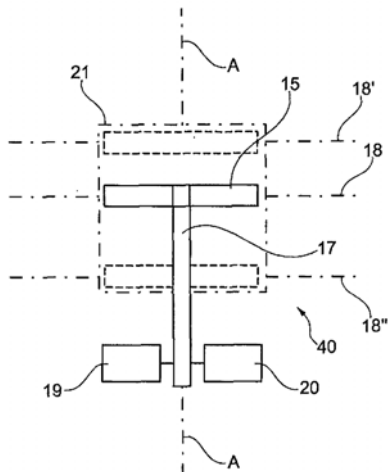
(54) Title of the invention : PALLET CHANGING DEVICE FOR A MACHINE TOOL AND MACHINE TOOL COMPRISING A PALLET CHANGING DEVICE

(51) International classification :B23Q7/00
 (31) Priority Document No :102012201728.3
 (32) Priority Date :06/02/2012
 (33) Name of priority country :Germany
 (86) International Application No :NA
 Filing Date :NA
 (87) International Publication No : NA
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

(71)Name of Applicant :
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 Address of Applicant :DECKEL-MAHO-STRASSE 1, 87459,
 PFRONTEN, GERMANY
 (72)Name of Inventor :
1)MODER, BERND
2)JUNG, ROBERT

(57) Abstract :

The invention provides a pallet changing device (40) for changing pallets on a machine tool, comprising a changing means (15) comprising connecting elements (26, 28) for releasably connecting the pallet changing device (40) to pallets (7, 8), a rotational drive means (19), for rotating the changing means (15) comprising connecting elements (14a; 14b) in a working plane (18), and a lifting means (20) for raising and lowering the changing means (15) and thus the working plane (18) within a workspace (21). According to the invention, the rotational drive means (19) is arranged outside the workspace (21).



No. of Pages : 29 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION

(21) Application No.105/KOL/2013 A

(19) INDIA

(22) Date of filing of Application :29/01/2013

(43) Publication Date : 09/08/2013

(54) Title of the invention : DEVICE FOR ENGINE START AND IGNITION AND FOR CONTROLLING THE SAME

(51) International classification	:F02D13/00	(71)Name of Applicant :
(31) Priority Document No	:101202002	1)SANYANG INDUSTRY CO. LTD.
(32) Priority Date	:03/02/2012	Address of Applicant :184 KENG TZU KOU, SHANG KENG
(33) Name of priority country	:Taiwan	VILLAGE, HSIN FONG SHIANG, HSINCHU, R.O.C. Taiwan
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)LIN CHI-CHIEN
(87) International Publication No	: NA	2)LIU PO-CHUN
(61) Patent of Addition to Application Number	:NA	3)NING YU-WEI
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A device for engine start and ignition and for controlling the same, arranged in an engine having a crankshaft, includes a battery unit provided for storing energy or for providing electric power required for the engine start and ignition, an engine start and electric generation device coupled with the engine, a magnetic element coupled with the engine start and electric generation device and rotates with the crankshaft synchronously, a Hall sensor chip arranged opposite to the magnetic element, a control unit receiving a start and control signal generated from the Hall sensor chip, an inverter unit coupled with the engine start and electric generation device, and a voltage regulation unit coupled between the inverter unit and the battery unit. The invention not only improves the accuracy in detecting the positions of magnetic fields of rotors, but also positions the piston at a certain location beneath the compression top dead center prior to shutdown of the engines.

No. of Pages : 23 No. of Claims : 10

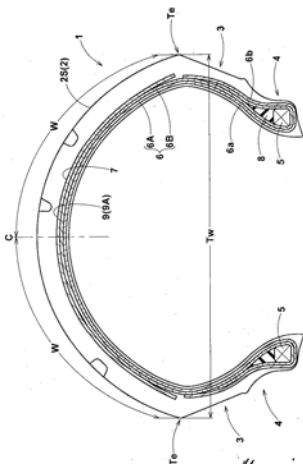
(54) Title of the invention : MOTORCYCLE TIRE

(51) International classification :B60C11/04
 (31) Priority Document No :2012-022223
 (32) Priority Date :03/02/2012
 (33) Name of priority country :Japan
 (86) International Application No :NA
 Filing Date :NA
 (87) International Publication No :NA
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

(71)**Name of Applicant :**
1)SUMITOMO RUBBER INDUSTRIES, LTD.
 Address of Applicant :6-9, WAKINOHAMA-CHO 3-
 CHOME, CHUO-KU KOBE-SHI, HYOGO 651-0072, JAPAN
 (72)**Name of Inventor :**
1)TAKENAKA KOUJI

(57) Abstract :

A motorcycle tire improved in transient characteristics when leaned is disclosed, wherein the tread portion has a unidirectional tread pattern comprising: inside oblique main grooves disposed on each side of the tire equator staggeredly, inclined to the axially outside toward the intended rotational direction (R) at an angle of 5 to 30 degrees with respect to the circumferential direction, and each having an inner end (Ai) at a distance of 0 to 30 % of the half tread width (W) from the tire equator; and outside oblique main grooves 11 disposed on each side of the tire equator staggeredly, inclined to the axially outside toward the counter-rotational direction at an angle of 10 to 60 degrees with respect to the circumferential direction, and each having an inner end (Bi) axially inside the outer end (Ao).



No. of Pages : 39 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.101/KOL/2013 A

(19) INDIA

(22) Date of filing of Application :28/01/2013

(43) Publication Date : 09/08/2013

(54) Title of the invention : TESTING OF A MEASURING DEVICE ARRANGEMENT, CORRESPONDING MEASURING DEVICE ARRANGEMENT AND TEST ARRANGEMENT

(51) International classification	:G01R31/00	(71)Name of Applicant :
(31) Priority Document No	:10 2012	1)KROHNE MESSTECHNIK GMBH
(32) Priority Date	002 013.9	Address of Applicant :LUDWIG-KROHNE-STRASSE 5,
(33) Name of priority country	:03/02/2012	47058 DUISBURG, GERMANY
(86) International Application No	:Germany	(72)Name of Inventor :
Filing Date	:NA	1)HELMUT BROCKHAUS
(87) International Publication No	:NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A method is described for testing of a measuring device arrangement (1), the measuring device arrangement (1) comprising a measuring device (2) which based on the determination of one measured quantity generates an output signal which can be tapped from a pick-off site (3) as a pick-off signal. The object of the invention is to devise a method for monitoring a measuring device arrangement which constitutes an inline test without interrupting the measurement or the transfer of the measured values. The object is achieved in the method under consideration in that an action is applied to the measuring device (2) such that the measuring device (2) generates a test signal as the output signal, and that the output signal and/or a signal which is dependent on it is influenced such that the pick-off signal is a definable setting signal.

No. of Pages : 23 No. of Claims : 10

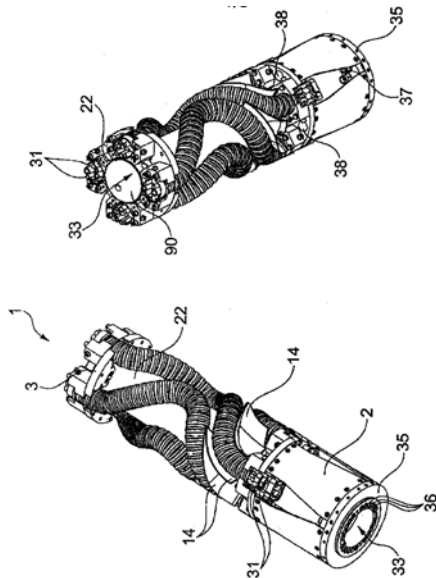
(54) Title of the invention : LINE GUIDE SYSTEM FOR RECEIVING AND GUIDING SUPPLY LINES AND MACHINE TOOL

(51) International classification :B23F5/02
 (31) Priority Document No :10 2012
 (32) Priority Date 002 093.7
 (33) Name of priority country :06/02/2012
 (86) International Application No :Germany
 Filing Date :NA
 (87) International Publication No : NA
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

(71)Name of Applicant :
1)DECKEL MAHO PFRONTEN GMBH
 Address of Applicant :DECKEL-MAHO-STRASSE 1, 87459,
 PFRONTEN, GERMANY
 (72)Name of Inventor :
1)RIEDEL, SEBASTIAN
2)FARBARSKY, FLORIAN

(57) Abstract :

According to an embodiment of the invention, a line guide system for receiving and guiding supply lines between a first body and a second body is provided which can be rotated against each other about a common rotational axis across a rotational angle area such that the line guide system can be moved from a first rotation condition into a second rotation condition. The line guide system has a plurality of elastic guiding lines for respectively receiving supply lines wherein respective first ends of the guiding lines are disposed in the first fixation portion and respective second ends of the guiding lines are disposed in the second fixation portion. The first fixation portion and the second fixation portion are axially spaced from each other with respect to the common rotational axis. The guiding lines are adapted to respectively form a first coil-like segment and a second coil-like segment when the line guide system is moved into the first rotation condition, which segments each extend at least partially around the rotational axis and are connected to each other via an arc-shaped connecting segment. The first coil-like segment extends along the first coiling direction, and the second coil like segment extends along a second coiling direction opposite to the first coiling direction. The guiding lines are adapted such that when the line guide system is moved into the second rotation condition, the respective arc-shaped connecting elements unravel such that the guiding lines each have a coil-like extension on the whole along the first coiling direction.



No. of Pages : 31 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION

(21) Application No.128/KOL/2013 A

(19) INDIA

(22) Date of filing of Application :04/02/2013

(43) Publication Date : 09/08/2013

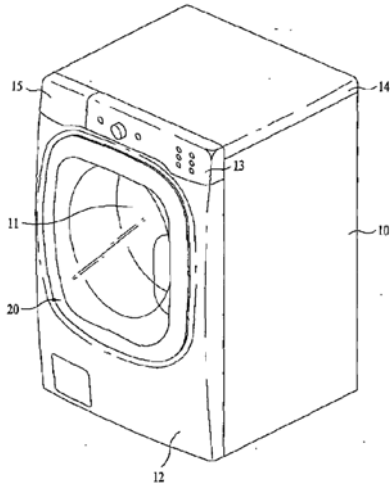
(54) Title of the invention : CONTROL METHOD OF A LAUNDRY MACHINE

(51) International classification :D06F35/00
(31) Priority Document No :10-2012-0011743
(32) Priority Date :06/02/2012
(33) Name of priority country :Republic of Korea
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
1)LG ELECTRONICS INC.
Address of Applicant :20 YEUIDO-DONG,
YEONGDEUNGPO-GU, SEOUL 150-721 REPUBLIC OF
KOREA
(72)Name of Inventor :
1)DOH, YOUNGJIN
2)NAMGOONG, HONG
3)LEE, JIHONG
4)CHOI, HYUNCHUL
5)LEE, KYUHWAN
6)KIM, TAEWAN

(57) Abstract :

Disclosed is a method of controlling steam supply in a washing machine. The control method includes heating a predetermined space within a duct that communicates with a tub of the washing machine to a higher temperature than a temperature of the other space within the duct, directly supplying water to the heated predetermined space to generate steam, and supplying air flow toward the heated predetermined space so as to supply the generated steam into the tub.



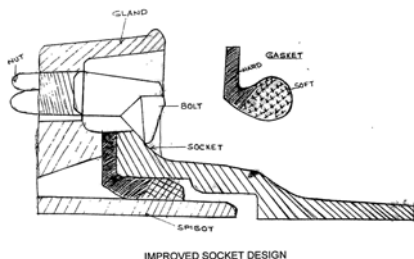
No. of Pages : 74 No. of Claims : 15

(54) Title of the invention : "AN IMPROVED SOCKET DESIGN AND JOINING MECHANISM OF CAST DUCTILE IRON PIPES AND MODIFIED MANUFACTURING METHOD THEREOF"

(51) International classification	:F16L 19/08	(71)Name of Applicant : 1)BANI CHAKRABORTY
(31) Priority Document No	:NA	Address of Applicant :102/9, SIROMANI PARA ROAD,
(32) Priority Date	:NA	KHARDAH, P.O-B D SOPAN, KOLKATA-700 116 WEST
(33) Name of priority country	:NA	BENGAL INDIA
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)BANI CHAKRABORTY
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to the process for manufacturing the DI pipes with the modified bell mouth design comprising the steps of casting of DI pipes by centrifugal spinning in a metallic mold wherein the metallic mold is mounted on rollers inside the pipe casting machine; providing with water jacket for the purposes of instant cooling; providing a metallic core instead of a non metallic core which can be reused numerous times; flowing hot liquid metal inside the metallic mold and core from hopper through a metallic runner, wherein the mold with the core inside the bell mouth end rotates at high speed; forming of the socket portion within the annular space between the outer surface of the metallic core and internal surface of the bell mouth end of the metallic mold; extracting the formed DI pipe from the mold; and reusing the metallic mold and metallic core for subsequent castings of DI pipes inside the pipe casting machine and an improved socket design and joining mechanism of cast ductile iron pipes manufactured by said process.



IMPROVED SOCKET DESIGN

No. of Pages : 15 No. of Claims : 10

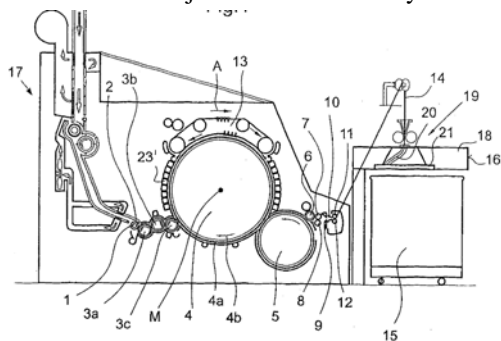
(54) Title of the invention : DEVICE ON A SPINNING ROOM PREPARATION MACHINE, ESPECIALLY A CARDING MACHINE, DRAW FRAME, COMBING MACHINE OR THE LIKE, HAVING A COILE PLATE FOR SLIVER-COILING DEVICES

(51) International classification :D01H5/72
 (31) Priority Document No :102012002187.9
 (32) Priority Date :07/02/2012
 (33) Name of priority country :Germany
 (86) International Application No :NA
 Filing Date :NA
 (87) International Publication No : NA
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

(71)Name of Applicant :
1)TRÜTZSCHLER GMBH & CO. KG.
 Address of Applicant :DUVENSTRASSE 82-92, D-41199
 MÖNCHENGLADBACH, GERMANY
 (72)Name of Inventor :
1)HERR MICHAEL SCHÜRENKRÄMER

(57) Abstract :

In a device on a spinning room preparation machine, especially a carding machine, draw frame, combing machine or the like, having a coiler plate for sliver-coiling devices, comprising a sliver channel having an inlet and an outlet for sliver and having a rotary plate, wherein the sliver channel is joined to the rotary plate and a cover is provided on the underside of the rotary plate, the rotary plate and the cover have a through-opening. In order to provide a coiler plate that is of simple construction and allows simple manufacture, the sliver channel is joined to the cover by means of a joining method for metal materials.



No. of Pages : 25 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION

(21) Application No.17/KOL/2013 A

(19) INDIA

(22) Date of filing of Application :07/01/2013

(43) Publication Date : 09/08/2013

(54) Title of the invention : ROLLER, IN PARTICULAR TRACK ROLLER OR CARRYING ROLLER FOR CABLEWAY SYSTEMS

(51) International classification	:B62D55/30	(71)Name of Applicant :
(31) Priority Document No	:A	1)INNOVA PATENT GMBH
(32) Priority Date	155/2012	Address of Applicant :RICKENBACHERSTRASSE 8-10, A-
(33) Name of priority country	:06/02/2012	6960 WOLFURT AUSTRIA
(86) International Application No	:Austria	(72)Name of Inventor :
Filing Date	:NA	1)LUGER PETER
(87) International Publication No	:NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A roller, in particular track roller or a carrying roller for use in a cableway system is formed with a cylindrical tubular piece that is located radially on the inside, two annular bearings that are located radially outside the tubular piece and at an axial distance from each other, and a roller body that is located radially outside the annular bearings. The roller body is formed of a track ring and two flanged disks located to the sides thereof. The roller includes an annular electric generator which is located within a cavity surrounded by the roller body and the two annular bearings.

No. of Pages : 18 No. of Claims : 8

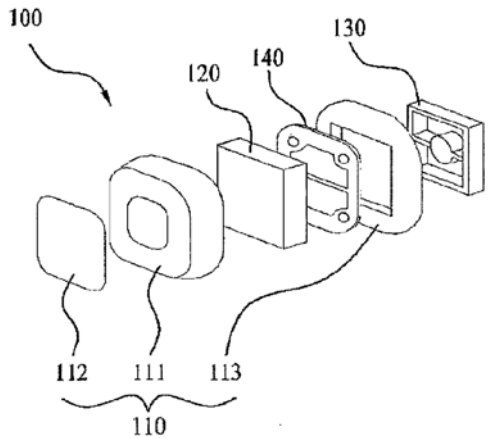
(54) Title of the invention : AIR CLEANING FILTER AND METHOD FOR MANUFACTURING THE SAME

(51) International classification :B01D46/04
 (31) Priority Document No :10-2012-0012005
 (32) Priority Date :06/02/2012
 (33) Name of priority country :Republic of Korea
 (86) International Application No :NA
 Filing Date :NA
 (87) International Publication No : NA
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

(71)Name of Applicant :
1)LG ELECTRONICS INC.
 Address of Applicant :20 YEUIDO-DONG,
 YEONGDEUNGPO-GU SEOUL 150-721 REPUBLIC OF
 KOREA
 (72)Name of Inventor :
1)KIM EUNJEONG
2)SON MIN A
3)KIM JEONGYON
4)LEE MYUNGSUK

(57) Abstract :

The present disclosure provides an air cleaning filter that includes a ginseng extract, a binder and a supporting material, and a method of manufacturing the same. The present disclosure may remove or sterilize microbes, such as bacteria, viruses, fungi, and the like, and provide an air cleaning function along with antibiotic and deodorization functions as well as provide an air cleaning filter which is safe to the human body.



No. of Pages : 52 No. of Claims : 24

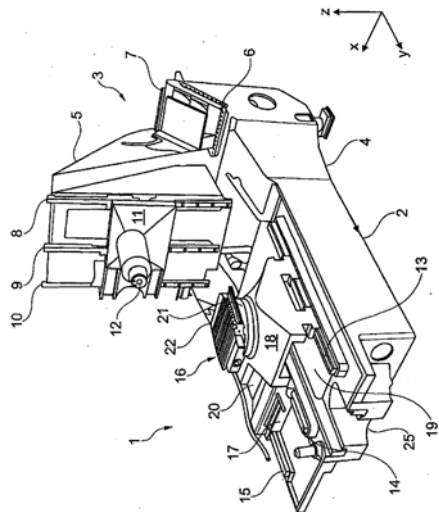
(54) Title of the invention : UNIVERSAL MACHINE TOOL INCLUDING A CHIP COLLECTING SPACE

(51) International classification :B23D45/16
 (31) Priority Document No :102012201736.4
 (32) Priority Date :06/02/2012
 (33) Name of priority country :Germany
 (86) International Application No :NA
 Filing Date :NA
 (87) International Publication No : NA
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

(71)Name of Applicant :
1)DECKEL MAHO PFRONTEN GMBH
 Address of Applicant :DECKEL-MAHO-STRASSE 1, 87459,
 PFRONTEN, GERMANY
 (72)Name of Inventor :
1)JUNG, ROBERT
2)GEISSLER, ALFRED

(57) Abstract :

A machine tool for machining a workpiece, comprising a dimensionally rigid machine column, a work spindle (12) which can be moved in guides (6-10) along the machine column (5) in two coordinate axes (X, Z) by means of a motor and is adapted to receive a cutting tool, a machine bed (2) which is arranged on the front end of the machine column (5) and on the top side of which a horizontal linear guide (13-15) for a workpiece table (16) is arranged, and a linear motor (17) for moving a workpiece table (16) in the horizontal linear guide (13-15) in a further coordinate axis (Y). Here, a channel-like chip space (19) for collecting chips accumulating when the workpiece is machined is integrated into the top side of the machine bed (2). The longitudinal axis of said space extends in the direction of the further coordinate axis (Y), and the linear motor (17) is arranged on the top side of the machine bed (2) laterally and parallel to the channel-like chip space (19), wherein first and second guide rails (14,15) of the horizontal linear guide (13-15) for guiding a workpiece table are arranged on opposite sides of the linear motor (17).



No. of Pages : 23 No. of Claims : 9

**PUBLICATION U/S.60 IN RESPECT OF APPLICATION FOR
RESTORATION OF PATENTS**

Notice is hereby given that application for restoration of under mentioned Patents have been allowed and said Patents are restored.

Sl.No.	Appln. No.	Patent No.	Applicants	Title	Date of Publication U/R.84(3)	Appropriate Office
1.	192/KOLNP/2005	213961	TAEIL SYSTEMS CO.,LTD	DIGITAL TEXTILE PRINTER	15/03/2013	KOLKATA
2.	1314/KOLNP/2003	236698	Oracle International Corporation(U.S.A)	A Computer implemented method of carrying out an electronic transaction.	01/07/2011	KOLKATA
3.	305/CAL/2000	211273	Kuraray Co.,Ltd	Method of producing carboxylic acid and alcohol.	14/12/2009	KOLKATA

AMENDMENT UNDER SEC.57, CHENNAI

Notice is hereby given to make amendments in the complete specification in respect of the following patent numbers.

Any person interested may at any time within three months from the date of this publication give notice on Form – 14 to the Controller of Patents, if any, at the appropriate office.

Patent Numbers: -

1.243035 (2728/CHENP/2006)

2.256172 (1504/CHE/2006)

Publication Under Section 43(2) in Respect of the Grant

Following Patents have been granted and any person interested in opposing these patents under Section 25(2) may at any time within one year from the date of this issue, give notice to the Controller of Patents at the appropriate office, on the prescribed form-7 along with written statement and evidence, if any.

Serial Number	Patent Number	Application Number	Date of Application	Date of Priority	Title of Invention	Name of Patentee	Date of Publication of Abstract u/s 11(A)	Appropriate Office
1	193560	2238/DEL/1995	04/12/1995		APPARATUS AND METHOD FOR CONVERGING AN INPUT VIDEO PICTURE	SONY CORPORATION		DELHI
2	194392	2121/DEL/1996	26/09/1996	29/09/1995	A POLYACETAL RESIN COMPOSITION	POLYPLASTICS CO., LTD.		DELHI
3	256837	01234/DELNP/2004	19/11/2002	20/11/2001	A PROCESS AND SYSTEMS FOR THE EPOXIDATION OF ETHYLENE	SHELL INTERNATIONAL RESEARCH MAATSCHAPPIJ B.V.	08/12/2006	DELHI
4	256839	2476/DELNP/2006	19/11/2004	21/11/2003	AN ELECTROCHEMICAL CELL	LG CHEM, LTD.	10/08/2007	DELHI
5	256842	1395/DELNP/2007	08/09/2005	10/09/2004	A PRESS FORMING SYSTEM	NIPPON STEEL CORPORATION	17/08/2007	DELHI
6	256843	189/DELNP/2007	29/06/2005	15/07/2004	A METHOD OF SENDING INFORMATION/DATA PACKET FROM ONE BRANCH NETWORK TO ANOTHER BRANCH NETWORK IN A TELECOMMUNICATION SYSTEM	SIEMENS ENTERPRISE COMMUNICATIONS GMBH & CO. KG	03/08/2007	DELHI
7	256844	6297/DELNP/2007	28/02/2006	08/03/2005	A WET SHAVE ROZOR	THE GILLETTE COMPANY	31/08/2007	DELHI
8	256846	1204/DEL/2002	02/12/2002	04/12/2001	A BODY STRUCTURE OF VEHICLE	HONDA GIKEN KOGYO KABUSHIKI KAISHA	23/10/2009	DELHI
9	256849	2982/DELNP/2004	21/03/2003	27/03/2002	A LOCKING ELEMENT FOR COUPLING A COUPLER WITH A CABLE THROUGH MEMBER	ADC TELECOMMUNICATIONS, INC	23/10/2009	DELHI
10	256851	3909/DELNP/2006	30/11/2004	19/12/2003	VEHICLE INTEGRATED CONTROL SYSTEM	TOYOTA JIDOSHA KABUSHIKI KAISHA	10/08/2007	DELHI
11	256852	6269/DELNP/2006	05/05/2005	10/05/2004	PROCESSES FOR PREPARING PLANT MATTER EXTRACTS	THE IAMS COMPANY	31/08/2007	DELHI
12	256853	2112/DELNP/2007	29/09/2004	29/09/2004	A METHOD AND SYSTEM FOR CONTROLLING A USER-CONTROLLABLE	SWISSCOM MOBILE AG	04/05/2007	DELHI

					TELECOMMUNICATION DEVICE			
13	256854	4857/DELNP/2007	16/12/2005	17/12/2004	A GRAM NEGATIVE BACTERIUM PRODUCING 3-0-DEACYLATED LIPOPOLYSACCHARIDE (LPS)	DE STATT DER NEDERLANDEN, VERT DOOR DE MINISTER VAN VWS	24/08/2007	DELHI
14	256860	740/DEL/2007	02/04/2007 11:40:08	28/04/2006	METHOD, COMMUNICATIONS SYSTEM AND COMMUNICATIONS TERMINAL FOR ESTABLISHING COMMUNICATION	SIEMENS ENTERPRISE COMMUNICATIONS GMBH & CO. KG	09/11/2007	DELHI
15	256862	2517/DELNP/2006	24/11/2004	09/12/2003	SEMICONDUCTOR LIGHT EMITTING DEVICES AND SUBMOUNTS AND METHODS FOR FORMING THE SAME	CREE, INC.	06/04/2007	DELHI
16	256864	5378/DELNP/2007	06/02/2006	09/02/2005	METHOD AND APPARATUS FOR RECOGNIZING RADIO LINK FAILURES ASSOCIATED WITH HSUPA AND HSDPA CHANNELS	INTEL CORPORATION	17/08/2007	DELHI
17	256867	1425/DELNP/2004	10/12/2002	10/12/2001	METHOD FOR MODIFYING PLANT MORPHOLOGY, BIOCHEMISTRY AND PHYSIOLOGY COMPRISING EXPRESSION OF PLANT CYTOKININ OXIDASE	THOMAS SCHMULLING, THOMAS WERNER	09/02/2007	DELHI
18	256874	2701/DELNP/2008	24/08/2006	07/10/2005	A PROCESS FOR PRODUCING BISPHENOL-A	BADGER LICENSING LLC	25/07/2008	DELHI
19	256876	5443/DELNP/2007	22/02/2006	22/02/2005	DETERGENT COMPOSITIONS	THE PROCTER & GAMBLE COMPANY	17/08/2007	DELHI
20	256878	4112/DELNP/2006	28/10/2004	23/12/2003	A SYSTEM FOR DETECTING SIGNAL INFORMATION IN A WIRELESS COMMUNICATION NETWORK	TELEFONAKTIE BOLAGET LM ERICSSON (PUBL)	22/06/2007	DELHI
21	256879	69/DEL/1997	09/01/1997	08/11/1996	A THREE DIMENSIONAL SHEET AND A METHOD THEREOF	THE PROCTER & GAMBLE COMPANY.	16/01/2009	DELHI
22	256882	3184/DEL/1998	29/10/1998	29/10/1997	BOXED END CONTAINER AND PULL TAB FOR USE WITH THEREON	EASycARTON LIMITED	20/03/2009	DELHI
23	256885	3898/DELNP/2005	31/12/2004	31/12/2004	LEAD-ACID BATTERY WITH HIGH SPECIFIC ENERGY.	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH	09/05/2008	DELHI
24	256886	4244/DELNP/2006	24/05/2005	30/11/2004	METHOD OF FORMING STABLE STATES OF DENSE HIGH-TEMPERATURE PLASMA	ZAKRYTOE AKTSIONERNOE OBSHESTVO RUSTER MOSINT EZ	13/07/2007	DELHI

25	256887	811/DELNP/2006	19/11/1999	20/11/1998	A METHOD FOR ACCESSING SUBTERRANEAN ZONE FROM THE SURFACE	CDX GAS, LLC.	17/08/2007	DELHI
26	256889	785/DEL/2006	22/03/2006		A BIODEGRADABLE HYDRAULIC FLUID COMPOSITION	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH	30/03/2012	DELHI
27	256890	671/DELNP/2007	29/06/2005	29/06/2004	A NIPPLE	JACKEL INTERNATIONAL LIMITED	27/04/2007	DELHI

Publication Under Section 43(2) in Respect of the Grant

Following Patents have been granted and any person interested in opposing these patents under Section 25(2) may at any time within one year from the date of this issue, give notice to the Controller of Patents at the appropriate office, on the prescribed form-7 along with written statement and evidence, if any.

Serial Number	Patent Number	Application Number	Date of Application	Date of Priority	Title of Invention	Name of Patentee	Date of Publication of Abstract u/s 11(A)	Appropriate Office
1	256847	2379/MUMNP/2010	19/05/2009	20/05/2008	A METHOD FOR PREPARING HIGH-PURITY POLYETHYLENEGLYCOL ALDEHYDE DERIVATIVES	ID BIOCHEM INC., HANMI HOLDINGS CO., LTD.	28/01/2011	MUMBAI
2	256855	1321/MUMNP/2006	04/05/2005	12/05/2004	A METHOD OF SEAMING AN ON-MACHINE-SEAMABLE MULTIAXIAL PAPERMAKER'S FABRICS AND A PAPERMAKER'S FABRIC	Albany International Corp	13/04/2007	MUMBAI
3	256865	1412/MUM/2006	04/09/2006		A PROCESS FOR FACILITATING DEPHOSPHORISATION FOR STEEL MANUFACTURE IN LD CONVERTER	JSW STEEL LIMITED	18/07/2008	MUMBAI
4	256869	1965/MUMNP/2007	05/06/2006	17/06/2005	A PULP LIFTER FOR DISCHARGING MATERIAL FROM A MILL	OUTOTEC OYJ	18/01/2008	MUMBAI
5	256870	1062/MUMNP/2008	15/11/2006	08/12/2005	AN AQUEOUS SHAMPOO COMPOSITIONS	HINDUSTAN UNILEVER LIMITED	18/07/2008	MUMBAI
6	256872	276/MUMNP/2008	17/07/2006	20/07/2005	A FRAME ASSEMBLY FOR A CONFIGURABLE BED	HUNTLEIGH TECHNOLOGY LIMITED	07/03/2008	MUMBAI
7	256881	1865/MUMNP/2008	28/02/2007	28/02/2006	PEPTIDIC GROWTH HORMONE SECRETAGOGUES ANALOG COMPOUND AND PREPARATION THEREOF	CENTRO DE INGENIERIA GEN%TICA Y BIOTECNOLOGIA	03/10/2008	MUMBAI

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Serial Number	Patent Number	Application Number	Date of Application	Date of Priority	Title of Invention	Name of Patentee	Date of Publication of Abstract u/s 11(A)	Appropriate Office
1	256838	725/CHENP/2007	16/01/2001	16/01/2001	A REWINDING MACHINE FOR WINDING A WEB MATERIAL ONTO A CORE TO FORM ROLLS	Fabio Perini S.p.A.	03/02/2012	CHENNAI
2	256845	4103/CHENP/2007	17/02/2006	18/03/2005	PROCESS FOR PREPARATION OF PASTABLE POLYMERS	VESTOLIT GMBH & CO. KG	16/11/2007	CHENNAI
3	256848	2865/CHENP/2006	04/02/2005	06/02/2004	A METHOD OF OPERATING AN INTERMEDIATE NETWORK ENTITY BETWEEN A MOBILE NODE IN A FOREIGN NETWORK AND A CORRESPONDENT NODE	FRANCE TELECOM	06/07/2007	CHENNAI
4	256850	3265/CHENP/2006	03/03/2005	10/03/2004	METHOD AND DEVICE FOR COMPRESSED-DOMAIN VIDEO EDITING	Core Wireless Licensing S.a.r.l	15/06/2007	CHENNAI
5	256856	504/CHENP/2007	18/07/2005	03/08/2004	REINFORCED DOOR FOR AN AIRCRAFT	AIRBUS,AIRBUS OPERATIONS GmbH	24/08/2007	CHENNAI
6	256857	707/CHENP/2007	18/07/2005	19/07/2004	A BONE DISTRACTOR	SYNTHESES GmbH	24/08/2007	CHENNAI
7	256858	786/CHENP/2007	16/08/2005	25/08/2004	DEVICE AND INSTALLATION FOR INJECTING PARTICULATE MATTER INTO AN ENLCLOSURE AND ASSOCIATED METHOD	Commissariat a l' Energie Atomique	24/08/2007	CHENNAI
8	256859	4499/CHENP/2006	04/05/2005	07/05/2004	APPARATUS FOR DISPENSING A PLURALITY OF MATERIALS AND METHOD OF COMPOUNDING SUBSTANCES	FLUID MANAGEMENT , INC	15/06/2007	CHENNAI
9	256861	785/CHENP/2007	16/07/2003	24/07/2002	INTERMEDIATES AND A METHOD OF SYNTHESIS OF POLYETHYLENE GLYCOL ALDEHYDE	F. HOFFMANN-LA ROCHE AG	24/08/2007	CHENNAI
10	256866	2597/CHENP/2008	25/10/2006	25/10/2005	IMPROVED DISPERSIONS OF HIGH CARBOXYL POLYAMIDES INTO POLYESTERS USING AN INTERFACIAL TENSION REDUCING AGENT	M & G POLIMERI ITALIA S.P.A	06/03/2009	CHENNAI
11	256875	660/CHENP/2007	15/07/2005	15/07/2004	ARYL-AND HETEROARYL-SUBSTITUTED	ALBANY MOLECULAR	24/08/2007	CHENNAI

					TETRAHYDROISOQUINOLINES OF FORMULA (I)	RESEARCH INC.,BRISTOL-MYERS SQUIBB COMPANY		
12	256880	2394/CHENP/2007	04/11/2005	04/11/2004	CARBOXYLIC ACID CONTAINING THIAZOLE RING	MITSUBISHI TANABE PHARMA CORPORATION	07/09/2007	CHENNAI
13	256883	112/CHENP/2007	17/04/2001	14/04/2000	A METHOD AND SYSTEM FOR GENERATING A FRAME OF VIDEO DATA	SAMSUNG ELECTRONICS CO., LTD	24/08/2007	CHENNAI
14	256888	617/CHE/2004	28/06/2004		A SYSTEM FOR CROSS PAGING IN A HYBRID ACCESS TERMINAL AND INTER RADIO ACCESS TECHNOLOGY DATA SESSION HANDOFF BETWEEN NETWORKS	SAMSUNG INDIA SOFTWARE OPERATIONS PRIVATE LIMITED	06/07/2007	CHENNAI

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Serial Number	Patent Number	Application Number	Date of Application	Date of Priority	Title of Invention	Name of Patentee	Date of Publication of Abstract u/s 11(A)	Appropriate Office
1	256840	1641/KOLNP/2007	20/10/2005	20/10/2004	IMPROVED INHIBITORS FOR THE SOLUBLE EPOXIDE HYDROLASE	THE REGENTS OF THE UNIVERSITY OF CALIFORNIA	17/08/2007	KOLKATA
2	256841	1858/KOLNP/2008	15/11/2006	25/11/2005	INDANYL- AND TETRAHYDRONAPHTHYL-AMINO-AZOLINE COMPOUNDS AND AGRICULTURAL AND VETERINARY COMPOSITION COMPRISING THEM	BASF SE	09/01/2009	KOLKATA
3	256863	2778/KOLNP/2007	13/02/2006	14/02/2005	METHOD AND APPARATUS FOR SYNTHESIZING A PLURALITY OF AUDIO CHANNELS	FRAUNHOFER-GESELLSCHAFT ZUR FORDERUNG DER ANGEWANDTEN FORSCHUNG E.V.	31/08/2007	KOLKATA
4	256877	3469/KOLNP/2008	09/03/2007	10/03/2006	PESTICIDE COMPOSITIONS FOR COMBATING ARTHROPOD PESTS, SNAILS AND NEMATODES	BASF SE	20/02/2009	KOLKATA
5	256884	1856/KOLNP/2006	26/01/2005	26/02/2004	A TRAVELATOR, MOVING RAMP OR ESCALATOR	KONE CORPORATION	11/05/2007	KOLKATA
6	256894	1868/KOLNP/2007	02/12/2005	03/12/2004	ANTITUMOR COMBINATIONS CONTAINING A VEGF INHIBITOR AND 5FU	AVENTIS PHARMA S. A.	10/08/2007	KOLKATA

CONTINUED TO PART- 2